



1
Regional Office
RAJASTHAN STATE POLLUTION CONTROL BOARD
G. O.-1, Phase-II, RIA Bhiwadi,
Ph. No. 01493-221435

No. RPCB/RO/BWD/Gen-412/3847

Date: 08.08.2021

**The Registrar General,
Principal Bench
National Green Tribunal, Delhi**

Sub:- Compliance Report in Original Application No.11/2020 Action for Community Foundation V/s Central Pollution Control Board & Ors. before the NGT, Central Zonal Bench, Bhopal.

Ref: - i. Hon'ble NGT order dated 06/07/2020

ii. RSPCB, HO letter no.F.10(309)/RSPCB/Legal/NGT/2020/600 dated 28/10/2020.

iii. This office letter No. RPCB/RO/BWD/Gen-412/2804 dated 02/11/2020

Sir,

With reference to above cited subject matter, it is to inform that the compliance report of this Hon'ble Tribunal order was submitted vide above referred letter. But inadvertently the enclosure with the above referred letter has been wrongly attached pertaining to other original application. Therefore, the correct compliance report in the above subject matter is being enclosed herewith for consideration of the Hon'ble Tribunal. Further, the undersigned tender unconditional apology for the mistake committed.

Yours Sincerely

(Vivek Goel)
Regional Officer,
RSPCB Bhiwadi

Encl : - As above

Joint Inspection Report of the Committee

Submitted in Reference to

**Hon`ble National Green Tribunal (NGT) Central Bench
order dated 06.07.2020**

In the Matter of

Original Application No.11 of 2020(CZ)

**“Action for Community Foundation Vs Central
Pollution Control Board &Ors”**

Members of the Committee

**Sh.Vivek Goel, Regional Officer, RSPCB, Bhiwadi
Sh. Milind Kumar Nimje, Scientist ‘C’,RD,CPCB, Bhopal**

Inspection Report

Hon'ble NGT case OA 11/2020 (CZ)

**Action for Community Foundation Vs. Central Pollution Control Board &
Ors**

INDEX

S. No.	Particulars Details	Page No.
1.	Joint inspection Report of the Committee Figure: 1,2,3 Annexure-I	5 - 1
2.	Table :1 Details of drains and CETP visited during 11 th -12 th August 2020 CETP, Bhiwadi Photograph, Annexure-1,2,3,4 Laboratory Results Annexure-II	
3.	Table :2 Details of the Industry Inspected during 11 th -13 th August 2020 Google view Maps Annexure-III	
4.	Table 3: Inspection Report of M/s. Varun Beverages Ltd. Plot no. SP-290-292, RIICO Industrial Area, Chopanki, Bhiwadi-301019 Tehsil-Tijara, Distt.-Alwar, Rajasthan Photograph, Annexure-1,2,3,4	17 - 32
5.	Table 4: Inspection Report of M/s. Kusum Health Care. Pvt. Ltd. SP-289A, RIICO Industrial Area, Chopanki, Bhiwadi-301019, Tehsil-Tijara, Distt.- Alwar, Rajasthan Photograph, Annexure-1,2,3,4	33 - 50
6.	Table 5: Inspection Report of M/s. Pine Laminates Pvt Ltd. A-526A and A-526 RIICO Industrial area, Chopanki, Alwar-301001 Photograph, Annexure-1,2,3,4	51 - 67
7.	Table 6: Inspection Report of M/s. United Breweries Ltd., SP-971, Industrial Area, Chopanki, Bhiwadi, Rajasthan Photograph, Annexure-1,2,3	68 - 85
8.	Table 7: Inspection Report of M/s Ajanta Chemicals Industries, 812/E-9, 10,11,12, Samtel Zone Phase-II, RIICO Industrial Area, Bhiwadi, Rajasthan- 301019. Photograph, Annexure-1,2,3,4	86 - 101
9.	Table 8: Inspection Report of M/s. SRF Ltd., Village: Jhiwana, Tehsil -Tijara Distt: Alwar-301019, Rajasthan Photograph, Annexure-1,1,1,1 & 2,3,4,5,	102 - 120
10.	Table 9: Inspection Report of M/s Castex Technologies Ltd. SPA-502, RIICO Industrial Area Phase-IV, Bhiwadi, Rajasthan. (Formerly Known as M/s Amtek Technologies Ltd) Photograph, Annexure-1,2,3,4	121 - 136

11.	Table 10: Inspection Report of M/s. Anshul Strips Pvt. Ltd., SP-812/G1-62-63, RIICO Industrial Area, Phase-I, Bhiwadi-301019 (Raj) Photograph, Annexure-1,2,3,4	137-153
12.	Table 11: Inspection Report of M/s. Jyotika Strips Pvt. Ltd., SP-812/G1-64/65, Samtel Zone, Industrial Area, Bhiwadi(Rajasthan) Photograph, Annexure-1,2,3,4	154-169
13.	Table 12: Inspection Report of M/s. Shri Vijay Laxmi Strips Pvt. Ltd. F-435, RIICO Industrial Area, Bhiwadi, Rajasthan Photograph, Annexure-1,2,3,4	170-185
14.	Table 13: Inspection Report of M/s. Maharaja Agro Foods Pvt. Ltd. SP-2,259-260, Industrial Area Kaharani, Bhiwadi Photograph, Annexure-1,2,3,4	186-204
15.	Table 14: Inspection Report of M/s. Pilot Industry Ltd.A-44, RIICO Industrial area, Kehrani Bhiwadi , Distt: Alwar, Rajasthan Photograph, Annexure-1,2,3,4	205-223
16.	Table 15: Inspection Report of M/s. Acro Paints Ltd.A-115A, Phase-I, RIICO Industrial Area, Bhiwadi 301019 (Raj) Photograph, Annexure-1,2	224-239
17.	Table 16: Inspection Report of M/s. Rajasthan Antibiotics Ltd. A-619 &630 Phase-I, Industrial Area, Bhiwadi, (Raj) 301019, Photograph, Annexure-1,2,3	240-255
18.	Table 17: Inspection Report of M/s. Jagdamba Chemicals F-71A, Phase-I, RIICO Industrial Area. Bhiwadi- 301019 (Raj) Photograph, Annexure-1,2,3,4	240-255
19.	Table 18: Inspection Report of M/s Continental Engines Ltd.,A-88, RIICO Industrial Area, Bhiwadi-301019 (Rajasthan) Photograph, Annexure-1,2,3,4	256-271
20.	Table 19: Inspection Report of M/s. Jaquar & Company Pvt. Ltd. (Unit-1), SP-53, RIICO Industrial Area, Bhiwadi-301019, Rajasthan Photograph, Annexure-1,2,3,4	272-288
21.	Table 20: Inspection Report of M/s. Shree Cement Ltd. Plot No. SP-3-II, A-11 , RIICO Industrial Area, Khuskhera, Alwar- Bhiwadi Road-301707, Bhiwadi, Rajasthan Photograph, Annexure-1,2,3,4,6	289-304

Joint Inspection Report of the Committee in reference to the order dated 06.07.2020 passed by Hon`ble National Green Tribunal (NGT) Central Bench in the Original Application No.11 of 2020(CZ) "Action for Community Foundation V/s Central Pollution Control Board & Ors":-

Hon`ble NGT Case OA No. 11/2020 (CZ) order stated that "The present application has been filed against the air pollution, water pollution and illegal extraction of ground water being caused by respondents no. 5 to 23. This Tribunal vide order dated 05.03.2020 directed the applicant to amend the original application by way of deletion prayer clause no. 2 and to implead the District Magistrate and after amending it, the applicant has prayed to issue fresh notice to the respondents and a factual and action taken report be called from the authorities concerned.

Accordingly, we direct the representative of Central Pollution Control Board and the State Pollution Control Board to submit a factual and action taken report with regard to quality of water stagnated into fields of village Gadpur, Tehsil Tijara, District Alwar, Rajasthan and its remedial measures. The Committee is directed to visit the place and submit the action taken report within six weeks. The state PCB will be the nodal agency for coordination and logistic support."

As per the Hon`ble National Green Tribunal (NGT) Central Bench vide its order dated 6.7.2020 in the matter of Original Application No.11 of 2020(CZ) Action for Community Foundation V/s Central Pollution Control Board & Ors directed representatives of Central Pollution Control Board (CPCB) and Rajasthan State Pollution Control Board (RSPCB) to submit a factual and action taken report with regard to quality of water stagnated into fields of village Gadpur, Tehsil Tijara, District Alwar, Rajasthan and its remedial measures. Accordingly Sh. Milind Kumar Nimje, Scientist 'C' Central Pollution Control Board, Regional Directorate, Bhopal and Sh.Vivek Goel, Regional Officer, Rajasthan State Pollution Control Board, Bhiwadi visited the site for inspection & sample collection and summarised the facts as given below.

Factual observations made by the team during inspection:

1. Firstly, the team visited to the site of Village: Gadpur, Tehsil: Tijara, Distt: Alwar, Rajasthan as mentioned by the petitioner in the petition. The site was located as N-28.174175, E- 76.881323. Photographs and Google map showing the village is given at **Figure 1**. During the inspection, no stagnated water was observed by the team at the site. However, team observed that RIICO wastewater carrying drain was found passing adjacent to the site of Gadpur Village. This RIICO drain was found choked by MSW/Polythene/Sludge and drain was broken at some places. Due to choking and broken drain, the possibilities of overflowing of water from the drain on to the site cannot be ruled out.

2. The team inspected the upstream of the RIICO drain towards local residence called Mustak Market and found drain was chocked due to polythene and sludge. The team was also seen some inlet of domestic sewer terminating into RIICO drain, which reflects that RIICO drain contains mostly domestic sewage. Photographs and Google map showing the Mustak market drain is given at **Figure 2**.
3. The team has also inspected the Chopanki industrial area and periphery of M/s Varun Beverages Ltd., No discharge of waste water was observed into RIICO drain and drain was found dry during the inspection. Photographs and Google map showing the drainage near M/s Varun Beverages Ltd is given at **Figure 3**.
4. During 11th&12thAugust 2020,most of the industries were found non-operational due to holiday of Janmashtami festivals re-inspections of some units were done on 13th August 2020. During the revisit also it was observed that 3 units (M/s. United Breweries Ltd, M/s. Ajanta Chemicals Industries and M/s. Rajasthan Antibiotics Ltd) were found non- operational, in this regard letters collected from the non-operational units is given at **Annexure-I**.
5. Samples of treated waste water as outlet of ETPs and source emissions samples were collected from industries which were operational during the visit. Industries located in Chopanki and Kehrani industrial area were recycling the treated wastewater, while industries located in Bhiwadi industrial area were partly using the treated

wastewater and then draining out remaining wastewater after treatment into RIICO drain which is connected to CETP Bhiwadi.

6. The industries listed in Hon'ble NGT order (Respondent no. 5 to 23), were visited and information were gathered regarding Consent to Operate under Water Act 1974 and Air Act 1981, Authorization under Hazardous and Other Waste(Management and Handling Rules), 2016, Permission from CGWA for ground water abstraction etc. Inspection reports of industries including specific observations and other technical information is given at **Table 3 to 20**.

7. It is evident from the above factual status, Out of total 19 industries as mentioned by the petitioner in the petition (Respondent No. 5 to 23), Only 04 industries are located in the Chopanki Industrial Area which are in upstream to the RIICO drain passing adjacent to site of Village Gadpur. Rajasthan State Pollution control Board (RSPCB) has issued Consent to Operate to the industries located in Chopanki industrial area by imposing conditions of zero discharge of waste water outside the factory premises and keeping close vigilance on the industries for not discharging of treated and untreated effluent in to the RIICO drain. Two industries are located in Kehrani industrial area which are in downstream of the village Gadpur. One industry is located on Bhiwadi Alwar Bypass Road near village Jhiwana on converted land and One is located in Khushkhera industrial area, both are far away from the Chopanki industrial area and also in opposite direction. Rest 11 industries are located in Bhiwadi Industrial area.

8. Out of these 11 industries located in Bhiwadi no manufacturing activity was observed in one unit namely M/s Jagdamba Chemicals as mentioned in the petition (only trading activity in the name of M/s V.K. Oil was being carried out in the premises), whereas the industries mention in the name of M/s Cortex Technologies and M-Tech are the one unit with name as M/s Castex Technologies. All the mentioned industries located in Bhiwadi Industrial area are connected to CETP Bhiwadi. For treatment of effluent generated from RIICO Industrial Area Bhiwadi (Phase- I to V) CETP of capacity 9 MLD has been constructed which is operated and maintained by Bhiwadi Jal Pradushan Nivaran Association (which is constituted by member industries). The CETP Bhiwadi has also installed online continuous effluent monitoring system (OCEMS) and connected to the servers of RSPCB &CPCB. During Inspection CETP was found operational and sample of treated wastewater from outlet of CETP were collected and were found confirmative to the imposed standards. Copy of Analysis Report is enclosed at **Annexure-II**.
9. During the visits of Chopanki, Kehrani, Bhiwadi and Khushkhera industrial areas, Samples from nine industries and one from CETP Bhiwadi, were collected. Out of 09 samples, 07 were taken from water polluting industries (M/s. Varun Beverages Ltd, M/s. Kusum Health Care. Pvt. Ltd, M/s. Pine Laminates Pvt Ltd., M/s. SRF Ltd, M/s Maharaja Agro Foods Pvt. Ltd, M/s Anshul Strips Pvt. Ltd. and M/s Jyotika Strips Pvt. Ltd) and 02 from predominantly air polluting industries. (M/s. Shree Cement Ltd and M/s Castex Technologies

Ltd.).The detailed laboratory analysis reports are enclosed at **Annexure-III.**

10. It was observed that except 2 predominantly air polluting units, all other water polluting units are having ETPs.
11. Out of 17 industries, 06 industries are having STPs for treating the sewage and treated domestic wastewater has been reused in their premises in gardening and horticulture purpose. There was no domestic effluent found discharging from the industrial premises. The remaining 11 industries found disposing their sewage through septic tank followed by soak pit.
12. Except one unit (In which only trading activity is being carried out) all the industries are having valid consents under water and air acts issued by RSPCB.
13. 10 units are having valid HW Authorisation, 02 units applied for renewal, 01 unit applied freshly and not required for 04 units. It was informed that the wastes are being disposed to TSDF Udaipur for landfill, incinerable wastes are being sent to M/s Continental Petroleum, Behror for incineration and other recyclable wastes are selling to authorised HW recyclers as per the authorisation conditions. Stainless steel rolling mills are treating their Spent Acid at the common Spent Acid Neutralisation Facility (SANF), which is having 100KLD capacity and located in the premises of CETP.

14. Out of 17 units, 06 units had applied for renewal, not applicable for 02 units and remaining 09 units have applied freshly for NOC to CGWA.
15. 08 industries have installed OCEMS for effluent and emissions monitoring and connected to RSPCB & CPCB servers and it is not applicable for the remaining units to install OCEMS therefore they have not installed.

Recommendations:

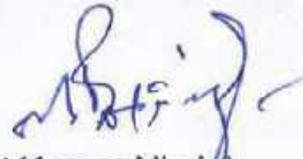
To mitigate the problems following measures may be taken:

- RIICO Bhiwadi may be directed to repair and clean the drain on regular interval to avoid the flow of wastewater in to the fields of village Gadpur.
- LSG may be directed to make an action plan for installation of STP to cater the domestic wastewater of Chopanki as well as surrounding villages.
- RIICO Bhiwadi may be directed to expedite the execution of installation of separate CETP in industrial area Kehrani to cater the wastewater from the industrial areas Chopanki and Kehrani for which an SPV in the name of Kehrani Green Treaters has already been formed by the member units.

- The air polluting units should ensure to install adequate Air Pollution Control Devices to control air pollution as well as expedite the process of converting from coal/ biomass/ fire wood to CNG to reduce the air pollution.
- The units may be directed to ensure seeking the permission from CGWA at the earliest.
- The units which are operating without valid consents and authorisations may be directed to obtain the consents and authorisation from RSPCB.

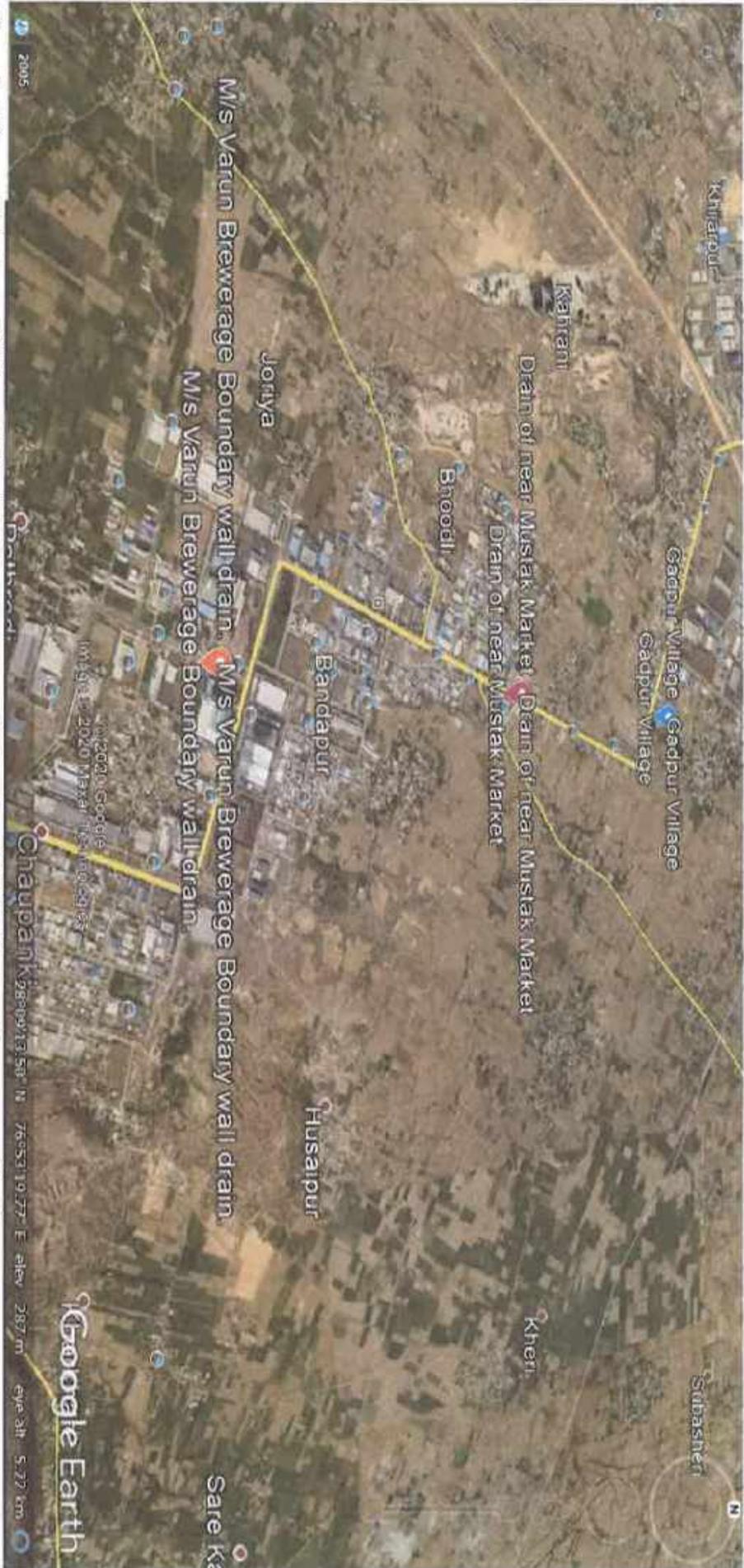


(Vivek Goel)
Regional Officer
RSPCB, Bhiwadi
क्षेत्रीय अधिकारी,
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल,
भिवानी (अलवर)

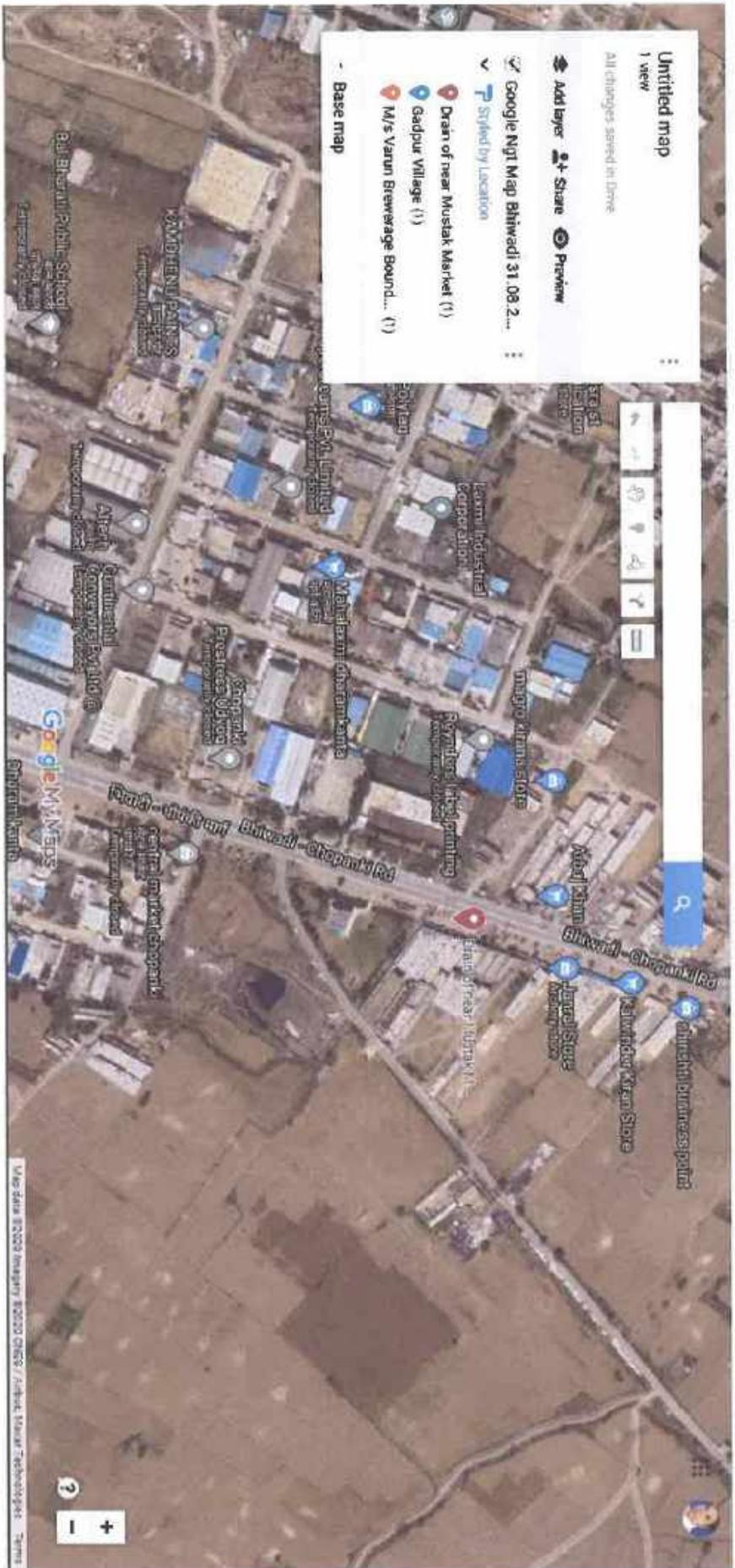


((Milind Kumar Nimje)
Scientist 'C'
CPCB, Regional Directorate,
Bhopal

Milind Nimje
Scientist-C
Regional Directorate
Central Pollution Control Board
Bhopal (M.P.)



Google View of Gadpur Village, Mustak Market area & Drain of M/s. Varun Brevarage Ltd.



Google map of Inspecting site of Gadipur, Bhiwadi

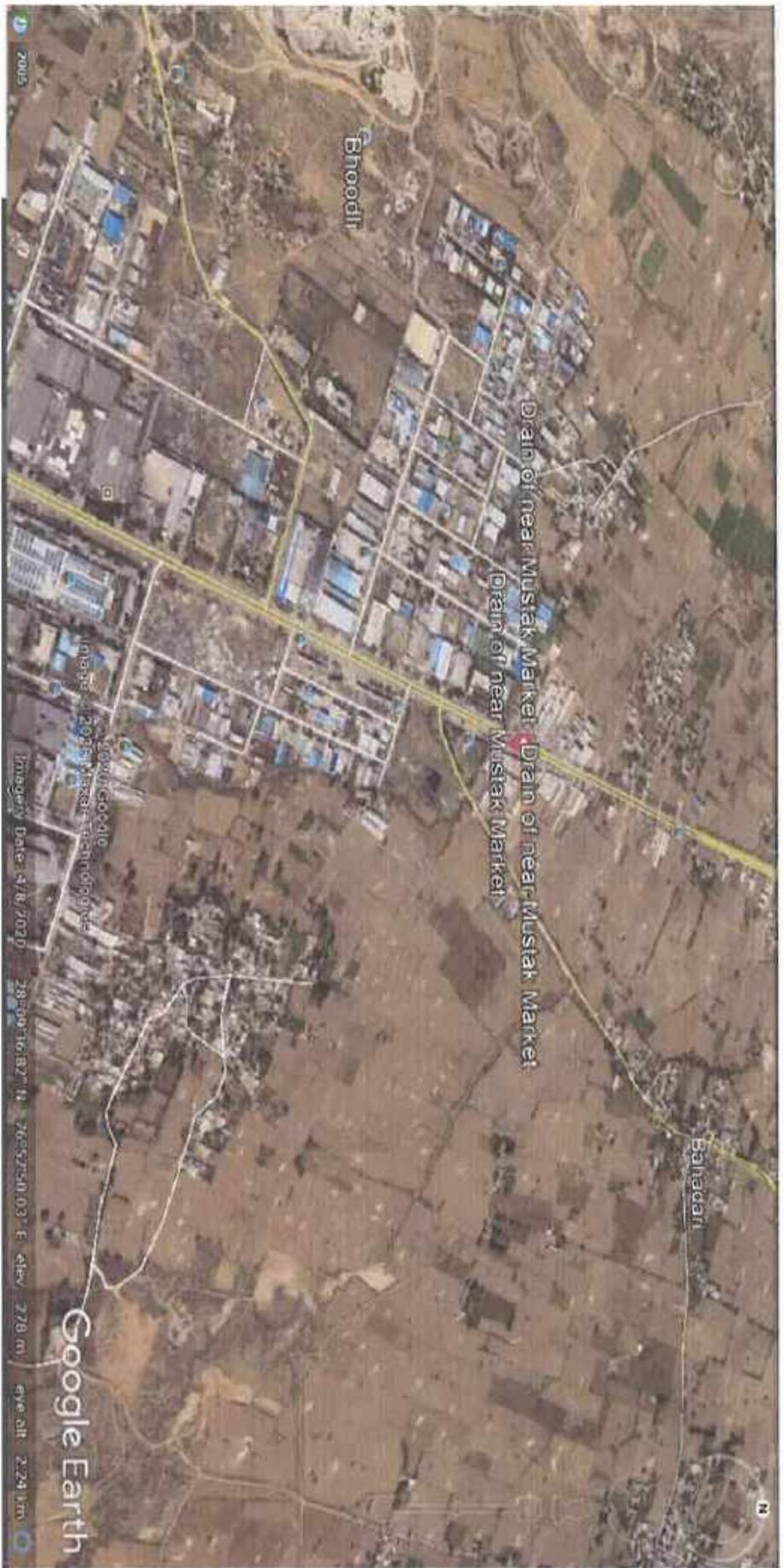
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Google View of the Gaddpur Drain & sites

Figure-1

Figure-2



Google View of Mustak Market area

Industry Specific technical details and observations are as given below

Table 3: Inspection Report of
M/s. Varun Beverages Ltd. Plot no. SP-290-292, RIICO Industrial Area,
Chopanki,Bhiwadi-301019 Tehsil-Tijara, Distt.-Alwar, Rajasthan

Date of inspection: 11.08.2020

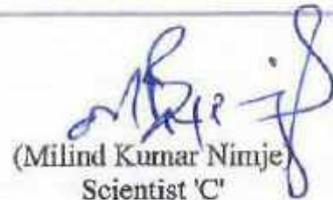
S. No.	Particulars	Details of Particulars
1.	Name of industry	M/s. Varun Beverages Ltd.
2.	GPS Location	N- 28.148983 E- 76.882658
3.	Year of commissioning	2004
4.	Type of industry	Soft Drinks Producing Unit
5.	Product & Capacity	Soft Drinks@ 300 KLD
6.	Operational status	Operational
7.	CTO status	Valid, upto31-03-2024.Copy is enclosed as Annexure-1.
8.	HW status	HW authorization is expired on31-05-2020 and industry has applied for renewal of the same. Copy is enclosed as Annexure-2.
9.	Type of HW and Qty. & Disposal	<ul style="list-style-type: none"> • Spent Oil- 3 Kg/Day- Sales to registered recyclers. • Wastes/ Residues Containing Oil- 4 Kg/day Incineration at M/s Continental Petroleum, Behror. Membership certificate and last one year disposal details is enclosed at Annexure-3.
10.	CGWA Status	<ul style="list-style-type: none"> • Earlier NOC was issued vide CGWB letter dated 8.4.2016. • Industry has applied for renewal of NOC vide their application dated 02-04-2019 to CGWA. Copy enclosed as Annexure-4.
11.	Source of Air Emission	1. Boiler (01No)-6 Ton (Biomass Briquette Fired) 2. Boiler (01No)- 4 Ton (HSD Fired)
12.	Air Pollution Control	1. Cyclone, Bag Filter and 35m height stack provided to

	Devices	control air pollution. 2. Unit had provided 30m stack with Boiler. • Online continuous emission monitoring system installed at both the stacks and connected to RSPCB web server.															
13.	wastewater generation	• Trade Effluent- 140KLD, • Domestic effluent- 53KLD															
14.	Water Pollution Control Devices	• <u>Trade effluent</u> - 700 KLD capacity ETP was in operation during visit. Some portion of ETP treated wastewater is further treated by 3 stage RO and recycled in process and remaining portion is used in plantation and horticulture. • <u>Domestic effluent</u> – the domestic sewage has been treated through Septic Tank & Soak pit.															
15.	Effluent analysis results	<table border="1"> <thead> <tr> <th>Description</th> <th>pH</th> <th>TSS</th> <th>COD</th> <th>BOD</th> </tr> </thead> <tbody> <tr> <td>Consent Limit</td> <td>5.5. – 9.0</td> <td>100</td> <td>250</td> <td>30</td> </tr> <tr> <td>Analyzed sample value</td> <td>8.6</td> <td>22</td> <td>70</td> <td>27</td> </tr> </tbody> </table> • All values are in mg/l except pH. All the monitored values are within the limits given in the consent.	Description	pH	TSS	COD	BOD	Consent Limit	5.5. – 9.0	100	250	30	Analyzed sample value	8.6	22	70	27
Description	pH	TSS	COD	BOD													
Consent Limit	5.5. – 9.0	100	250	30													
Analyzed sample value	8.6	22	70	27													
16.	OCEMS status	Industry had installed OCEMS for emission monitoring and connected to CPCB and RSPCB server. During the visit taken a print out of the readings and the same is enclosed at Annexure-5.															
17.	Aerial distance from industry to Gadpur village	2.80 km															
18.	CETP Membership	No															
19.	Remark	A soft drink /cold drinks producing unit and sample taken from ETP outlet. Treated water is being used in RIICO garden near to the unit. The area of garden is 35000 Sq.m. No discharge of waste water was observed in RIICO drain from the premises.															



(Vivek Goel)
Regional Officer,
RSPCB, Bhiwadi

राजस्थान राज्य प्रदूषण नियंत्रण मण्डल,
भिवानी (अलवर)



(Milind Kumar Nimje)
Scientist 'C'
CPCB, Regional Directorate,
Bhopal

Milind Nimje
Scientist-C

Regional Directorate
Central Pollution Control Board
Bhopal (M.P.)

M/s. Varun Beverage Pvt. Ltd. Plot No. SP-290-292 Phase-VII, RIICO Industrial Area, Chopanki, Bhiwadi-301019



ETP Out let treated final discharge to Gardening for reused of M/s. Varun Breverage.



Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697



Registered

File No : F(MUID)/Alwar(Alwar)/6(1)/2011-2012/3138-3141

Order No: 2019-2020/MUID/5253

Date: 04/12/2019

Unit Id : 22826

M/s Varun Beverages Limited (Unit-IV)

SP-290-292, RIICO Industrial Area, Phase-VII,
Chopanki,Bhiwadi, Tehsil:Alwar
District:Alwar

Sub: **Consent to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 19/04/2019 and subsequent correspondence.

Signature Not Verified
Date: 2019.12.04 14:02:10 IST
Reason: SelfAttested
Location:

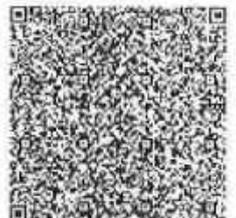
Sir,

Consent to Operate under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder is hereby granted for your **Varun Beverages Limited** plant situated at **SP-290-292, RIICO Industrial Area, Phase-VII, Chopanki Bhiwadi Bhiwadi Tehsil:Alwar District:Alwar**, Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **30/04/2019 to 31/03/2024**.
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
SOFT DRINKS	By Product	300.00 KLD

- 3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:



Head Office (MUID)



Rajasthan State Pollution Control Board
 4, Institutional Area, Jhalana Doongari, Jaipur-302 004
 Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No : F(MUID)/Alwar(Alwar)/6(1)/2011-2012/3138-3141

Order No : 2019-2020/MUID/5253

Date: 04/12/2019

Unit Id : 22826

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	53.000	NIL	53.000 On land for Plantation/ Horticulture inside the factory premises
Trade Effluent	140.000	NIL	140.000 On Land For Plantation/Horticulture/Other uses

- 5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
BOILER BRIQUETTE FIRED(6TON)	ACOUSTIC ENCLOSURE , ADEQUATE AIR POLLUTION CONTROL MEASURES , ADEQUATE STACK HEIGHT , AIR PRE HEATER DUST COLLECTOR , Bag Filter , Cyclone , Dust Collector	Particulate Matter	800 mg/Nm ³

BOILER HSD FIRED(4TON)
 ACOUSTIC ENCLOSURE
 , ADEQUATE AIR
 POLLUTION CONTROL
 MEASURES ,
 ADEQUATE STACK
 HEIGHT

Signature Not Verified

Digitally signed by Satyapal Singh
 Date: 2019.12.04 18:09:10 IST
 Reason: SelfAttested
 Location:





Rajasthan State Pollution Control Board
 4, Institutional Area, Jhalana Doongari, Jaipur-302 004
 Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No : F(MUID)/Alwar(Alwar)/6(1)/2011-2012/3138-3141

Order No: 2019-2020/MUID/5253

Date: 04/12/2019

Unit Id : 22826

		Particulate Matter	800 mg/Nm ³
DG SET(1 NOS)(500KVA)	ACOUSTIC ENCLOSURE , ADEQUATE AIR POLLUTION CONTROL MEASURES , ADEQUATE STACK HEIGHT	--	--
DG SET(3 NOS)(1000KVA)	ACOUSTIC ENCLOSURE , ADEQUATE AIR POLLUTION CONTROL MEASURES , ADEQUATE STACK HEIGHT	NOx (as NO ₂) (at 15% O ₂) day basis in ppmv NMHC (as C) (at 15% O ₂) PM (at 15% O ₂) CO (at 15% O ₂)	710 100 mg/Nm ³ 75 mg/Nm ³ 150 mg/Nm ³

- 6 That the domestic sewage shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal into Inland Surface Water. The main parameters for regular monitoring shall be as under.





Head Office (MUID)
Rajasthan State Pollution Control Board
 4, Institutional Area, Jhalana Doongari, Jaipur-302 004
 Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No : F(MUID)/Alwar(Alwar)/6(1)/2011-2012/3138-3141

Order No: 2019-2020/MUID/5253

Unit Id : 22826

Date: 04/12/2019

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
pH Value	Between 5.5 to 9.0
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l

- 7 That the trade effluent shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal Into Inland Surface Water. The main parameters for regular monitoring shall be as under

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
pH Value	Between 5.5 to 9.0
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l

- 8 That the industry shall obtain all necessary permission from concern authorities (RIICO) and district administration Alwar for operation of the plant.
- 9 That the industry shall operate and maintain the ETP of 700 KLD properly to treat the trade effluent (140 KLD) and the domestic waste water (53 KLD) to achieve the standards prescribed under the Environment Protection Act 1986.
- 10 That the unit shall not extract the ground water without prior permission of competent authority i.e. CGWA (Central Ground Water Authority).
- 11 That the hazardous waste generated from the process will be stored under the covered shed & will be disposed of as per the provisions of the Hazardous and other Waste (Management and Transboundary Movement) Rules, 2016.
- 12 That the industry shall comply with provision of Hazardous and other Waste (Management & Transboundary Movement) Rules 2016.

Signature Not Verified

Digitally signed by Salyapal Singh
 Date: 2019.12.04 16:09:10 IST
 Reason: SelfAttested
 Location:





Rajasthan State Pollution Control Board
 4, Institutional Area, Jhalana Doongari, Jaipur-302 004
 Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

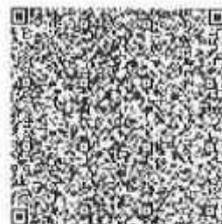
File No : F(MUID)/Alwar(Alwar)/6(1)/2011-2012/3138-3141

Order No: 2019-2020/MUID/5253

Date: 04/12/2019

Unit Id : 22826

- 13 That the industry shall comply with the standards as prescribed vide MOEF notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality.
- 14 That the unit shall dispose the sludge of ETP in scientific manner.
- 15 That the industry shall ensure compliance of ambient air quality standard in respect of noise as prescribed under Environment (Protection) Act & Rules made therein.
- 16 That the total water consumption for the project shall not exceed 495 KLD without prior permission of the Board and permission from CGWA.
- 17 That the industry shall operate and maintain RO plant (200 KLD capacity) and dispose RO reject in scientific manner
- 18 That the entire treated trade effluent and domestic waste water shall be utilized within premises for horticulture/plantation etc and at RIICO owned park and zero discharge status shall be maintained outside the premises.
- 19 That the water flow meters shall be provided at all suitable points to measure quantity of daily ground water abstraction, water consumption, trade effluent & domestic waste water generation, trade effluent & domestic waste water treated and treated waste water recycled and utilized for plantation/gardening purposes. Daily record of the same shall be maintained and to be submitted to the Board
- 20 That this consent to operate is being issued for the investment upto Rs. 163.06 cr.
- 21 That the industry shall provide acoustic enclosure and adequate stack height with four. D.G.Sets of 3x1000 KVA and 1x500 KVA.
- 22 That the industry shall also provide adequate air pollution control measures and adequate stack height with Boiler 1x6 TPH and 1x4 TPH Boiler capacity.
- 23 That the industry shall ensure proper utilization and reuse of trade effluent & domestic waste water after adequate treatment for gainful purposes.
- 24 That the industry shall install and maintain adequate infrastructure facilities for stack monitoring to know the concentration of pollutant emitted in the atmosphere with Boiler 1x6 TPH, 1x4 TPH and DG sets 3x1000 KVA.
- 25 That the industry shall submit Environmental Statement regularly to Board.
- 26 That the industry shall obtain Environmental Clearance from competent authority under EIA Notification dated 14.9.2006 for any such activity which attracts Environmental Clearance under EIA Notification dated 14.9.2006.
- 27 That this consent to operate shall be subject to compliance of any direction or order passed by Court of Law in the matter.





Rajasthan State Pollution Control Board
 4, Institutional Area, Jhalana Doongari, Jaipur-302 004
 Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No : F(MUID)/Alwar(Alwar)/6(1)/2011-2012/3138-3141

Order No: 2019-2020/MUID/5253

Date: 04/12/2019

Unit Id : 22826

- 28 That the industry shall provide the Oil & Grease trap in good condition, so that oil & grease coming with waste water from activities etc in the unit will retained in the trap.
- 29 That the unit shall follow conditions circulated by CPCB vide order CPCB/IPC-VII/CEPI/NGT/2019 dated 25.10.2019 and this office letter no. F14(99-Corres)/RSPCB/Plg/2245-2281 dated 31.10.2019 in respect to areas under CEPI, i.e.
- The unit shall comply stringent stack emission levels as and when State Board/CPCB prescribed.
 - Unit shall provide green belt of 40 % of the plot area, using concept of the social forestry and development of green belt outside project premises in adjacent areas wherever adequate land is not available within the industrial premises
 - That all the industrial effluent will have to be treated and re-recycled in the process by establishing Zero Liquid Discharge (ZLD) plant along with arrangements for scientific management of the RO rejects.
 - That the unit shall use cleaner fuels and shall avoid Pet Coke/Furnace Oil/LSHS.
 - That the industry shall install adequately designed rain water harvesting structure for prevention and recharge of ground water in and around the area and shall submit detailed water harvesting plan.
 - Unit shall install and commission Continuous Emission Monitoring System-CEMS (as per CPCB guidelines for relevant parameters) which shall be connected with RPCB/CPCB server (In case of large medium red category industries)
 - In case of Large and Medium Red category industries, the unit shall install system for continuous monitoring of effluent quality / quantity as per CPCB guidelines for relevant parameters and shall be connected to RPCB and CPCB servers. In case of ZLD units, PTZ camera will installed at the effluent outlet.
 - In case the domestic waste water generation in the industry is more than 10 KLD, the industry shall install separate Sewage Treatment Plant (STP) of adequate capacity and treated sewage shall be reused/recycled to the maximum extent.
- 30 That, notwithstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained under section 27(2) of the Water Act and under section 21(6) of the Air Act to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of Air Act & Water Act.

Signature Not Verified

Digitally signed by Satyapal Singh
 Date: 2019.12.04 13:09:10 IST
 Reason: SelfAttested
 Location:





Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No : F(MUID)/Alwar(Alwar)/6(1)/2011-2012/3138-3141

Order No: 2019-2020/MUID/5253

Date: 04/12/2019

Unit Id : 22826

31 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

32 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, pending in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non-compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears the approval of the competent authority.

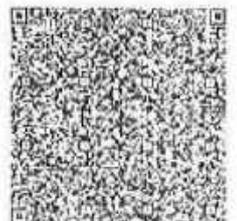
Yours Sincerely

Group Incharge [MUID]

(A): Copy To:-

- 1 P.S. to Chairperson, RSPCB, Jaipur..
- 2 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Bhiwadi to ensure compliance of CTO conditions.
- 3 Master File.

Group Incharge [MUID]





Registered

File No: F(HSW)/Alwar(Tijara)/2685(1)/2016-2017/2506-2508

Date:- 27/05/2016

Unit Id : 2831

M/s Varun Beverages Limited Unit-IV

Plot No. SP-290-292, Chopanki , Bhiwadi Phase VII Tehsil:Tizara

District:Alwar

Sub:- Authorization for operating a facility for Collection, Disposal, Generation, Reception, Storage of Hazardous Wastes Under Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008.

Ref:- Your application dated : 29/12/2015 received on 29/12/2015 and subsequent corresponde

Sir

- 1 Number of authorization RPCB/HWM/2016-2017/HSW/HSW/177.
- 2 **Director of M/s Varun Beverages Limited Unit-IV is hereby granted an authorization under Rule 5(4) of Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008 made under the Environment (Protection) Act, 1986 to operate a facility for Collection, Disposal, Generation, Reception, Storage of Hazardous waste on the premises situated at Plot No. SP-290-292, Chopanki, RIICO INDUSTRIAL AREA, Bhiwadi Phase VII District: Alwar.**
- 3 The authorization is granted for the Collection, Disposal, Generation, Reception, Storage of hazardous waste of following categories in the premises of the industry only.

SNo	Type of Hazardous waste	Category		Quantity/ Unit	Hazardous Waste Disposal Practice
		Sch	Code		
1	Used / spent oil	I	5.1	3.00 KG PER DAY	Sold To registered recycler
2	Wastes/residues containing oil	I	5.2	4.00 KG PER DAY	Incineration at M/s Continental Petroleum Behror District Alwar

- 4 **The authorization shall be in force for period from 01/06/2015 to 31/05/2020 .**
- 5 **That this authorization shall ceased to be valid & shall be liable to be revoked without any further notice in case of refusal/expiry of consent to operate under the provisions of Water(Prevention and Control of Pollution) Act,1974 and Air(Prevention and Control of Pollution)Act,1981 by the State Board.**



28
RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No: F(HSW)/Alwar(Tijara)/2685(1)/2016-2017/2506-2508

Date:- 27/05/2016

Unit Id : 2831

- 6 **That no other recycling/re-processing of the hazardous waste covered under schedule IV shall be carried without prior valid registration with Competent Authority as recycler/re-processor of hazardous waste under the rule 8 of the HW (M,H and TM) Rules, 2008.**
- 7 **That no hazardous waste shall be utilized for co-processing as a supplementary resource or for energy recovery, or after processing without prior valid approval of Central Pollution Control Board under the rule 11 of the HW (M,H and TM) Rules, 2008.**
- 8 **That in case of any expansion or change in process or product or change in mode/practice of disposal of hazardous waste or its quantity, industry shall obtain fresh authorization.**
- 9 **That the industry shall submit the membership of common incinerator within one month.**
- 10 **The authorization is subject to the conditions stated at Annexure "A" enclosed with the authorization letter and the such conditions as may be specified in the Rules for the time being forced under the Environmental (Protection) Act, 1986.**
- 11 **The unit has to display and maintain the data online outside the factory main gate in Hindi & English both on a 6'X 4' display board in the manner & format prescribed at Annexure "B" and the report of the Compliance along with photograph shall be submitted to this office & Regional Office, time to time.**
- 12 **That the annual reports/returns in the form prescribed under the Rules shall be submitted to the Board by 30th June of every year and records of hazardous waste Generation, handling & management shall be maintained according to the provisions of the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008 and shown & submitted to the Board as and when asked for.**
- 13 **The hazardous waste should not be stored for a period beyond 90 days, failing which the authorization shall deemed to be revoked.**
- 14 **It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008. Non compliance of the Rules or any of the conditions contained in the authorization shall be tantamount to automatic cancellation/revocation of the authorization.**
- 15 **The operator of the facility shall liable to comply any other conditions as per the guidelines issued by the MoEF or CPCB or State Board related to collection, disposal, reception, storage & treatment of hazardous waste.**



Registered

File No: F(HSW)/Alwar(Tijara)/2685(1)/2016-2017/2506-2508

Date:- 27/05/2016

Unit Id : 2831

- 16 That Authorization is issued under the provisions of Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008 from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with conditions laid down in all other for the time-being in force, rests with the industry/unit/project proponent.
- 17 That this Authorization shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This bears the approval of the competent authority.

Yours Sincerely

Group Incharge

Copy To:-

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board Alwar-to ensure the compliance of the conditions under the provisions Hazardous Waste (Management, Handling & Transboundary Movement) Rules 2008
- 2 Master File SWMC Cell, RPCB, Jaipur

Group Incharge



UDAIPUR CHAMBER OF COMMERCE & INDUSTRY

उदयपुर चैम्बर ऑफ कॉमर्स एण्ड इण्डस्ट्री

(An Apex Body of Trade, Industry, Mining, Education & Tourism of Southern Rajasthan)

UCCI/HWMF-930/2017-18-04

10th April, 2017

The Member Secretary,
Rajasthan Pollution Control Board,
4, Institutional Area,
Jhalana Doongri,
JAIPUR

Sub: Intended member of Hazardous Waste Treatment Facility at Udaipur.

Dear Sir,

This is in continuation to our earlier letter No. UCCI/HWMF-929/2016-17/146 dated 30th March, 2017

We are to inform you M/s Varun Beverages Limited, Plot No.SP-290-292, RIICO Industrial Area, Chopanki, Bhiwadi Phase VII, Tehsil : Tizara, District : Alwar - 301019 (Rajasthan) have completed the necessary formalities to become a member of common Hazardous Waste Treatment facility being setup at Udaipur.

Since, M/s Varun Beverages Limited, Plot No.SP-290-292, RIICO Industrial Area, Chopanki, Bhiwadi Phase VII, Tehsil : Tizara, District : Alwar - 301019 (Rajasthan) has been already granted Authorization for operating a facility for Collection, Disposal, Generation, Reception, Storage of Hazardous Wastes Under Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008, we are advising M/s Rajasthan Waste Management Pvt. Ltd., to get in touch with them for collection and transportation of their waste.

Thanking you,

Yours faithfully,
For Udaipur Chamber of Commerce & Industry


K.S. Mogra
Chairman
H.W.M. Project

Copy to: 1. The Regional Officer, RSPCB, Alwar

- 2. M/s Varun Beverages Limited, Plot No.SP-290-292, RIICO Industrial Area, Chopanki, Bhiwadi Phase VII, Tehsil : Tizara, District : Alwar - 301019 (Rajasthan) - Your registration No. is 930 and you may please quote this number while communicating with us in future. We also enclose the copies of our Circulars for your information.
3. M/s Rajasthan Waste Management Project Pvt. Ltd., Udaipur. The category of wastes generated by the party is Chemical sludge from waste water treatment, which will be acceptable to our site at Udaipur. Category of waste as per Schedule I of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 is 35.3 and quantity of waste is 1.50 MT per Annum.

Encl.: 1) Circular No.UCCI/HWM/2016-17/55 dated 22.07.2016
2) Circular No.UCCI/HWM/2016-17/55A dated 22.07.2016



RAJASTHAN WASTE MANAGEMENT PROJECT

(A Division of M/s. RAMKY Enviro Engineers Ltd.)

Office : Line No. 3, House No. 52, Jayshree Colony
Bohra Ganesh Road, Udaipur (Ra)



Site : Survey No. 1018/13, Opp. Zinc Smelter, Village - Gudly
TEH - Mavli, Dist - Udaipur

Common Hazardous Waste - Treatment Storage Disposal Facility

MEMBERSHIP FORM

A: INDUSTRY DETAILS :

Name of the Industry: Varun beverages Limited
 No. of years in operation: 13 years
 Year of establishment: 2004
 Unit No./Plant Name: Unit - IV
 City/Town/Village: Bhiwadi 301019
 Contact Person: Mr. Banoj Patra Designation: A/V operations
 Registered Office: f- 2/7, Okla Ind. Area phase-1, New Delhi 110020

Contact Details: Tel: 011-41706720 Fax: 011-26813665
 E-mail: info@vcoorp.in
 Name of Chairman / Managing Director / Proprietor: Mr. Kanulesh Jain

B: NATURE OF INDUSTRY:

Industry Classification: LSI (Large Scale) MSI (Medium Scale) [] SSI (Small Scale) []
 Type of Industry: (Strike only if not applicable)
 CHEMICAL / PHARMA / PESTICIDE / PETRO-CHEMICALS / TEXTILES / STEEL / AUTOMOBILE / ENGINEERING / PAINT / BATTERY /
 ELECTROPLATING / TANNERY / ORDINANCE / STEEL / ELECTRONICS / FOOD / BEVERAGES / CONSUMER GOODS
 OTHER: BULK DRUG / LEAD / LEATHER / OTHER
 Products Manufactured / Brands: _____
 Production Quantity per Annum: _____

Any other relevant information:



C: WASTE GENERATION PROCESS Details

Raw Material Used	Brief Process of Description
1)	
2)	
3)	

Note: Attach separate sheet as required for each product

D: AUTHORIZATION from STATE POLLUTION CONTROL BOARD (PCB) under HW RULES

Authorization Details	file no. f (HSW)/Alam (T)jawa/2685 (1)/2016-2017/2506 unit id - 2131 2506
Valid until	Authorization for operating a facility for collection, Disposal, Generation, Reception Storage for Hazardous waste under hazardous waste management Rule 2008
Any special instructions from the PCB	Authorization copy enclosed 01-06-2015 to 31-05-2020

Note: Please attach a copy of Authorization from PCB

E: PRECAUTIONS & EMERGENCY Preparedness for Collection, Transport, Treatment, Storage and Disposal (As per Generator / MSDS)

W/D No.	Waste Name	General Precautions	Special Precautions
1			
2			
3			
4			
5			

**Table 4: Inspection Report of
M/s. Kusum Health Care. Pvt. Ltd.SP-289A, RIICO Industrial Area,
Chopanki, Bhiwadi-301019, Tehsil-Tijara, Distt.- Alwar, Rajasthan**

Date of visit: 11. 08.2020

S. No.	Particulars	Details of Particulars
1.	Name of industry	M/s. Kusum Health Care. Pvt. Ltd
2.	GPS Location	N- 28.148426 E- 76.885184
3.	Year of Commissioning	2007
4.	Type of industry	API formulation unit
5.	Product & Capacity	Capsule@ 36 Million/Annum, Ointment@ 630 TPA, Tablets@ 210 Million/Annum
6.	Operational status of the industry during visit	Operational
7.	CTO status	Valid, upto 31-08-2027. Copy is enclosed as Annexure-1 .
8.	HW status	Valid, upto 31-07-2023. Copy is enclosed as Annexure-2 .
9.	Type of HW and Qty. & Disposal	<ul style="list-style-type: none"> • Off Specification Products- 8 MTPA- CTDF Udaipur. • Date Expired products- 1.2 MTPA- CTDF Udaipur. • Chemical Sludge- 10 MTA- CTDF Udaipur. • Residues Containing Oil- 25 KG/Annum- CTDF Udaipur. Copy of TSDF membership and last one year disposal details enclosed at Annexure-3 .
10.	CGWA Status	Applied to CGWA on 18.04.2019 and the copy of application is enclosed at Annexure-4 .
11.	Air Emission sources	<ul style="list-style-type: none"> • Baby Boiler (01Nos.) - 850 Kg/HR (HSD Fired). • Baby Boiler (02Nos.) - 600 Kg/HR Each (HSD Fired)
12.	Air Pollution Control Devices	<ul style="list-style-type: none"> • 30 mtrs high common stack for both the boilers.
13.	Wastewater generation	<ul style="list-style-type: none"> • Trade Effluent- 24 KLD • Domestic Sewage- 4 KLD
14.	Water Pollution Control Devices	<ul style="list-style-type: none"> • <u>Trade Effluent</u>- 60KLD capacity ETP was in operation and the treated effluent has been used in Plantation and Horticulture purpose, • <u>Domestic Sewage</u>- the domestic sewage has been

		treated through Septic Tank & Soak pit.				
15.	ETP outlet samples analysis results	Description	pH	TSS	COD	B-OD
		Consent Limit	5.5 - 9.0	100	250	100
		Analyzed sample value	7.58	40	170	50
		• All values are in mg/l except pH. All the monitored values are within the limits.				
16.	Aerial distance from industry to Gadpur village	2.93 km				
17.	OCEMS status	Not Applicable				
18.	CETP Membership	No				
19.	Remark	An API unit and sample taken from ETP outlet. No discharge of waste water was observed outside the premises.				



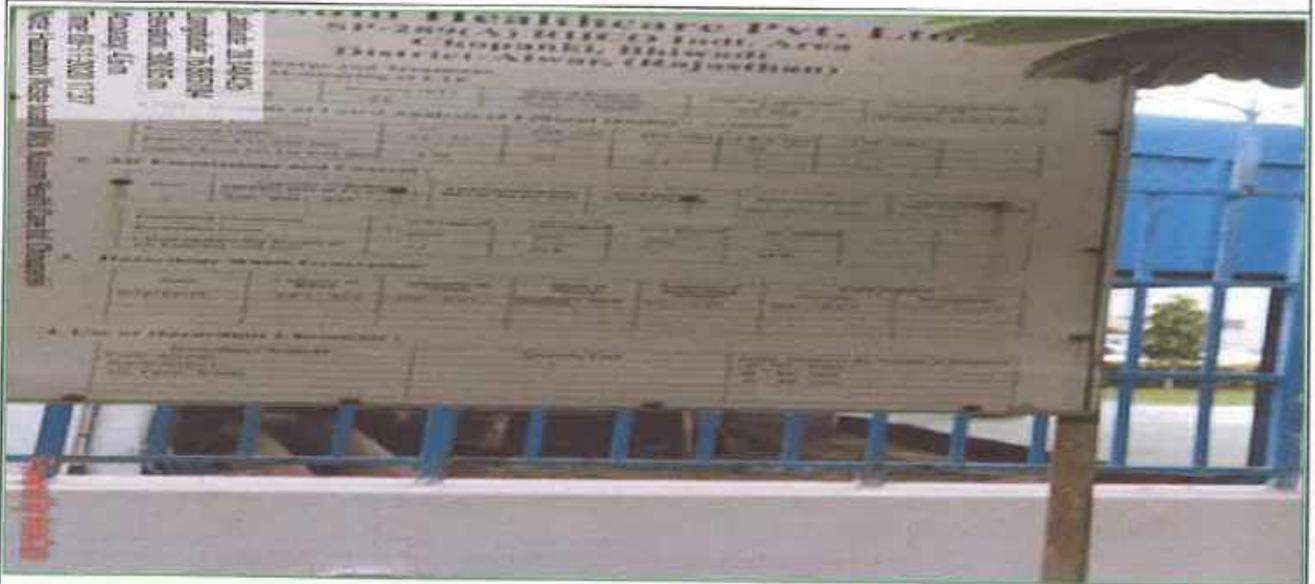
(Vivek Goel)
Regional Officer,
RSPCB, Bhiwadi
क्षेत्रीय अधिकारी,
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल,
मिवाडी (अलवर)



(Milind Kumar Nimje)
Scientist 'C'
CPCB, Regional Directorate,
Bhopal
Milind Nimje
Scientist-C
Regional Director
Central Pollution C

Milind Nimje
Scientist-C
Regional Directorate
Central Pollution Control Board
Bhopal (M.P.)

M/s. Kusum Health Care. SP-289,Chopanki, RIICO Industrial area, Bhiwadi



HW information board at Main Gate of M/s. Kusum Health Care Pvt. Ltd, Chopanki



ETP Out Let treated effluent sample collected from M/s. Kusum Health Care Pvt. Ltd. Chopanki treated used for gardening

Kusum Healthcare Pvt. Ltd.

Factory: SP 289(A), RIICO Indl. Area, Chopanki, Bhiwadi, Distt. Alwar, Rajasthan (India), Ph.: +91-1493-298232 /33 /34 /35
 E-mail : kusumhealth@kusumhealthcare.com, Website : www.kusumhealthcare.com

KHPL/EHS/2020-21/002

CIN No. : U65929DL1997PTC085780

Date: 14.08.2018

To,
 The Regional Officer
 Rajasthan Pollution Control Board
 Bhiwadi, Rajasthan

Subject: - Submission of documents with references to your officials visit with CPCB, New Delhi Team on 11.08.2020

Dear Sir,

With references to above mentioned subject matter we are enclosing documents as below: -

1. **Consent To Operate** - CTO granted by RSPCB is attached as **Annexure - I**.
2. **Hazardous Waste Authorization** - Copy of the authorization is attached as **Annexure -II**.
3. **CGWB Application** - Application copy of CGWB for correct production capacity, Kindly consider and correct. **Annexure - III**.
4. **Water Balance** - Water Balance of factory is attached as **Annexure - IV**.
5. **ETP Flow diagram** - Flow diagram of ETP is attached as **Annexure - V**.
6. **Process Flow Diagram** - Process flow diagram is attached as **Annexure - VI**.
7. **TSDF Membership** - Membership copy of TSDF is attached as **Annexure - VII**.

The above documents are submitted for your kind references.

Thanking You

For Kusum Healthcare Pvt. Ltd.

Authorized Signatory

Enclosure: As Above



WHO GMP Approved Plant

Regd. Off.: D-158 A, Okhla Industrial Area, Phase-I, New Delhi-110020
 Ph. +91-11-41005147, 40514919, 41010571, Fax : +91-11-40527575

ISO 9001:2008, ISO 14001:2004 Certified Company

Certificate: QEC24935, CEM 20842



Rajasthan State Pollution Control Board
 4, Institutional Area, Jhalana Doongari, Jaipur-302 004
 Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : F(Tech)/Alwar(Tijara)/669(1)/2010-2011/6380-6382
 Order No : 2018-2019/CD/6283

Date: 29/01/2019

Unit Id : 12007

M/s Kusum Healthcare Pvt. Ltd.

SP-289(A), Chopanki Bhiwadi Tehsil: Tijara
 District: Alwar

Sub: Consent to Operate under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.
 Ref: Your application for Consent to Operate dated 29/04/2017 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981. (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder is hereby granted for your Kusum Healthcare Pvt. Ltd. plant situated at SP-289A RIICO INDUSTRIAL AREA, Chopanki Bhiwadi Tehsil: Tijara District: Alwar, Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from 01/09/2017 to 31/08/2027.

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
CAPSULE	Product	36.00 MILLION / ANNUM
OINTMENT	Product	630.00 TPA
Tablets	Product	210.00 MILLION / ANNUM

3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Signature valid
 Digitally signed by
 M. S. D. S.
 Date: 2019.01.29
 17:01:33.30



Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697



Registered

File No : F(Tech)/Alwar(Tijara)/669(1)/2010-2011/6380-6382

Order No: 2018-2019/CD/6283

Unit Id : 12007

Date: 29/01/2019

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	4.000	NIL	4.000 Septic Tank and Soakpit
Trade Effluent	24.000	NIL	24.000 To be treated in ETP and to be utilized in plantation and horticulture within the factory premises

- 5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Baby Boiler (HSD fired)(850KG/HR.)	ADEQUATE AIR POLLUTION CONTROL MEASURES , ADEQUATE STACK HEIGHT	--	--
Baby Boiler (HSD fired) (2 Nos.)(600KG/HR.)	ADEQUATE AIR POLLUTION CONTROL MEASURES , ADEQUATE STACK HEIGHT	--	--
D.G. Set (1 No.)(320KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : F(Tech)/Alwar(TIjara)/669(1)/2010-2011/6380-6382

Order No: 2010-2019/CD/6283

Date: 29/01/2019

Unit Id : 12007

D.G. Set (1 No.)(500KVA)	ACOUSTIC ENCLOSURE ,ADEQUATE STACK HEIGHT	--	--
D.G. Set (1 No.)(750KVA)	ACOUSTIC ENCLOSURE ,ADEQUATE STACK HEIGHT	--	--

- 6 That the Kusum Healthcare Pvt. Ltd. plant will comply with the standards as prescribed vide MOEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.
- 7 That the trade effluent shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal On Land for irrigation . The main parameters for regular monitoring shall be as under

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
pH Value	Between 5.5 to 9.0
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 100 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l

- 8 That the total capital cost of the project shall not exceed to Rs. 7090.60 Lacs for which includes the capital investment made in land, building, plant & machinery and other miscellaneous assets.
- 9 That water consumption at the industry shall not exceed from the existing water consumption i.e. 70 KLD without prior consent from the State Board and permission from Central Ground Water Authority
- 10 That total water consumption of the industry shall not exceed from existing i.e.70 KLD including Industrial :48 KLD, & Domestic: 22 KLD without prior permission from the State Board.
- 11 That industry shall not extract ground water without prior permission from CGWA.



Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697



Registered

File No : F(Tech)/Alwar(TIjara)/669(1)/2010-2011/6380-6382

Order No: 2018-2019/CD/6283

Date: 29/01/2019

Unit Id : 12007

- 12 That neither any ground water will be abstracted nor any ground water abstraction structure shall be constructed without obtaining prior permission from the Central Ground Water Authority (CGWA).
- 13 That the industry shall maintain complete zero discharge status outside the premises. No treated /untreated effluent (domestic & industrial) shall be discharged outside the premises and domestic effluent shall be dispose of into soak pit through septic tank.
- 14 That the trade effluent generated in form of boiler blow down shall be treated through effluent treatment plant (ETP) and treated effluent shall be utilized for plantation/horticulture within industrial premises.
- 15 That the unit shall not use furnace oil and Pet coke as fuel in boiler.
- 16 That suitable metering arrangement shall be provided & maintained at intake of raw water, process water consumption, effluent generation, effluent treated and treated effluent used for plantation respectively. The daily record of the same shall be maintained in separate log book and consolidated monthly record shall be submitted to Regional Office, Bhiwadi.
- 17 That a log book shall be maintained to record daily consumption of raw material and production.
- 18 That a log book for operation of Effluent Treatment Plant shall be maintained and record of daily consumption of chemicals and running hours of Effluent Treatment Plant shall be maintained. Also record of periodic cleaning/change of filter media of activated carbon filter & pressure sand filter should be mentioned in log book.
- 19 That the Industry shall provide and maintain stack of adequate height at all the sources of air pollution and it shall be ensured that air pollution control measures are operational whenever the plant is operated.
- 20 That unit shall provide flow meter device at inlet of ETP to verify the waste water generation and also shall maintain logbook/record.
- 21 The unit shall provide energy meter and hour meter at ETP and also shall maintain logbook/record.
- 22 That industry shall provide alternate source of energy for continued operation of ETP in case of power failure to maintain it's effective and unhindered operation.
- 23 That electro magnetic water flow meters shall be installed & maintained at inlet and outlet of ETP, recycle of treated effluent in process, and plantation. Daily record of the meter readings shall be maintained in separate log-book.
- 24 That the entire treated trade effluent shall be utilized for plantation/green belt development within the premises. For the purpose, the industry shall lay down network of permanent lines (G.I. Pipes) to distribute the treated effluent for plantation in an organized & scientific manner. The pipe carrying untreated & treated effluent shall be of different colours

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
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Order No: 2018-2019/CD/6283

Date: 29/01/2019

Unit Id : 12007

- 25 That proper & scientific arrangement shall be made for utilization of treated effluent for plantation so as to ensure that cess pool formation is not created in the premises or in the plantation area.
- 26 That the industry shall comply with provisions of the Hazardous Waste (Management, Handling & Trans-boundary Movement) Rules, 2016 and disposal of hazardous waste shall be ensured in according with the Rules.
- 27 That the unit shall comply PLI Act if applicable.
- 28 That the Industry shall ensure compliance of recommendation of Corporate Responsibility for Environment Protection (CREP) issued by the Central Pollution Control Board (CPCB), if applicable.
- 29 That no additional source of air pollution/ water pollution shall be installed without prior permission from the State Board.
- 30 That all the the emission sources and transfer points shall be provided with adequate pollution control measures.
- 31 That the industry shall carryout ambient air quality/stack monitoring & analysis of waste water from the laboratory recognized by Ministry of Environment & Forests (MoEF), Government of India/Rajasthan State Pollution Control Board. Quarterly record shall be submitted to Regional Office, Bhiwadi.
- 32 That industry shall undertake suitable measures for rain water harvesting for artificial recharge of ground water.
- 33 The unit shall improve and maintain plantation in premises.
- 34 That 33% of the total area of industry's premises shall be covered under plantation.
- 35 That industry shall furnish quarterly compliance report of consent conditions to the Regional Office, Bhiwadi.
- 36 That the industry shall submit application for renewal of consent to operate at least 4 months before expiry of this consent.
- 37 That any incorrect information submitted in the consent application form or declaration shall make the industry liable for legal action under section 42 of the Water Act and under section 38 of the Air Act.
- 38 That emission/effluents found to be discharged in excess of the standards prescribed shall be punishable under section 43 of the Water Act and under section 37 of the Air Act.
- 39 That unit shall comply with all the conditions imposed by this Consent to Operate falling which stern action will be taken against the unit.
- 40 That industry shall submit details of ozone depleting substances within one month of issuance of this letter.



Registered

File No : F(Tech)/Alwar(TIjara)/669(1)/2010-2011/6380-6382

Order No: 2018-2019/CD/6283

Date: 29/01/2019

Unit Id : 12007

- 41 That, notwithstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained under section 27(2) of the Water Act and under section 21(6) of the Air Act to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of Air Act & Water Act.
- 42 That the grant of this Consent to Operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 43 That the grant of this Consent to Operate shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This Consent to Operate shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the Water Act and Air Act and to such other conditions as may, from time to time, be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of Consent to Operate and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears the approval of the competent authority.

Yours Sincerely

Group Incharge[CD]

Copy To:-

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Bhiwadi to ensure the compliance and timely monitoring of the unit.
- 2 Master File.

Group Incharge[CD]



RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
 Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No: F(HSW)/Alwar(Tijara)/B2(1)/2009-2010/1458-1460

Date:- 12/07/2019

Unit Id : 12007

M/s Kusum Healthcare Pvt. Ltd.

SP-289(A), ChopankiBhiwadi Tehsil:Tijara

District:Alwar

Sub:- Authorization for operating a facility for Collection, Disposal, Generation, Reception, Storage, Transport of Hazardous Wastes Under Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.

Ref:- Your application dated : 01/08/2018 received on 01/08/2018 and subsequent corresponde

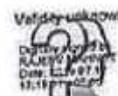
Sir

- 1 Number of authorization RPCB/HWM/2019-2020/HSW/HSW/78.
- 2 Application Number : 221584 dated : 01/08/2018 .
- 3 Auth. Sign. of M/s Kusum Healthcare Pvt. Ltd. is hereby granted an authorization based on the enclosed signed inspection report for Collection, Disposal, Generation, Reception, Storage, Transport of Hazardous waste on the premises situated at SP-289A Tehsil: Tijara District: Alwar.

Details of Authorization

SNo	Type of Hazardous waste	Category		Quantity/ Unit	Hazardous Waste Disposal Practice
		Sch	Code		
1	Off specification products	I	28.4	8.00 MT/ANNUM	CTDF Udaipur
2	Date Expired Products (Pharma Industries)	I	28.5	1.20 MT/ANNUM	CTDF Udaipur
3	Chemical sludge from waste water treatment	I	35.3	10.00 MTA	CTDF Udaipur
4	Wastes or residues containing oil	I	5.2	25.00 KG/ANNUM	CTDF Udaipur

- 4 The authorization shall be in force for period from 01/08/2018 to 31/07/2023 .





RAJASTHAN STATE POLLUTION CONTROL BOARD
 4, Institutional Area, Jhalana Doongari, Jaipur-302 004
 Phone: 0141-5159600,5159695 Fax: 0141-5159697



Registered

File No: F(HSW)/Alwar(Tijara)/82(1)/2009-2010/1458-1460

Date:- 12/07/2019

Unit Id : 12007

The authorization is subject to the following general and specific conditions :

A. General conditions of Authorization

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed



Registered

File No: F(HSW)/Alwar(Tijara)/82(1)/2009-2010/1458-1460

Date:- 12/07/2019

Unit Id : 12007

of as per specific conditions of authorisation.

11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorisation shall be made as laid down under these Rules.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

B. Specific Conditions

- 5 That this authorization shall ceased to be valid & shall be liable to be revoked without any further notice in case of refusal/expiry of consent to operate under the provisions of Water(Prevention and Control of Pollution) Act,1974 and Air(Prevention and Control of Pollution)Act,1981 by the State Board.
- 6 That no recycling/re-processing of the hazardous waste covered under schedule IV without prior obtain authorisation from Rajasthan State Pollution Control Board valid as recycler/ re-processor of hazardous waste under the rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 7 That no hazardous waste shall be utilized for co-processing as a supplementary resource or for energy recovery, or after processing without prior & valid approval of Central Pollution Control Board under the rule 9 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 8 That in case of any expansion or change in process or product or change in mode / practice of disposal of hazardous waste or its quantity, industry shall obtain fresh authorization.
- 9 That the arrangements for transportation of the hazardous waste for disposal shall be done by the authorized/dedicated vehicles only and any environmental damages during Transportation shall be borne by sender/receiver who ever arrange the transportation.
- 10 The authorization is subject to the conditions stated at Annexure "A" enclosed with the authorization letter and the such conditions as may be specified in the Rules for the time being forced under the Environmental (Protection) Act, 1986.





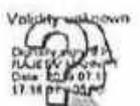
Registered

Date:- 12/07/2019

File No: F(HSW)/Alwar(Tijara)/82(1)/2009-2010/1458-1460

Unit Id : 12007

- 11 The unit has to display and maintain the data online outside the factory main gate in Hindi & English both on a 6'X 4' display board in the manner & format prescribed at Annexure "B" and the report of the Compliance along with photograph shall be submitted to this office & Regional Office, time to time.
- 12 That the annual reports/returns in the form prescribed under the Rules shall be submitted to the Board by 30th June of every year and records of hazardous waste Generation, handling & management shall be maintained according to the provisions of the Hazardous Waste (Management and Transboundary Movement) Rules, 2016 and shown & submitted to the Board as and when asked for.
- 13 The hazardous waste should not be stored for a period beyond 90 days, failing which the authorization shall deemed to be revoked.
- 14 It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016. Non compliance of the Rules or any of the conditions contained in the authorization shall be tantamount to automatic cancellation/revocation of the authorization.
- 15 The operator of the facility shall liable to comply any other conditions as per the guidelines issued by the MoEF or CPCB or State Board related to collection, disposal, reception, storage & treatment of hazardous waste.
- 16 That Authorization Is issued under the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with conditions laid down in all other for the time-being in force, rests with the industry/unit/project proponent.
- 17 That this Authorization shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.



RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongarl, Jalpur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697



Registered

File No: F(HSW)/Alwar(Tijara)/82(1)/2009-2010/1458-1460

Date:- 12/07/2019

Unit Id : 12007

This bears the approval of the competent authority.

Yours Sincerely

Group Incharge

Copy To:-

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Bhiwadi you are advise to ensure the compliance of authorisation conditions under the Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 and submit inspection report in new format prescribed by CPCB within 01 month
- 2 Master File

Group Incharge





UDAIPUR CHAMBER OF COMMERCE & INDUSTRY

उदयपुर चैम्बर ऑफ कॉमर्स एण्ड इण्डस्ट्री

(An Apex Body of Trade, Industry, Mining, Education & Tourism of Southern Rajasthan)

UCCI/HWMF-994/2018-19 - 20

15th May, 2018

The Member Secretary,
Rajasthan Pollution Control Board,
4, Institutional Area,
Bhatani Doongri,
JAIPUR

Sub: Intended member of Hazardous Waste Treatment Facility at Udaipur.

Dear Sir,

We are to inform you M/s Kusum Healthcare Pvt. Ltd., SP 289 (A), RIICO Industrial Area, Chopanki, Bhiwadi, Distt. Alwar have completed the necessary formalities to become a member of common Hazardous Waste Treatment Facility at Udaipur.

The category of wastes generated by the party is Waste or residues containing oil, Chemical sludge from waste water treatment, Process residue & waste, Off specification products, Date expired products, Process wastes, residues & sludges, Discarded containers / barrels / liners used for hazardous wastes / chemicals, which will be acceptable to our site at Udaipur. Category of waste as per Schedule I of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 is 5.2, 35.3, 28.1, 28.4, 28.5, 21.1 & 33.1 and quantity of waste is .025 MT, 12 MT, 1.2 MT, 8.4 MT, 1.2 MT, 1.8 MT & 1200 Nos. per annum respectively.

We request you to kindly consider M/s Kusum Healthcare Pvt. Ltd. as a member of waste disposal facility and do the needful.

Thanking you,

Yours faithfully,
For Udaipur Chamber of Commerce & Industry

Hansraj
Hansraj Choudhary
President



Copy to: 1. The Regional Officer, Rajasthan State Pollution Control Board, Alwar

→ 2. M/s Kusum Healthcare Pvt. Ltd., SP 289 (A), RIICO Industrial Area, Chopanki, Bhiwadi Distt. Alwar - Your registration No. is 994 and you may please quote this number while communicating with us in future. We also enclose the copies of our Circulars for your information.

3. M/s Rajasthan Waste Management Project Pvt. Ltd. - Kindly accept the above category and quantity of hazardous waste of M/s Kusum Healthcare Pvt. Ltd.

UCCI

ISO 9001, 14001 & 18001

CHAMBER BHAWAN, MEWAR INDUSTRIAL AREA, MADRI, UDAIPUR - 313005 (Raj.)

TEL.: (0294) 2491060-61, FAX: (0294) 2492212, Website: www.uccindaipur.com

E-mail: uccisecc@hotmial.com, info@uccindaipur.com

Upgradation of Skills, Capacity Building, Communication & Infrastructure Development

FORM - 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing address (including phone no. and e-mail)	
2.	Sender's authorisation No.	F(HSW)/Alwar (Tizala)/82(L)/2009-2016/1440
3.	Manifest Document No.	36300
4.	Transporter's name and address: (including Phone No. and e-mail)	
5.	Type of vehicle	(Truck/Tanker/Special Vehicle)
6.	Transport's registration No.	RPCB/HWM/2014-15/SWMC/HSW/
7.	Vehicle registration No.	RJ-27GB 2741
8.	Receiver's name and mailing address (including Phone No. and e-mail)	RAJASTHAN WASTE MANAGEMENT PROJECT (A Div. of Ranky Enviro Engineers Ltd.) SURVEY No. -1018/13, Village-Gudli, Teh.-Mavli, Dist.-Udaipur Phone No. : 0294-2802032, 2658253-54 E-Mail : rwmp@ranky.com
9.	Receiver's authorisation No.	RPCB/HWM/2015-16/SWMC/HSW/
10.	Waste description	ETP SLUDGE 353
11.	Total quantity No. of Containers	0.941 M ³ or MT Nos.
12.	Physical form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information	
14.	Sender's Certificate	I hereby declare that the contents of this consignment are accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations
	Name & Stamp	 Signature: <i>[Signature]</i> 10/01/2019 Month: 07 Day: 10 Year: 2019
15.	Transporter's acknowledgement of receipt of waste	 Signature: <i>[Signature]</i> Month: 07 Day: 18 Year: 2019
16.	Receiver's certification for receipt of hazardous and other waste	Month: <input type="text"/> Day: <input type="text"/> Year: <input type="text"/>
	Name & Stamp	Signature: <input type="text"/>

COPY 1 of 7

To Be Forwarded To The RSPCB By The Occupier

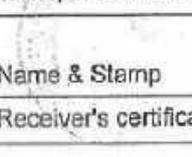
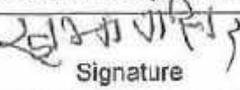
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FORM- 10

[See Rule 19 (1)]

36297

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing address (including phone no. and e-mail)				
2.	Sender's authorisation No.				
3.	Manifest Document No.	36297			
4.	Transporter's name and address : (including Phone No. and e-mail)				
5.	Type of vehicle	(Truck/Tanker/Special Vehicle)			
6.	Transport's registration No.	RPCB/HWM/2014-15/SWMC/HSW/			
7.	Vehicle registration No.	RJ-27 GA-6584			
8.	Receiver's name and mailing address (including Phone No. and e-mail)	RAJASTHAN WASTE MANAGEMENT PROJECT (A Div. of Ramky Enviro Engineers Ltd.) SURVEY No.-1018/13, Village-Gudli, Teh.-Mavli, Dist.-Udaipur Phone No. : 0294-2802032, 2658253-54 E-Mail : rwmp@ramky.com			
9.	Receiver's authorisation No.	RPCB/HWM/2015-16/SWMC/HSW/			
10.	Waste description	ETP Sludge			
11.	Total quantity No. of Containers	2.160 M ³ or MT Nos.			
12.	Physical form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)			
13.	Special handling instructions and additional information				
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.			
	 Name & Stamp	 Signature	Month 04	Day 10	Year 2019
15.	Transporter's acknowledgement of receipt of waste				
	 Name & Stamp	 Signature	Month 04	Day 10	Year 2019
16.	Receiver's certification for receipt of hazardous and other waste				
	Name & Stamp	Signature	Month 04	Day 10	Year 2019

COPY 1 of 7

White Copy

To Be Forwarded To The RSPCB By The Occupier.

**Table 5: Inspection Report of
M/s. Pine Laminates Pvt Ltd.A-526A andA-526 RIICO Industrial area,
Chopanki, Alwar-301001**

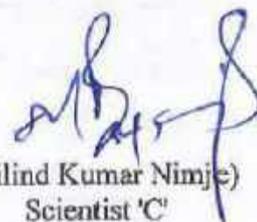
Date of Visit: 11.08.2020

S. No.	Particulars	Details of Particulars
1.	Name of the industry	M/s. Pine Laminates Pvt Ltd.
2.	GPS Location	N- 28.157292 E- 76.877503
3.	Year of Commissioning	2005
4.	Type of industry	Plywood manufacturing unit
5.	Product & Capacity	Densified and Semi Densified Plywood@ 460,800 Pcs/Annum
6.	Operational status during visit	Operational
7.	CTO status	Valid, upto30-11-2022 enclosed as Annexure-1.
8.	HW status	Applied on 19.7.2019 for issuing of HW authorization to RSPCB and copy of the same is enclosed at Annexure-2.
9.	Type of HW and Qty. & Disposal	<ul style="list-style-type: none"> • Chemical Sludge- 1 TPA- CTDF Udaipur, • Contaminated Cotton Rags- 200 Kg/Annum- CTDF Udaipur, Empty Barrels-06 Drums/Year- Return to Supplier, • Spent Oil- 500 LPA- CTDF Udaipur. Copy of TSDF membership and last one year disposal details enclosed at Annexure-3.
10.	CGWA Status	Applied to CGWA on 11.7.2019and copy is enclosed at Annexure-4.
11.	Air Emission sources	<ul style="list-style-type: none"> • Boiler (02Nos.)- 8TPH, & 3TPH (Wood/Coal Fired) • Thermic Fluid Heater (01Nos.)- 30 Lacs Kcal/Hr (Coal/Wood Fired)
12.	Air Pollution Control Devices	1. Multi Cyclone and Wet Scrubber followed by 30 m height stack 2. Dust collector and Wet Scrubber followed by 30m height stack
13.	wastewater generation	<ul style="list-style-type: none"> • Trade Effluent- 0.5 KLD • Domestic wastewater- 4.5KLD
14.	Water Pollution Control Devices	<ul style="list-style-type: none"> • <u>Trade effluent</u>-20 KLD capacity ETP was in operation and the treated wastewater reused in cooling.

		<ul style="list-style-type: none"> • <u>Domestic effluent</u>- the domestic sewage has been treated through Septic Tank & Soak pit. 				
15.	Effluent monitoring results	Description	pH	TSS	COD	BOD ₅
		Consent Limit	5.5 – 9.0	100	250	30
		Analyzed sample value	7.62	07	33	07
		<ul style="list-style-type: none"> • All values are in mg/l except pH. 				
16.	OCEMS status	Not Applicable				
17.	Aerial distance from industry to Gadpur village	1.92 km				
18.	CETP Membership	No				
19.	Remark	It is a plywood manufacturing unit and taken the ETP outlet sample. No discharge of wastewater was observed outside the premises.				



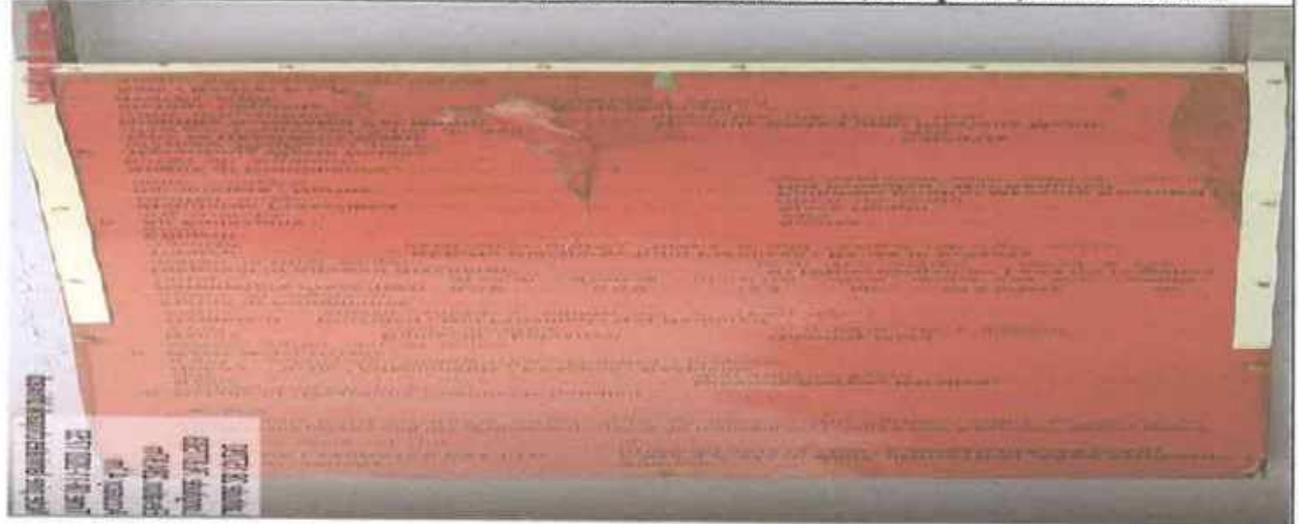
(Vivek Goel)
Regional Officer,
RSPCB, Bhiwadi
क्षेत्रीय अधिकारी,
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल,
बिवाडी (अलवर)



(Milind Kumar Nimje)
Scientist 'C'
CPCB, Regional Directorate,
Bhopal

Milind Nimje
Scientist-C
Regional Directorate
Central Pollution Control Board
Bhopal (M.P.)

M/s. Pine Laminator Pvt. Ltd. A-526A, RIICO Industrial area, Chopanki, Alwar-301001



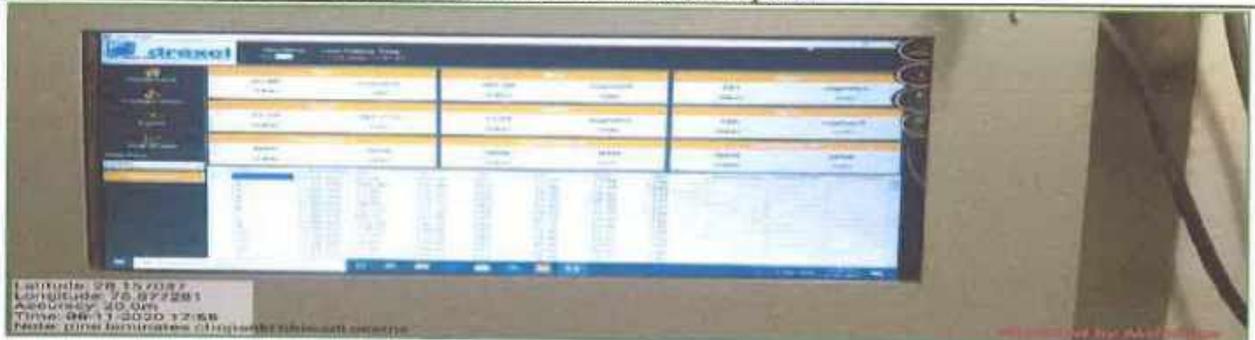
HW information board at main gate of M/s. Pine Laminator Pvt. Ltd, Chopanki



Latitude: 26.13719
Longitude: 76.67742
Elevation: 209.25m
Accuracy: 4m
Time: 06/11/2020 17:38
M/s. pine laminator chopanki/ETP

Latitude: 26.13719
Longitude: 76.67742
Elevation: 209.25m
Accuracy: 4m
Time: 06/11/2020 18:01
M/s. pine laminator chopanki/ETP

Raw materials & ETP of M/s. Pine Laminators Pvt. Ltd, Chopanki



Latitude: 26.13719
Longitude: 76.67742
Elevation: 209.25m
Accuracy: 4m
Time: 06/11/2020 17:38
M/s. pine laminator chopanki/ETP

Online continuous effluent monitoring system data information in screen of M/s. Pine Laminator Pvt. Ltd, Chopanki



Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No : F(MUID)/Alwar(Tijara)/1675(1)/2017-2018/9146-9148

Order No: 2017-2018/MUID/4975

Date: 30/01/2018

Unit Id : 30361

M/s Pine Laminates Pvt. Ltd.

**A-526-A, RIA, Chopanki , Bhiwadi Tehsil:Tijara
District:Alwar**

Sub: Consent to Operate under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 28/12/2017 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder is hereby granted for your **Industry** situated at **A-526-A, and A- 526 RIICO INDUSTRIAL AREA , Chopanki Tehsil:Tijara District:Alwar , Rajasthan**, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from 30/01/2018 to 30/11/2022 .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
Densified and semi densified plywood	Product	460,800.00 PIECES / ANNUM

- 3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:



Rajasthan State Pollution Control Board

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Date: 30/01/2018

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	4.500	NIL	4.500 Septic Tank and Soakpit
Trade Effluent	0.500	NIL	0.500 Recycled in cooling water recirculation

5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Coal fired boiler(8TPH)	ADEQUATE AIR POLLUTION CONTROL MEASURES, ADEQUATE STACK HEIGHT	Particulate Matter	800 mg/Nm ³
One wood/coal fired boiler(3TPH)	ADEQUATE AIR POLLUTION CONTROL MEASURES, ADEQUATE STACK HEIGHT	Particulate Matter	1200 mg/Nm ³
Thermic Fluid heater(30LACS KCAL./HR.)	ADEQUATE AIR POLLUTION CONTROL MEASURES, ADEQUATE STACK HEIGHT		



Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
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Unit Id : 30361

Date: 30/01/2018

		Particulate Matter	800 mg/Nm ³
Two D.G. Sets(380KVA)	ACOUSTIC ENCLOSURE , WITH ADEQUATE STACK HEIGHT	--	--

- 6 That the trade effluent shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal Into Inland Surface Water . The main parameters for regular monitoring shall be as under

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
pH Value	Between 5.5 to 9.0
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l

- 7 That the industry shall install Venturi scrubber as additional pollution control measures at 3 TPH boiler and 30 Lac kcal/hr thermic fluid heater capacity within a period of 02 months, failing which your Bank Guarantee (Rs 50,000/-) shall be forfeited.
- 8 That entire trade effluent (0.5 KLD) shall be treated though existing ETP of 20 KLD and treated effluent shall be recycled in cooling tower and zero discharge status shall be maintained.
- 9 That there shall be no discharge of waste water outside the factory premises and industry shall maintained zero discharge status.
- 10 That the industry shall obtain all necessary permission from concern authorities and district administration Alwar for operation of the plant.
- 11 That the industry shall disposed its domestic waste water- 4.5 KLD though septic tank and soak pit.
- 12 That the industry shall comply with the standards as prescribed vide MOEF notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality.

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697



Registered

File No : F(MUID)/Alwar(Tiljara)/1675(1)/2017-2018/9146-9148

Order No : 2017-2018/MUID/4975

Date: 30/01/2018

Unit Id : 30361

- 13 That the unit shall ensure compliance of ambient air quality standard in respect of noise as prescribed under Environment (Protection) Act & Rules made therein.
- 14 That the unit shall install acoustic enclosure and adequate stack height with Two D.G. Sets of 380 KVA.
- 15 That the industry shall install adequate air pollution control measures and adequate stack height with One wood/coal fired boiler - 3 TPH, Coal fired boiler - 8 TPH and Thermic fluid heater - 30 Lac kcal/hr., and resin plant - 1 Ton/batch.
- 16 That the unit shall not allow to install any source of air pollution i.e. Furnace and Boiler without prior permission under the Air Act 1981 from the Board.
- 17 That the industry shall comply with the provisions of Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and daily record of sludge generation & it's disposal shall be maintained.
- 18 That the unit shall not allow making any obstacles to any natural water flow i.e. natural nallah/stream carrying rain water to any water body
- 19 That this consent to operate is valid for production of Densified and semi densified plywood - 4,60,800 pieces/annum only. For any change in quantity and number of products & by-products, the industry has to seek fresh consent.
- 20 That if the project cost exceeds Rs. 5.98 Crores, the unit shall take/obtain modification in consent after paying fee as applicable
- 21 That the water flow meters shall be provided at all suitable points to measure quantity of daily water consumption and domestic waste water generation. Daily record of the same shall be maintained and to be submitted to the Board.
- 22 That the entire sewage shall be disposed in scientific manner to avoid water pollution in and around the area and zero discharge status shall be maintained outside the premises.
- 23 That the industry shall install adequately designed rain water harvesting structure for prevention and recharge of ground water in and around the area.
- 24 That the industry shall install and maintain adequate infrastructure facilities for stack monitoring to know the concentration of pollutant emitted in the atmosphere with One wood/coal fired boiler - 3 TPH, Coal fired boiler - 8 TPH and Thermic fluid heater - 30 Lac kcal/hr.
- 25 That the industry shall obtain Environmental Clearance from competent authority under EIA Notification dated 14.9.2006 for any such activity which attracts Environmental Clearance under EIA Notification dated 14.9.2006.
- 26 That this consent to operate shall be subject to compliance of any direction or order passed by Court of Law in the matter.



Rajasthan State Pollution Control Board
 4, Institutional Area, Jhalana Doongari, Jaipur-302 004
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File No : F(MUID)/Alwar(Tijara)/1675(1)/2017-2018/9146-9148

Order No : 2017-2018/MUID/4975

Date: 30/01/2018

Unit Id : 30361

- 27 That the industry shall carryout stack emissions monitoring, ambient air quality monitoring and waste water testing from the State Board on payment basis within three month to confirm the complance of the emission and discharge standards and submit report to the State Board.
- 28 The industry shall not use pet coke and F.O. or any other such fuel which is banned by Hon'ble Supreme Court of India or any other Court of Law or Government of Rajasthan.
- 29 That this consent to operate shall not be vaild for establishment/operation of formaldehyde manufacturing plant. Industry shall obtain separate consent to establish for any expansion activity from the State Board.
- 30 That the industry shall not abstract any ground water without prior permission from the Central Ground Water Authority (CGWA).
- 31 That the industry shall comply all the said condition, failing which deposited bank guarantee of Rs. 1,44,000/- shall be be forfeited.
- 32 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained under section 27(2) of the Water Act and under section 21(6) of the Air Act to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of Air Act & Water Act.
- 33 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 34 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

59
Head Office (MUID)

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697



Registered

File No : F(MUID)/Alwar(Tijara)/1675(1)/2017-2018/9146-9148

Order No: 2017-2018/MUID/4975

Date: 30/01/2018

Unit Id : 30361

This bears the approval of the competent authority.

Yours Sincerely

Group Incharge[MUID]

Copy To:-

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Bhiwadi requested to inspect the industry and verify the compliance of CTO and forward the detailed inspection report to HO for further action within 03 months
- 2 Master File.

Group Incharge[MUID]



Rajasthan State Pollution Control Board

FORM I

[See rules 5(3) and (7)]

**APPLICATION FOR OBTAINING AUTHORISATION
FOR COLLECTION/RECEPTION/TREATMENT/TRANSPORT/STORAGE/
DISPOSAL OF HAZARDOUS WASTE***

From:-

Pine Laminates Pvt. Ltd.

To,
Regional Officer
D Block, Ambedkar Nagar,
Alwar

Unit ID: 30361

Application ID: 245411

Application Type: HSW

Disposing Authority: Alwar

Address: A-526-A, Chopanki RIICO INDUSTRIAL
AREA, Bhiwadi Tehsil:Tijara District:Alwar(Unit Id
:30361)

Sir,

I/We hereby apply for Authorization/renewal of Authorization under sub-rule(3) of rule 5 of the Hazardous Waste(Management and Handling and Transboundary Movement) Rules, 2008 for Collection/Reception/Treatment/Transport/Storage/Disposal of Hazardous Wastes.

For Office Use Only

1. Code No.
2. Whether the unit is situated in a critically polluted area as identified by Ministry of Environment and Forests.

For Pine Laminates Pvt. Ltd.

Authorised Signatory

To be filled in by Applicant

Part A: General

Name and address of the unit and location of activity : **Manoj Agarwal , A-526-A, Chopanki RIICO INDUSTRIAL AREA , Bhiwadi Tehsil:Tijara District:Alwar**

(b) Authorisation required for (Please tick mark appropriate activity/activities:

SrNo.	Activity
1	Generation
2	Collection
4	Storage
5	Transport
7	Disposal

(c) In case of renewal of authorisation previous authorisation number and date:

4. (a) Whether the unit is generating hazardous waste as defined in these Rules: **Yes**

(b) If so the type and quantity of waste (in Tonnes/KL):

5. (a) Total capital invested on the project (in Rupees): **150787000**

(b) Year of commencement of production: **2004**

(c) Whether the industry works general /2 shifts/ round the clock: **Round the clock**

6 (a) List and quantum of products and by-products(In Tonnes/KL):

SrNo.	Product Name	Quatum	Product By Product
1	FORMALDEHYDE	80	Product
2	Densified and semi densified plywood	860000	Product

(b) List and quantum of raw material used(in Tonnes/KL):

SrNo.	Raw Material Name	Quantum
1	Melamine	2975
2	Methenol	40
3	Raw Water	40
4	Paper and Craft Paper	660
5	Wooden Core	49264800
6	Phenol and formidehyde	5530

For Pine Laminates Pvt. Ltd.

Swami
Authorised Signatory

7. Furnish a flow diagram manufacturing process showing input and output in terms of products, waste generated including for captive power generation and demineralised water.

Part B: Hazardous Waste

8 Hazardous Wastes :

- (a) Types of hazardous wastes generated as defined under these Rules:
- (b) Quantum of hazardous waste generated:
- (c) Sources and waste characteristics: (also indicate wastes amenable to recycling, re-processing and reuse):

SrNo.	Category Name	Waste Type	Quantity
-------	---------------	------------	----------

- (d) Mode of storage within the plant, method of disposal and capacity:(Provide Details):

9. Hazardous Wastes generated as per these Rules from storage of hazardous chemicals as defined under the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989:

SrNo.	Type of HSW	Storage Qty.	Method of Disposal
-------	-------------	--------------	--------------------

Place:

Signature:

Date:

Designation:

For Pine Laminates Pvt. Ltd.

Mamaj Agarwal
Director

For Pine Laminates Pvt. Ltd.

Swami
Authorised Signatory



M/s Shiv Shakti Oil & Lubricants

(AN ISO 9001: 2015 & ISO 14001: 2015 CERTIFIED CO.)

Certificate of Re-recycling

Certificate No.: SSOL/O20/HW/HL/2019/20

Date: November 22, 2019

This is Certify that **M/s PINE LAMINATES PVT. LTD.** Plot No.: A-526 & A-526A, R9900 Industrial Area Chopanki; Post: Tapukara; Tehsil: Tijara Dist: Alwar Rajasthan (INDIA) are recognized member for proper disposing of Hazardous Waste (i.e. Used/ Spent Oil (Cat. 5.1); Wastes or Residues Containing Oil (Cat. 5.2) & Empty Barrels/ Drums/ Containers Containing Hazardous Wastes/ Chemicals (Cat. 3.1) at our UNIT-3) to us.

We are extremely thankful to you for giving us Recyclable Oil for Re-recycling to save Planet and also Save Environment through utilization of our Re-recycling/ Re-washing Technology to minimize Pollution. Hazardous Waste will be received from your Organization will be processed in an Environment Friendly Sound Manner, in accordance with the Guidelines or Rules set by the Rajasthan State Pollution Control Board at our Facility.



For Pine Laminates Pvt. Ltd.

Authorised Signatory

SSOL - A Step with Cheers of Success in Life

Thanks Again, for placing your confidence in SSOL. We look forward to being your partner in this WONDROUS JOURNEY of Business Life.

(Form-10 (MANIFEST) & Form-09 (FORM CARD) under HWM Rules, 2016 must be signed or filled by Representative/ Authorized Persons at the time of Billing/ Lifting)

Contact us: +91 9818408248, +91 922600330 mail id: scolin@shilpa@gmail.com, scolin@shilpa@gmail.com



UDAIPUR CHAMBER OF COMMERCE & INDUSTRY

उदयपुर चैम्बर ऑफ कॉमर्स एण्ड इण्डस्ट्री

(An Apex Body of Trade, Industry, Mining, Education & Tourism of Southern Rajasthan)

UCCI/HWMF-1112/2019-20-69

2nd August, 2019

The Member Secretary,
Rajasthan Pollution Control Board,
4, Institutional Area,
Jhalana Doongri,
JAIPUR

Sub: Intended member of Hazardous Waste Treatment Facility at Udaipur.

Dear Sir,

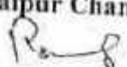
We are to inform you M/s Pine Laminates Pvt. Ltd., A - 526 & A - 526 A, RIICO Industrial Area, Chopanki, Tehsil : Tijara, Bhiwadi, District : Alwar - 301019 (Rajasthan) have completed the necessary formalities to become a member of common Hazardous Waste Treatment Facility at Udaipur.

The category of wastes generated by the party is Chemical sludge from waste water treatment, Contaminated cotton rags or other cleaning materials and Wastes or residues containing oil, which will be acceptable to our site at Udaipur. Category of waste as per Schedule I of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 is 35.3, 35.2 & 5.2 and quantity of waste is 1 Ton, 200 Kgs & 500 Liters per Annum respectively.

We request you to kindly consider M/s Pine Laminates Pvt. Ltd. as a member of waste disposal facility and do the needful.

Thanking you,

Yours faithfully,
For Udaipur Chamber of Commerce & Industry


Ramesh Kumar Singhvi
President



- Copy to:
1. The Regional Officer, Rajasthan State Pollution Control Board, Alwar
 2. M/s Pine Laminates Pvt. Ltd., A - 526 & A - 526 A, RIICO Industrial Area, Chopanki, Tehsil : Tijara, Bhiwadi, District : Alwar - 301019 (Rajasthan) - Your registration No. is 1112 and you may please quote this number while communicating with us in future. We also enclose the copies of our Circulars for your information.
 3. M/s Rajasthan Waste Management Project Pvt. Ltd. - Kindly accept the above category and quantity of hazardous waste of M/s Pine Laminates Pvt. Ltd.

UCCI

ISO 9001, 14001, 45001 & 27001

CHAMBER BHAWAN, MEWAR INDUSTRIAL AREA, MADRI, UDAIPUR - 313003 (Raj.)

TEL. : (0294) 2491060, 2492214-15. Website: www.ucciudaipur.com

E-mail: uccisecc@gmail.com, uccisecc@formmail.com

Upgradation of Skills, Capacity Building, Communication & Infrastructure Development



M/s Shiv Shakti Oil & Lubricants

[AN ISO 9001 : 2015 & ISO 14001 : 2015 CERTIFIED CO.]

Certificate of Re-recycling

Certificate No. : SSOL/020/HW/HI/2019/20

Date: November 22, 2019

This is Certify that M/s PINE LAMINATES PVT. LTD. Plot No.: A-526 & A-526A, R99CO Industrial Area Chopanki, Post: Tapukara, Tehsil: Tijara Distt. Alwar Rajasthan (INDIA) are recognized member for proper disposing of Hazardous Waste i.e. Used/ Spent Oil (Cat 5.1), Wastes or Residues Containing Oil (Cat 5.2) & Empty Barrels/ Drums/ Containers Containing Hazardous Wastes/ Chemicals (Cat 33.1) at our UNIT-3 to us.

We are extremely thankful to you for giving us Recyclable Oil for Re-recycling to save Planet and also Save Environment through utilization of our Re-recycling/ Re-washing Technology to minimize Pollution. Hazardous Waste will be received from your Organization will been processed in an Environment Friendly Sound Manner, in accordance with the Guidelines or Rules set by the Rajasthan State Pollution Control Board at our Facility.



SSOL - A Step with Cheers of Success in Life.

Thanks Again, for placing your confidence in SSOL. We look forward to being your partner in this WONDERFUL JOURNEY of Business Life.

(Form like Form-01 (MANDATORY) & Form-09 (FORM CARD) under MNM Rule, 2016 must be signed or filled by

Representative/ Authorized Person at the time of Billing/ Billing)

Contact us: +91 9828408248, +91 9212509350 must be included in mail con: cell@ssolindia.com



UDAIPUR CHAMBER OF COMMERCE & INDUSTRY

उदयपुर चैम्बर ऑफ कॉमर्स एण्ड इण्डस्ट्री

(An Apex Body of Trade, Industry, Mining, Education & Tourism at Sardar Sarovar)

4.	Person to be contacted for transportation of waste	<p>Mr. Onkar Nath Mohapatra Sr. Assistant Manger – MBD (M) +91 7728891160 onkarnath.m@ramky.com</p> <p>Mr. Anil Kumar Assistant Manager - MBD (M) +91 7728891162 anilkumar.mbd@ramky.com</p> <p><u>Mr. Manjeet Kumar Yadav</u> <u>PGET, MBD</u> (M) +91 7728891161 rwmpmbd@ramky.com</p>
5.	Person to be contacted for financial matters	<p>Mr. CH. Srinivas Accountant (M) +91 7728891167 financerwmp@ramky.com</p>
6.	In-charge of the project	<p>Mr. Sanjiv Kumar Project – Manager (M) +91 7728891156</p>

All remittances against security deposit, transportation, disposal charges etc. should be by a Demand Draft / Account Payee Cheque only in favour of "Rajasthan Waste Management Pvt. Ltd." payable at Udaipur.

For un-resolved issues if any, you may write to the undersigned or to the Secretariat of UCCI without hesitation and our endeavor shall be to provide meaningful way-out for the benefit of waste generators.

Thanking you,

Yours faithfully,
For Udaipur Chamber of Commerce & Industry

K.S. Mogra
Chairman
HWM – Project
(M) +91 9829042326



CHAMBER BHAWAN, MEWAR INDUSTRIAL AREA, MADRI, UDAIPUR - 313003 (Raj.)
TEL : (0294) 2491060-61. FAX : (0294) 2492212. Website : www.uccindiaipur.com
E-mail : ucciseo@btinternet.com, info@uccindiaipur.com

Upgradation of Skills, Capacity Building, Communication & Infrastructure Development



UDAIPUR CHAMBER OF COMMERCE & INDUSTRY

उदयपुर चैम्बर ऑफ कॉमर्स एण्ड इण्डस्ट्री

(An Apex Body of Trade, Industry, Mining, Education & Tourism of Southern Rajasthan)

CIRCULAR

UCCI/HWM/2016-17/55

Date: 22nd July, 2016

To,

All Members of HWM Udaipur Facility

Sub: Transportation Charges, Direct Landfill/Stabilization charges Comprehensive Analysis Charges, Security Deposit etc. for disposal of Hazardous Waste at CHW-TSDF at Gudli, Udaipur.

Dear Sir,

In view of drastic increase in the operational cost of Hazardous Waste Management Facility being managed by Rajasthan Waste Management Pvt. Ltd., (a Wholly Owned Subsidiary Company of Ramky Enviro Engineers Ltd.), and keeping the long term sustainability of the CHW-TSDF, the subjected charges have been revised with effect from **1st August, 2016** for next three & half years which shall have validity till 31.03.2020, unless UCCI advises otherwise through a Circular or by way of an amendment to the Circular in force.

The procedure for transfer of waste as listed in Schedule – 1 [Rule 3(1)(17)(i)] from the premises of member industries to CHW-TSDF at Gudli, via. Debari, Distt. Udaipur, through authorized transporters only, will be as under in view of Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016 :

A) MANIFEST SYSTEM :

The sender of the waste shall prepare seven copies (as applicable) of the manifest in FORM – 10 comprising of colour code indicated below and all seven copies whatever applicable shall be signed by the sender with seal of the company :

Cont..... 2

UCCI

ISO 9001, 14001 & 18001

CHAMBER BHAWAN, MEWAR INDUSTRIAL AREA, MADRE, UDAIPUR - 313005 (Raj.)

TEL. : (0294) 2491060-61, FAX : (0294) 2492212, Website : www.uccirajasthan.com

E-mail : ucciseera@hotmail.com, info@uccirajasthan.com

Upgradation of Skills, Capacity Building, Communication & Infrastructure Development

**Table 6: Inspection Report of
M/s. United Breweries Ltd., SP-971, Industrial Area, Chopanki, Bhiwadi,
Rajasthan**

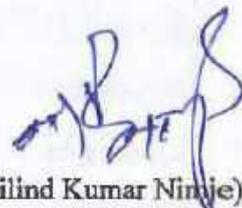
Date of Visit: 11 & 13.08.2020

S. No.	Particulars	Details of Particulars
1.	Name of industry	M/s. United Breweries Ltd
2.	GPS Location	N- 28.137219 E- 76.890646
3.	Year of Commissioning	2007
4.	Type of industry	Brewery
5.	Product & Capacity	Beer @ 75,000 KLA
6.	Plant status during visit	Non-operational
7.	CTO status	Valid, upto 31-07-2022. Copy enclosed at Annexure-1.
8.	HW status	N.A.
9.	Type of HW and Qty. & Disposal	N.A.
10.	CGWA Status	<ul style="list-style-type: none"> Earlier NOC was issued vide CGWB letter dated 16-05-2016. Industry had applied for renewals of NOC vide their application dated 11-05-2019 to CGWA. Copy enclosed at Annexure-2.
11.	Air Emission sources	1. Boiler (01Nos.)- 10 TPH (Husk Fired), 2. Boiler (01Nos.) - 8 TPH (HSD Fired)
12.	Air Pollution Control Devices	1. Cyclone and bag Filter followed by 30m height stack provided. 2. Bag Filter and 30m height stack provided
13.	Wastewater generation	Trade Effluent- 534 KLD Domestic wastewater- 8 KLD
14.	Water Pollution Control Devices	<ul style="list-style-type: none"> Trade Effluent- 850KLD capacity ETP exists for treatment of trade effluent in which 490 KLD RO permeate recycled & 44 KLD RO rejects treated through Forced Evaporation by MEE. Domestic- 20 KLD capacity STP is being used for treatment of domestic wastewater and the treated effluent used in plantation and horticulture purpose.

15.	OCEMS status	Industry had installed OCEMS for emission monitoring and connected to CPCB and RSPCB server. Copy of readings observed during visit is enclosed at Annexure-3.
16.	Aerial distance from industry to Gadpur village	4.20 km
17.	CETP Membership	No
18.	Remark	During the visit on 11.08.2020 unit was closed due to "Janmastami" holiday again revisited on 13.08.2020, however manufacturing activity had not been resumed even on 13.08.2020. No discharge of waste water was observed outside the premises.

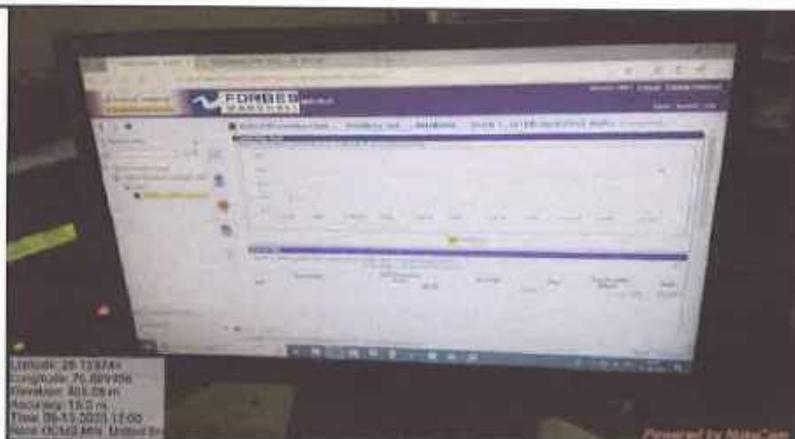


(Vivek Goel)
Regional Officer,
RSPCB, Bhiwadi
राजस्थान राज्य प्रदूषण नियंत्रण मंडल
भिकाडी (अलवर)



(Milind Kumar Nimje)
Scientist 'C'
CPCB, Regional Directorate,
Bhopal
Milind Nimje
Scientist-C
Regional Directorate
Central Pollution Control Board
Bhopal (M.P.)

M/s. United Beverage Pvt. Ltd., SP-971, Industrial Area, Chopanki, Bhiwadi



Non operational status of Boiler OCEMS connected on 13.08.2020 of M/s. United Breweries Ltd



Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159856 Fax: 0141-5159697

**Registered**

File No : F(Plan)/Alwar(Tijara)/7(1)/2016-2017/9664-9666

Order No : 2017-2018/PDF/3821

Date: 21/02/2018

Unit Id : 7927

M/s United Breweries Ltd.,

SP-971, RIICO Industrial Area Chopanki , Tehsil:Tijara
District:Alwar

Sub: Consent to Operate under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 27/03/2017 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your Brewery plant situated at **SP-971, RIICO Industrial Area Chopanki Bhiwadi Tehsil:Tijara District:Alwar**, Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **01/08/2017 to 31/07/2022**.
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
Beer	Product	75,000.00 KL/ANNUM

- 3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:



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Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	8.000	NIL	8.000 To be treated in STP and to be used in plantation and horticulture
Trade Effluent	534.000	490.000	44.000 Forced Evaporation through Multi Effect Evaporator

- 5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
D. G. Set(1000KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	NOx (as NO ₂) (at 15% O ₂) day basis in ppmv NMHC (as C) (at 15% O ₂) PM (at 15% O ₂) CO (at 15% O ₂)	710 ppmv 100 mg/Nm ³ 75 mg/Nm ³ 150 mg/Nm ³
Husk Fired Boiler(10TPH)	Bag Filter , Cyclone , Stack	Particulate Matter	250 mg/Nm ³
Oil (HSD) Fired Boiler(8TPH)	Bag Filter , Stack		



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- 6 That the **Brewery plant** will comply with the standards as prescribed vide MOEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.
- 7 That the domestic sewage shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under.

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
pH Value	Between 5.5 to 9.0
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l

- 8 That the trade effluent shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
pH Value	Between 5.5 to 9.0
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
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- 9 That this Consent to Operate shall be valid for production of Beer @ 75000 KLA which is in addition to earlier consented production capacity of 30,000 KLA accorded vide letter dated 31/03/2017. The total production of the Beer from the entire plant shall not exceed 1,05,000 KL per Annum. The industry shall not produce any other product.
- 10 That the industry shall also comply with all conditions imposed by Consent to Operate issued by the State Board, for production of 30000.00 KLA of Beer, vide letter no. F(Plan)/Alwar(Tijara)/7(1)/2016-2017/11957-11959 dated 31/03/2017.
- 11 That total fresh water consumption of the complete project i.e. 1,05,000 KLA of Beer production shall not exceed 710 KLD including domestic consumption of 8 KLD.
- 12 That the total water consumption of the entire project shall not exceed 1200 KLD which includes 710 KLD of fresh water and 490 KLD of recycled water.
- 13 That industry shall ensure abstraction of ground water is carried out in accordance with conditions imposed vide letter dated 16/05/2016 of Central Ground Water Authority, Government of India.
- 14 That industry shall maintain water meters for measuring & recording of the amount of fresh water intake, water consumed in various processes, effluent generated, effluent treated, effluent recycled & effluent disposed/utilized. The daily record of the meters readings shall be maintained in separate log-book and monthly summary shall be submitted to Regional Office, Bhiwadi.
- 15 That the water consumption in various major processes shall be as follows: Beer (323 KLD) Boiler (100 KLD), Cooling Tower (195 KLD), Pasteurizer (20 KLD), CIP (30 KLD), Washer (80 KLD) and other minor usages as submitted by the industry. The consumption in various process/operations shall not be changed without prior consents of the Board.
- 16 That the effluent generation from various major processes shall be as follows: WTP RO Reject (138 KLD), Softener Reject (7 KLD), Washer (185 KLD), Pasteurizer (10 KLD), CIP (30 KLD), Blowdown (60 KLD) and other minor effluents as submitted by the industry. There shall not be any change in either quantity, treatment or use without prior consent of the Board.
- 17 The boiler and cooling tower operations shall use only recycled water from Tertiary R. O., Sea R. O., Multi Effect Evaporator. The permeate also includes evaporation losses of 160 KLD.
- 18 That the slurry generated from the Effluent Treatment Plant (34 KLD) after drying shall be used as a manure in scientific manner. The industry shall maintain record of slurry generated & disposed.
- 19 That the rejects of Multi Effect Evaporator (10 KLD) shall be disposed in scientific manner, only through appropriate waste disposal facility.



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- 20 That industry shall establish & maintain adequately designed rain water harvesting structure and rain gardens for preservation of ground water level of the area.
- 21 That the industry shall maintain zero discharge status inside and outside the premises except for treated domestic effluent which may be used in plantation, gardening and reuse in other gainful purposes. No trade effluent shall be discharged in any circumstances from any process outside the premises.
- 22 That the industry shall not dispose any effluent (treated/untreated or domestic/Industrial) in form of cesspool within/outside the premises.
- 23 That the industry shall provide & maintain separate energy meters at pollution control measures & effluent treatment plant. The daily record of the energy meter readings shall be maintained in separate log-book and monthly summary shall be submitted to Regional Office, Alwar.
- 24 That industry shall submit quarterly analysis/monitoring report of source emission/ambient air/waste water/noise from the State Board laboratory or any laboratory approved/ recognized by Ministry of Environment, Forest & Climate Change, Government of India.
- 25 That industry shall provide and maintain the continuous online emission/effluent monitoring system in accordance with guidelines issued by Rajasthan State Pollution Control Board/Central Pollution Control Board. The industry shall ensure that connectivity for all the applicable parameters along with IP cameras is established with the State Board server by 31/03/2018.
- 26 That the industry shall maintain good housekeeping during the operation of the industry.
- 27 That ash generated from the 10 TPH husk fired Boiler shall be stored adequately till transported for final disposal and record shall be maintained. That the industry shall comply with orders regarding ban of use of Petcoke/Furnace oil for use as fuel. The oil fired 8 TPH boiler shall be operated on HSD only.
- 28 Minimum 33% of the area for the industry should be covered by plantation and plantation shall be carried out to develop a green belt along the periphery.
- 29 That the industry shall undertake suitable measures for rain water harvesting for artificial recharge of ground water.
- 30 That all the pipe lines carrying effluent/water/liquid shall be kept above ground level. No flexible piping or drains shall be provided for carrying of liquids.
- 31 That the industry shall make arrangements for proper channelizing of storm water and storm water shall not be allowed to mix with process waste.



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- 32 That the industry shall provide Bag Filter as air pollution control measure with 10 TPH Husk Fired Boiler by 31/03/2018 for which a Bank Guarantee of Rs. 4.00 lacs bearing no. 009GTO217960002 has been submitted, failure to which Bank Guarantee shall be forfeited without any further notice in the matter.
- 33 That the industry shall provide adequate stack height and acoustic enclosure as air pollution control measure with 1500 KVA D G Set within 1 month from date of issuance of this letter for which a Bank Guarantee of Rs. 50,000 bearing no. 009GTO2170590004 has been submitted, failure to which Bank Guarantee shall be forfeited without any further notice in the matter.
- 34 That the industry shall submit details w.r.t. works of upgradation of centrifuge and submit a Bank Guarantee to the 10% of the cost of upgradation work within 15 days from issuance of this letter.
- 35 That the industry shall carry out fumigation regularly to take care of the problem of pests/flyes.
- 36 That the industry shall comply with the provisions of the Public Liability Insurance Act, 1991, if applicable
- 37 That the industry shall comply with the emission standards prescribed under the Environment (Protection) Rules, 1986.
- 38 That the industry shall comply with the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 39 That the total capital cost of the of the complete project (1,05,000 KLA production capacity) shall not exceed to Rs. 9885 lacs.
- 40 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained under section 27(2) of the Water Act and under section 21(6) of the Air Act to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of Air Act & Water Act.
- 41 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 42 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to



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the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears the approval of the competent authority.

Yours Sincerely

Group Incharge[PDF]

Copy To:-

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Bhiwadi to monitor compliance of the consent conditions.
- 2 Master File.

Group Incharge[PDF]



भारत सरकार
केन्द्रीय भूमि जल प्राधिकरण
जल संसाधन, नदी विकास
और गंगा संरक्षण मंत्रालय

Government of India
Central Ground Water Authority
Ministry of Water Resources,
River Development & Ganga Rejuvenation

Member Secretary

CGWA/IND/Proj/2016-153-R

No.21-4(24)/CGWA/WR/2005- 768

Dated:- 16 MAY 2016

M/s United Breweries Ltd.,
Plot No. SP-971, Chopanki Industrial area,
Bhiwadi, District Alwar-301019
Rajasthan

Sub:- Renewal of NOC for ground water withdrawal to M/s United Breweries Ltd., for their existing alcoholic beverage production unit located at Village Chopanki, Block Tijara, District Alwar, Rajasthan -reg.

Refer to application dated 6.1.2014 on the above cited subject. Based on recommendations of the Regional Director, CGWB, Western Region, Jaipur vide his office letter No. TS/21B(24)/CGWA/WR/2005-94 dated 21.05.2014, clarification letter dated 31.12.2015, presentation made before the committee on 10.4.2016 and further deliberations on the subject, the renewal of NOC issued vide this office letter of even no. dated 10.12.2009, is hereby accorded to M/s United Breweries Ltd., for their existing alcoholic beverage production unit located at Village Chopanki, Block Tijara, District Alwar, Rajasthan. The renewal is however subject to the following conditions:-

1. The firm may abstract 770 m³/day (and not exceeding 2,31,000 m³/year) of ground water through existing three (3) tubewells only. No additional ground water abstraction structures to be constructed for this purpose without prior approval of the CGWA. The firm is advised to reduce the ground water abstraction by 5% to 10% by adopting more water conservation measures
2. All the wells to remain fitted with water meter and monitoring of ground water extraction to be continued on regular basis, at least once in a month. The ground water quality to be monitored twice in a year during pre monsoon and post monsoon periods.
3. M/s United Breweries Ltd., shall, continue implementing ground water recharge measures to the tune of 4,95,017 m³/year for augmenting the ground water resources in consultation with the Regional Director, Central Ground Water Board, Western Region, Jaipur.

West Block - 2, Wing - 3, Sector - 1, R.K. Puram, New Delhi -110066

Tel : 011-26175362, 26175373, 26175379 • Fax : 011-26175369

Website : www.cgwa-noc.gov.in

सबक सुरक्षित जल - सुन्दर स्वास्थ्य कल

CONSERVE WATER - SAVE LIFE

4. The firm shall continue to execute ground water regime monitoring programme in and around the project area through 6 to 8 piezometers fitted with automatic water level recorder on regular basis during each month of every year in consultation with the Central Ground Water Board, Western Region, Jaipur.
5. The ground water monitoring data in respect of S. No. 2 & 4 to be submitted to Central Ground Water Board, Western Region, Jaipur on regular basis at least once in a year.
6. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.
7. Action taken report in respect of S.No. 1 to 6 may be submitted to CGWA within one year period alongwith a comprehensive compliance report.
8. The renewal is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 7.
9. This NOC is subject to prevailing Central/State Government rules/laws or Court orders related to construction of tubewell/ground water withdrawal/construction of recharge or conservation structures/discharge of effluents or any such matter as applicable.
10. This NOC does not absolve the applicant / proponent of his obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
11. The NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and be taking decisions independently of the NOC
12. This renewal is valid for three years from date of issuance of this letter.

Member Secretary

Copy to:

1. The Member Secretary, Rajasthan Pollution Control Board, 4, Institutional Area, Jhalana Doongri, Jaipur, Rajasthan.
2. The District Collector, Alwar District, Rajasthan
3. The Regional Director, Central Ground Water Board, Western Region, Jaipur. This has reference to your No. TS/21B(24)/CGWAWR/2005-94 dated 21.05.2014, clarification letter dated 31.12.2015.
4. TS to the Chairman, CGWB, Bhujal Bhawan, NH-IV, Faridabad.
5. Guard File 2016-17.

Member Secretary

80
 Government of India
 Ministry of Jal Shakti
 Department of Water Resources, River Development and Ganga Rejuvenation
 Central Ground Water Authority (CGWA)
 Applications for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater
 (Application For Renewal of NOC)**

Application Number : 21-4/24/RJ/IND/2006
 Old Application Number : 21-4(24)/WR/CGWA/2006
 Applied For Renewal : 2nd

1. General Information:

Water Quality:	Fresh Water
Application Type Category/ Type of Application:	Breweries
(i) Name of Industry:	M/S UNITED BREWERIES LTD.
(ii) Location Details of the Industrial Unit- (Attach Site Plan and Certified Revenue Sketch) (\$)	
Address Line 1 :	M/S UNITED BREWERIES LTD.
Address Line 2 :	PLOT NO 971
Address Line 3 :	
State:	RAJASTHAN
District:	ALWAR
Sub-District:	TIJARA
Village/Town:	Chaupanki
Latitude:	
Logitude:	
Area Type :	Non-Notified
Area Type Category :	Over Exploited
(iii) Communication Address	
Address Line 1:	SP 971, RIICO INDUSTRIAL AREA, CHOPANKI 301019
Address Line 2:	
Address Line 3:	
State:	RAJASTHAN
District:	ALWAR
Sub-District:	TIJARA
Pincode:	301019
Phone Number with Area Code:	
Mobile Number:	91-9872531147
Fax Number:	
E-Mail:	pps narang@ubmail.com
(v) Details of Existing NOC issued by CGWA (enclose copy)	
NOC Letter No:	CGWA/NOC/IND/REN/1/2016/0153
Date of Issuance:	16/05/2016
Valldity (Start):	16/05/2016
Validity (End):	15/05/2019

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Reason for not applying for renewal before expiry of NOC
Validity (Attach Affidavit):

(vi) Purpose of Renewal Application: Existing Ground Water

2. Details of Water Requirement (Fresh and Recycled Water Usage):
(Please Enclose Water Flow Chart of Activities and Requirement of Water at each Stage) (\$)

(i) Total Water Requirement (a+b+c+d) (m3/day)

	Existing	Additional	Total
Water Requirement Details (Fresh Water) (m3/day)			
(a) Ground Water Requirement (m3/day):	770.00	0.00	770.00
(b) Surface Water Available (Canal, River, Ponds etc.) (m3/day):	0.00	0.00	0.00
(c) Water Supply from Any Agency (m3/day):	0.00	0.00	0.00
Total Fresh Water Requirement (a+b+c)(m3/day):	770.00	0.00	770.00
(d) Recycled Water Usage (m3/day):	500.00	0.00	500.00
Total Water Requirement : (a+b+c+d)(m3/day)	1270.00	0.00	1270.00

(ii) Breakup of Water Requirement and Usage:

Activity	Existing Requirement (m3/day)	Additional Requirement (m3/day)	Total Requirement (m3/day)	No. of Operational Days in a Year	Annual Requirement (m3/year)
Industrial Activity	1202.00	0.00	1202.00	325	390650.00
Residential / Domestic	8.00	0.00	8.00	325	2600.00
Greenbelt Development /Environment Maintenance	60.00	0.00	60.00	325	19500.00
Other Use	0.00	0.00	0.00	0	0.00
Grand Total	1270.00	0.00	1270.00		412750.00

(iii) Details of Water Availability from ETP / STP for Recycle / Resuse usage:

	Existing			Additional			Total	
	(m3/day)	No. Of Days	(m3/year)	(m3/day)	No. Of Days	(m3/year)	(m3/day)	(m3/year)
Effluent / Sewerage generated and treated in ETP / STP:	534.00	325	173550.00				534.00	173550.00
Availability treated Effluent / Sewerage for usage:	500.00	325	162500.00				500.00	162500.00

82
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Effluent / Sewerage discharge after treatment:	0.00	325	0.00			0.00	0.00
(iv) Availability treated effluent usage : Total quantity same as 2 i (d) and 2 ii (b) above							
			Existing (m3/day)			Additional availability (m3/day)	Total Use + Availability (m3/day)
	Industrial Activity / Commercial Use		500.00			0.00	500.00
	Domestic / Residential Use		0.00			0.00	0.00
	Greenbelt development / Enviornment maintenance		0.00			0.00	0.00
	Other Use / Flushing Req.		0.00			0.00	0.00
	Total		500.00			0.00	500.00

3. (a). Groundwater Abstraction Structure- Existing:

Number of Existing Structures:

3

SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operatio nal Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether Fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof
1	Tubewell / 2006	92.30 / 200	40.00	12.00	16 / 325	Submer sible Pump	10.00	Yes	Yes / -
2	Tubewell / 2006	92.30 / 200	40.00	22.00	20 / 325	Submer sible Pump	10.00	Yes	Yes / -
3	Tubewell / 2006	55.40 / 200	40.00	10.00	10 / 325	Submer sible Pump	10.00	Yes	Yes / -

(b). Groundwater Abstraction Structure- Additional:

Number of Additional Structures:

0

SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operatio nal Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof
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83
 Government of India
 Ministry of Jal Shakti
 Department of Water Resources, River Development and Ganga Rejuvenation
 Central Ground Water Authority (CGWA)
 Applications for Issue of NOC to Abstract Ground Water (NOCAP)

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4. (a). Compliance to the Condition prescribed in the NOC

SNo.	Conditions given in NOC	Compliance Conditions Applicable	Status of Compliance
1	Area Specific Plantation	Yes	33% factory premises covered with Green belt - Trees
2	Domestic Water School Sanitation	Not Applicable	
3	Groundwater quality monitoring - Pre monsoon and Post monsoon	Yes	Sampling for all three Tube wells done pre monsoon and post monsoon every year
4	Maintenance of recharge structures	Yes	All Rain water harvesting structures inside premises are maintained well and active
5	Number of Pizometers as per NOC and Water Level Record	Yes	Automatic water level recorder fitted to two pizometers inside factory premises. Water level recorded every month and data available
6	Number of Tubewells Borewales as per NOC	Yes	03 Nos. tube wells as per NOC
7	Pizometer fitted with AWLRs with telemetry as per NOC	Yes	Each Pizometer fitted with AWLRs with telemetry as per NOC
8	Quantum of Groundwater as per NOC	Yes	Ground water abstraction is within NOC limits
9	Recharge through ponds	Not Applicable	
10	Recycle and reuse of water	Yes	ZLD plant setup details attached herewith
11	RWH and AR structures implemented	Yes	RWH structures available inside and around the factory premises
12	Submission of Compliance report to the Region	Yes	Yearly compliance report submitted every year
13	Water conservation measures	Yes	Water conservation measures implemented
14	Water Security Plan of villages	Not Applicable	
15	Well monitored around the plant premises	Yes	Yes, data submitted
16	Wells fitted with water meter and its Record	Yes	Yes, all tube wells fitted with water meter and record submitted

(b). Compliance to the Condition prescribed in the NOC - Other

SNo.	Conditions given in NOC	Status of Compliance
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84
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5. **Groundwater Availability (Please Enclose a Comprehensive Report / Note on Groundwater Condition / Groundwater Quality in and Around the Area) Applicable to Industries Consuming Greater Than 500 m³/day and / or having a Land Area of Greater Than 2 Ha.- (\$)**

Not applicable as not an expansion programme, only renewal of existing quantum

6. **Details of Rainwater Harvesting and Artificial Recharge Measures for Groundwater Recharge in the Area. If the Firm has Proposed to take up Rainwater Harvesting and Recharge outside the Industrial Unit Premises, then provide NOC from the Concern Authority / Agency where the Harvesting Measures are Proposed, if Already implemented, details may be furnished. (Attach Report on Comprehensive & Feasible Rainwater Harvesting / Recharge Proposal).- (\$)**

As per attached annexure

INDUSTRIAL USE- Self Declaration

I hereby certify that the data and information furnished above are true to the best of my knowledge and belief and I am aware that if any part of the data / information submitted is found to be false or misleading at any stage, the application will be rejected outright.

I hereby declare that all the mandatory documents prescribed in the application form have been uploaded and no blank /irrelevant documents have been uploaded. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.

It is to certify that no case related to ground water withdrawal/ contamination is pending against the industry/ project/ unit as on date. Any such case filed against the company/ project/ unit in respect of ground water withdrawal/ contamination during the pendency of this application shall be immediately brought to the notice of CGWA.

I hereby undertake that in case any environmental compensation/ penalty is imposed on the firm by any statutory authority, I shall comply with the decision of such authority.

1. Application proforma is subject to modification from time to time.

2. Application should be submitted to Regional Office.

Regional Director, Central Ground Water Board Western Region, 6-A, Jhalana Doongri, JAIPUR, RAJASTHAN, 302004

3. Incomplete application will be summarily rejected.

Submitted Application will not be Processed till the Print Out of the Signed Complete Application is Submitted to Regional Office.

4. Receipt of Processing Fee of Rs. 500.00/- (Rupees Five Hundred Only) submitted through NON TAX RECEIPT PORTAL (<https://bharatkosh.gov.in>) should be attached along with hard copy of application.

Processing Fee:-

Bharat Kosh Transaction
Ref. No:-

Bharat Kosh Transaction
Date:-

Note:- The Processing Fee is Non-Refundable. Applicant should ensure and Check Eligibility of Submission of Application and Required Documents before Submitting Online Application.

5. Hard copy of application required: Yes

85
Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater
(Application For Renewal of NOC)**

Application Number : 21-4/24/RJ/IND/2006
Old Application Number : 21-4(24)/WR/CGWA/2006
Applied For Renewal : 2nd

Attached Files:

1). Site Plan : (Refer: 1 (ii))

No Attachment Found!

2). Certified Revenue Sketch : (Refer: 1 (ii))

No Attachment Found!

3). Reason for Not Applying for Renewal before Expiring NOC : (Refer: 1 (v))

No Attachment Found!

4). Existing NOC : (Refer: 1 (vii))

S.No	Attachment Name	File Name
1	CGWA NOC	CGWA NOC scanned.pdf

5). Enclose Flow Chart of Activity and Requirement of Water: (Refer: 2)

No Attachment Found!

6). Groundwater Availability Report : (Refer: 4)

S.No	Attachment Name	File Name
1	External ground water level monitoring	External Ground Water Level monitoring report.pdf
2	Ground Water Quality report November 2018	November 2018 GW quality report.pdf
3	Ground water quality report May 2018	May 2018 GW quality report.pdf
4	Water consumption data	Water consumption data.pdf
5	Piezometer Data	Piezometer data.pdf

7). Details of Rainwater Harvesting / Artificial Recharge Measures : (Refer: 5)

S.No	Attachment Name	File Name
1	Inside RWH setup	RWH setup.pdf
2	Inside RWH layout	RWH layout UnitedBreweries_with_Inserts.jpg
3	RWH details layout	RWH details inside.pdf
4	Catchment area and RWH structures	Catchment area & RWH details.pdf
5	AWLR on piezometer	AWLR on Piezometer.pdf

8). Authorization :

No Attachment Found!

9). Extra Attachment :

No Attachment Found!

**Table 7: Inspection Report of
M/sAjanta Chemicals Industries,812/E-9, 10,11,12 , Samtel Zone Phase-II,
RIICO Industrial Area, Bhiwadi, Rajasthan- 301019.**

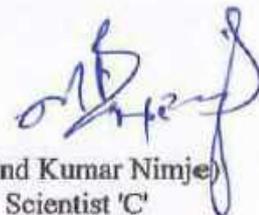
Date of visit: 12.08.2020

S. No.	Particulars	Details of Particulars
1.	Name of the industry	M/s. Ajanta Chemicals Industries
2.	GPS Location	N- 28.202826, E- 76.851746
3.	Year of Commissioning	2002
4.	Type of industry	Food Additives manufacturing unit
5.	Product & Capacity	Food Additives@ 208 MTPM
6.	Operational status	Non-Operational
7.	CTO status	Valid, upto 31-05-2030. Copy enclosed at Annexure-1.
8.	HW status	Valid, upto 29-02-2024. Copy enclosed at Annexure-2.
9.	Type of HW and Qty, & Disposal	<ul style="list-style-type: none"> • Chemical Sludge- 450 TPA- CTDF Udaipur. • Concentration/Evaporation Residue-100 MTPA- CTDF Udaipur. Copy of TSDF Membership and last one year waste disposal details enclosed at Annexure-3
10.	CGWA Status	Applied to CGWA on 15.12.2017 and copy is enclosed at Annexure-4
11.	Air Emission sources	Steam Boiler(01Nos) - 5 TPH (Gas Fired)
12.	Air Pollution Control Devices	30 mtrs height stack had been provided with Boiler.
13.	Water Effluent	Trade effluent - 14.5 KLD, Cooling blow down- 56 KLD, Domestic wastewater- 4.5 KLD
14.	Water Pollution Control Devices	<u>Trade Effluent</u> -15KLD capacity ETP having 5 Nos. of Single Stage TRO (Tertiary Reverse Osmosis) - Remove Colour Through Carbon Adsorption), TRO Rejects- Forced Evaporation <u>Cooling water</u> - Re-circulated

		Domestic effluent- treated through Septic Tank & Soak Pit
15.	OCEMS status	NA
16.	Aerial distance from industry to Gadpur village	4.30 km
17.	CETP Membership	Yes
18.	Remark	During the visit on 12.08.2020 closed due to "Janmastami" holiday again revisited on 13.08.2020 however the industry had not resumed the production even on 13.08.2020.



(Vivek Goel)
Regional Officer,
RSPCB, Bhiwadi
क्षेत्रीय अधिकारी,
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल,
भिवाडी (अलवर)



(Milind Kumar Nimje)
Scientist 'C'
CPCB, Regional Directorate,
Bhopal
Milind Nimje
Scientist-C
Regional Directorate
Central Pollution Control Board
Bhopal (M.P.)



Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Registered

File No : F(HSW)/Alwar(Tijara)/4843(1)/2020-2021/199-200

Order No: 2020-2021/Bhiwadi/6840

Date: 30/06/2020

Unit Id : 3246

M/s Ajanta Chemicals Industries

812/E-11, , Bhiwadi Tehsil:Tijara

District:Alwar

Sub: **Consent to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 27/01/2020 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder is hereby granted for your **Ajanta Chemical Industries** plant situated at **812/E-9,E-10,E-12,E-11, PHASE II RIICO INDUSTRIAL AREA , Bhiwadi Tehsil:Tijara District:Alwar , Rajasthan**, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **01/06/2020 to 31/05/2030**.
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
FOOD ADDITIVES	Product	208.00 MT / MONTH

- 3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:



90
Regional Office Bhiwadi
Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Registered

File No : F(HSW)/Alwar(Tijara)/4843(1)/2020-2021/199-200

Order No : 2020-2021/Bhiwadi/6840

Date: 30/06/2020

Unit Id : 3246

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	4.500	NIL	4.500 Septic Tank and Soakpit
Trade Effluent	14.500	NIL	14.500 Recirculated in the process
Cooling	56.000	56.000	NIL Recirculated

- 5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
D. G. set(320KVA)	ACOUSTIC ENCLOSURE , WITH ADEQUATE STACK HEIGHT	--	--
DG Set (160 KVA) (1 No.)(160KVA)	ACOUSTIC ENCLOSURE , WITH ADEQUATE STACK HEIGHT	--	--
DG Set (62.5 KVA) (1 No.)(62.5KVA)	ACOUSTIC ENCLOSURE , WITH ADEQUATE STACK HEIGHT	--	--



91
Regional Office Bhiwadi
Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Registered

File No : F(HSW)/Alwar(Tijara)/4843(1)/2020-2021/199-200

Order No: 2020-2021/Bhiwadi/6840

Unit Id : 3246

Date: 30/06/2020

Spray Dryer	ADEQUATE STACK HEIGHT, VENTURY SCRUBBER	--	--
Steam Boiler Gas Fired (1NO.) (5000KG/HOUR)	WITH ADEQUATE STACK HEIGHT	--	--

- 6 That the trade effluent shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
pH Value	Between 5.5 to 9.0
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l

- 7 That the industry shall apply for renewal of this consent or for consent to operate at least 120 days in advance prior to expiry date of this consent letter else additional fee shall have to be deposited in accordance with the Rajasthan Water & Air (Prevention & Control of Pollution) (Amendment) Rules 2016.
- 8 That the industry shall not establish any plant / process or does not carry out any activity which attracts environmental clearance under provisions of the EIA Notification dated 14.09.2006.
- 9 That the power supply to all parts relating to operation of Water and Air pollution control systems, as applicable, shall be measured by separate electricity meters and respective logbooks be maintained.
- 10 That the power supply of the production shall be so interlocked with the Air & Water pollution control equipments, that incase of non functioning of the pollution control equipment the production process stops automatically.

Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Registered

File No : F(HSW)/Alwar(Tijara)/4843(1)/2020-2021/199-200

Order No : 2020-2021/Bhiwadi/6840

Date: 30/06/2020

Unit Id : 3246

- 11 That this consent to operate is being issued to your project having investment in Land, building, plant & machinery as Rs 2025.4 Lakh. In case of any increase in capacity or addition/ modification/ alteration/ or change in product mix or process or raw material or fuel, the project proponent is required to obtain fresh consent to establish/operate from the Board.
- 12 That the domestic effluent generated from the industry shall be treated as IS : 2470 (Part-I & II) and the treated effluent shall be disposed through septic tank and soak pits
- 13 That the industry shall comply with rest of the conditions as imposed vide last consent letter no. F(SCMG)/Alwar(Tijara)/334(1)/2016-2017/7837-7839 dated 20/10/2016.
- 14 That the industry shall comply with the provisions of the Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2016 as applicable.
- 15 That no ground water shall be withdrawn without prior permission of the Central Ground Water Authority.
- 16 That the entire industrial effluent shall be recycled or reused in the process or utilities and balance shall be disposed of through multi effect evaporation and no discharge of industrial effluent shall be made within or outside the premises.
- 17 That the industry shall maintain zero discharge of effluent inside and outside the premises
- 18 That any incorrect information submitted in the consent application form or declaration shall make the industry liable for legal action under section 42 of the water and section 38 of the Air Act
- 19 That emission/effluents found to be discharged in excess of the standards prescribed shall be punishable under section 37 of the Air Act and under section 43 of the water Act
- 20 That the industry shall continue to deposit operation and maintenance charges of CETP to the trust.
- 21 That the industry shall not use pet coke/ furnace oil in any process/service/utility in compliance to the order dated 17/11/2017 of Hon'ble Supreme court , wherein ban has been imposed on the use of pet coke and furnace oil in the state of Rajasthan.
- 22 That the industry shall abide/comply the directions/orders of National Green Tribunal (NGT) passed in the matter of Sumitra Devi Vs CPCB & Others and in any other matters related with Bhiwadi.



Registered

File No : F(HSW)/Alwar(Tijara)/4843(1)/2020-2021/199-200

Order No : 2020-2021/Bhiwadi/6840

Date: 30/06/2020

Unit Id : 3246

- 23 That this consent is issued to the unit on the basis of documents submitted by the applicant, if any discrepancies is found in the document/facts submitted by the unit then the consent shall be treated as revoked without any further notice and the unit shall be liable for action in accordance with provisions of law.
- 24 That this consent is valid subject to the fulfillment of the other entire statutory requirement in other laws/acts/rules as applicable & all orders, directions, guidelines and standards laid down by the board from time to time shall be complied with.
- 25 That this Consent does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument of force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time being in force, rests with the industry/unit/project proponent.
- 26 That this Consent is subject to any order or direction from Hon'ble Supreme Court/High Court/National Green Tribunal or any other court of the competent jurisdiction.
- 27 That the industry shall maintain adequate stack height and infrastructure facility and install all requisite air pollution control measures on air emission sources so as to achieve emission level standards as prescribed under Environment Protection Act, 1986 as amended time to time
- 28 That the industry shall installed, operate and maintain adequate air pollution control equipment at all the sources of Air pollution/ Emission
- 29 That effective control measures shall be provided to control fugitive emissions during processing, transportation, packaging etc
- 30 That after issue of this consent previous issued consent to operate vide letter no 1501-1502 dt 14/01/2019 and 454-455 dt 09.07.2019 shall be treated as null and void.
- 31 That, notwithstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained under section 27(2) of the Water Act and under section 21(6) of the Air Act to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of Air Act & Water Act.
- 32 That the grant of this Consent to Operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

Registered

File No : F(HSW)/Alwar(Tijara)/4843(1)/2020-2021/199-200

Order No: 2020-2021/Bhiwadi/6840

Date: 30/06/2020

Unit Id : 3246

33 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours Sincerely

Regional Officer[Bhiwadi]

(A): Copy To:-

1 Master File.

Regional Officer[Bhiwadi]



Registered

File No: F(HSW)/Alwar(Tijara)/4843(1)/2020-2021/45-46

Date:- 20/05/2020

Unit Id : 3246

M/s Ajanta Chemicals Industries

812/E-11, , Bhiwadi Tehsil:Tijara

District:Alwar

Sub:- Authorization for operating a facility for Collection, Disposal, Generation, Reception, Storage, Transport of Hazardous Wastes Under Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.

Ref:- Your application dated : 03/12/2018 received on 04/12/2018 and subsequent corresponde

Sir

- 1 Number of authorization RPCB/HWM/2020-2021/Bhiwadi/HSW/15.
- 2 Application Number : 230018 dated : 03/12/2018 .
- 3 Partner of M/s Ajanta Chemicals Industries is hereby granted an authorization based on the enclosed signed inspection report for Collection, Disposal, Generation, Reception, Storage, Transport of Hazardous waste on the premises situated at 812/E-9,E-10,E-12,E-11, Tehsil: Tijara District: Alwar.

Details of Authorization

SNo	Type of Hazardous waste	Category		Quantity/ Unit	Hazardous Waste Disposal Practice
		Sch	Code		
1	Chemical sludge from waste water treatment	I	35.3	450.00 MTPA	CTDF Udaipur
2	Concentration or evaporation residues	I	37.3	100.00 MTPA	CTDF Udaipur

- 4 The authorization shall be in force for period from 01/03/2019 to 29/02/2024 .



96
RAJASTHAN STATE POLLUTION CONTROL BOARD

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Registered

File No: F(HSW)/Alwar(Tijara)/4843(1)/2020-2021/45-46

Date:- 20/05/2020

Unit Id : 3246

The authorization is subject to the following general and specific conditions :

A. General conditions of Authorization

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed



97
RAJASTHAN STATE POLLUTION CONTROL BOARD
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Registered

File No: F(HSW)/Alwar(Tijara)/4843(1)/2020-2021/45-46

Date:- 20/05/2020

Unit Id : 3246

of as per specific conditions of authorisation.

11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorisation shall be made as laid down under these Rules.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

B. Specific Conditions

- 5 That this authorization shall ceased to be valid & shall be liable to be revoked without any further notice in case of refusal/expiry of consent to operate under the provisions of Water(Prevention and Control of Pollution) Act,1974 and Air(Prevention and Control of Pollution)Act,1981 by the State Board.
- 6 That no recycling/re-processing of the hazardous waste covered under schedule IV shall be carried out without prior authorisation from Rajasthan State Pollution Control Board as recycler/ re-processor of hazardous waste under the rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 7 That no hazardous waste shall be utilized for co-processing as a supplementary resource or for energy recovery, or after processing without prior & valid approval of Central Pollution Control Board under the rule 9 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 8 That in case of any expansion or change in process or product or change in mode / practice of disposal of hazardous waste or its quantity, industry shall obtain fresh authorization
- 9 That the arrangements for transportation of the hazardous waste for disposal shall be done by the authorized/dedicated vehicles only and any environmental damages during Transportation shall be borne by sender/receiver whoever arrange the transportation.
- 10 That unit will submit revised membership of UCCI Udaipur, in case hazardous waste generated is more than the quantity mentioned in the membership and also get fresh authorization accordingly.



98
RAJASTHAN STATE POLLUTION CONTROL BOARD

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Registered

File No: F(HSW)/Alwar(Tijara)/4843(1)/2020-2021/45-46

Date:- 20/05/2020

Unit Id : 3246

- 11 That unit will comply Rule 8 of H&OW (M&TM), Rule 2016 and not store hazardous waste for more than 90 days
- 12 That if any deficiency found during inspection of industry, Authorization shall be revoked and appropriate action under the relevant act shall be initiated accordingly.
- 13 That this Authorization is issued on the basis of post facto inspection. if on verification, any violation is observed under EP Act-1986, this Authorization shall be revoked and appropriate action shall be initiated under section 5 of EP Act.
- 14 The authorization is subject to the conditions stated at Annexure "A" enclosed with the authorization letter and the such conditions as may be specified in the Rules for the time being forced under the Environmental (Protection) Act, 1986.
- 15 The unit has to display and maintain the data online outside the factory main gate in Hindi & English both on a 6'X 4' display board in the manner & format prescribed at Annexure "B" and the report of the Compliance along with photograph shall be submitted to this office & Regional Office, time to time.
- 16 That the annual reports/returns in the form prescribed under the Rules shall be submitted to the Board by 30th June of every year and records of hazardous waste Generation, handling & management shall be maintained according to the provisions of the Hazardous Waste (Management and Transboundary Movement) Rules, 2016 and shown & submitted to the Board as and when asked for.
- 17 The hazardous waste should not be stored for a period beyond 90 days, failing which the authorization shall deemed to be revoked.
- 18 It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016. Non compliance of the Rules or any of the conditions contained in the authorization shall be tantamount to automatic cancellation/revocation of the authorization.
- 19 The operator of the facility shall liable to comply any other conditions as per the guidelines issued by the MoEF or CPCB or State Board related to collection, disposal, reception, storage & treatment of hazardous waste.



99
RAJASTHAN STATE POLLUTION CONTROL BOARD

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Registered

File No: F(HSW)/Alwar(Tijara)/4843(1)/2020-2021/45-46

Date:- 20/05/2020

Unit Id : 3246

- 20 That Authorization is issued under the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with conditions laid down in all other for the time-being in force, rests with the industry/unit/project proponent.
- 21 That this Authorization shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

Yours Sincerely

Regional Officer

Copy To:-

1 Master File

Regional Officer



UDAIPUR CHAMBER OF COMMERCE & INDUSTRY

उदयपुर चैम्बर ऑफ कॉमर्स एण्ड इण्डस्ट्री

(An Apex Body of Trade, Industry, Mining, Education & Tourism of Southern Rajasthan)

UCCI/HWM-667/2018-19/33

15th November 2018

M/s Ajanta Chemical Industries
812 / E - 11, Samtel Zone,
RHICO Industrial Area,
Phase - III, Bhiwadi - 301019
Distt. Alwar (Rajasthan)

Sub : Amendment in Quantity of Hazardous Waste for disposal at TSDI

Ref : Our previous letter No. UCCI/HWMF-667/2015-16/73 dated 15-10-2015

Dear Sirs,

We have your letter dated 26.10.2018 and noted that you have enhanced your production process & capacity and wish to dispose off following quantity of waste of following Categories of Schedule - 1 of the Hazardous Wastes (Management and Handling) Rules, 1989 and amendments thereof :

S.No.	Waste Type	Category & Schedule No.	Quantity / per annum
1.	Chemical sludge from waste water treatment (ETP Sludge)	35.3 of Schedule - 1	450 MTA
2.	Concentration or evaporation residues (MEB Salt)	37.3 of Schedule - 1	100 MTA

We have already advised M/s Rajasthan Waste Management Project Pvt. Ltd., Gudli to accept the above quantity of waste.

Thanking you,

Yours faithfully,
For Udaipur Chamber of Commerce & Industry

Hans Raj Choudhary
Hans Raj Choudhary
President

cc : 1) Member Secretary, Rajasthan State Pollution Control Board, Jaipur
2) Regional Officer, Rajasthan State Pollution Control Board, Alwar
→ 3) Rajasthan Waste Management Project Pvt. Ltd., Udaipur

UCCI

ISO 9001:2008 & 14001

CHAMBER BHAWAN, MEWAR INDUSTRIAL AREA, MADRI, UDAIPUR - 313003 (Raj.)

TEL : (0294) 2491060, 2492214-15, Website : www.ucciudaipur.com

E-mail : ucciseo@gmail.com, uccisec@hotmail.com

Upgradation of Skills, Capacity Building, Communication & Infrastructure Development

FORM 4

[See rules 6(5), 13(8), 16(6) and 20 (2)]

FORM FOR FILING ANNUAL RETURNS

[To be submitted to State Pollution Control Board by 30th day of June of every year for the preceding period April to March]

Name and address of facility.

M/S Ajanta Chemical Industries
 Plot No.-812/E-9 to 12 Santal zone,
 RIICO Industrial Area Bhiwadi
 Alwar (Rajasthan)

1. Authorisation No. and Date of issue. Noted.
2. Name of the authorised person and full address with telephone, fax number and e-mail.

Mr. Amit Bhardwaj (Partner)
 Plot No.-812/E-9 to 12 Santal zone,
 RIICO Industrial Area Bhiwadi
 Alwar (Rajasthan)
 Mobile - 9810045884
 Mail ID- office@ajantacolours.com

3. Production during the year (product wise), wherever applicable -

Part A. To be filled by hazardous waste generators

1. Total quantity of waste generated category wise.

S. no.	Type of Waste	CAT	Qty	Mode of Disposal
1	ETP Sludge	35.3	426480 KG	CTDF Udaipur
2	MEE Salt	37.3	6810 KG	CTDF Udaipur

2. Quantity dispatched

(i) To disposal facility -

S. no.	Type of Waste	CAT	Qty	Mode of Disposal
1	ETP Sludge	35.3	426480 KG	CTDF Udaipur
2	MEE Salt	37.3	6810 KG	CTDF Udaipur

- (ii) To recycler or co-processors or pre-processor - Nil
- (iii) others

For Ajanta Chemical Industries


 Authorised Signatory

Table 8: Inspection Report of
M/s. SRF Ltd., Village: Jhiwana, Tehsil -Tijara Distt: Alwar-301019,
Rajasthan

Date of visit: 12. 08.2020

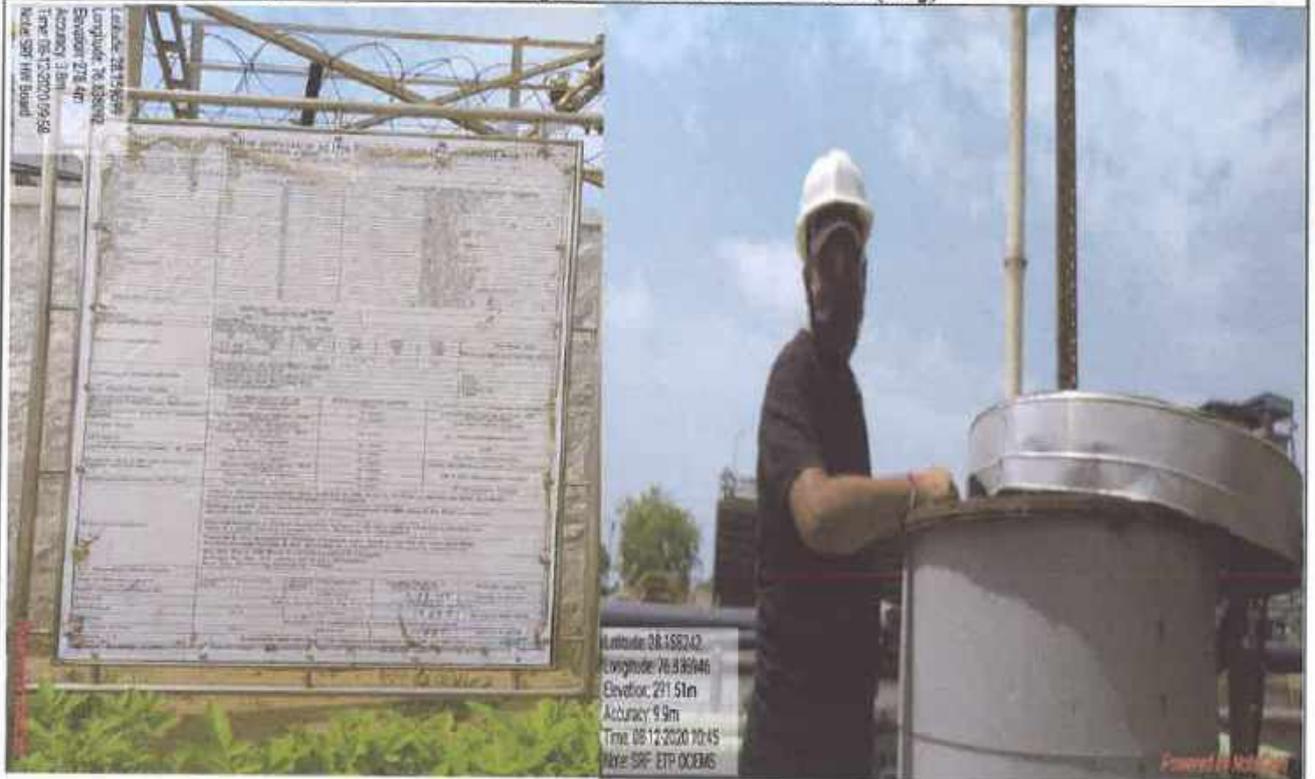
S. No.	Particulars	Details of Particulars
1.	Name of industry	M/s. SRF Ltd
2.	GPS location	N- 28.159683 E- 76.868106
3.	Year of Commissioning	1989
4.	Type of the plant	Chemical
5.	Product & Capacity	<ul style="list-style-type: none"> • Chloromethanes-151.51, Hydrofluoric Acid as 100% @35 TPD. • Multipurpose Plant TFA/TFAA/MCDFA/CDFA/CDFAA/ETFA/ETFAA/MTFA/PFBA/PFB/ • BPFB/PFP/PBFB/TFBA/DFA/EDFA/EDFAA/Ethyl3-amino-444-Trifluoroc rotonate)- 3000 TPA • Power @10.20MW, • Dilute Hydrogen Flouride-2.66 TPD,
6.	Operational status during the visit	Operational
7.	CTO status	<ul style="list-style-type: none"> • Refrigeration Plant-Expired on 30-09-19 (Renewal application of Consent to operate is under consideration with State Board), • Thermal Oxidation Plant-Valid, upto 30-06-23, • Multi Purpose Plant-Valid, upto 30-04-24, • Cogeneration Plant-Valid, upto 30-04-22, • Chloromethane Plant-Valid, upto 30-04-24, • HFC(134a)- Valid, upto 31-01-23 <p>Copy of renewal application and other valid consents are enclosed at Annexure-1.</p>
8.	HWauthorisation status	Valid upto 31-01-2022. Copy enclosed at Annexure-2.
9.	Type of HW and Qty. & Disposal	<ul style="list-style-type: none"> • Empty Barrels Contaminated- 4800 Nos/Annum- Sales to Registered Recycler, • Chemical Sludge- 500 MTPA- CTDF Udaipur. • Spent Oil- 50 MTA- Sales to Registered Recycler. <p>Copy of TSDF membership and last one year waste disposal details enclosed at Annexure-3.</p>
10.	CGWA Status	<ul style="list-style-type: none"> • Earlier NOC was issued vide CGWB letter dated 17-05-2010, • Industry had applied for renewal of NOC vide their application dated 16-12-2016 to CGWA. Copy of renewal application and expired earlier CGWB permission is enclosed at Annexure-4.
11.	Sources of Air Emission	<ol style="list-style-type: none"> 1. Refrigeration Plant-Hot Air Generator (01 Nos.)- 265000 Kcal/Hr (HSD/LSHS), 2. Chloromethane Plant- HSD Fired Boiler- 8TPH (02Nos.) & 2.5 TPH(01Nos.), 3. Cogeneration Plant- Boiler (01Nos.)- 30 TPH (Coal Fired), 4. Boiler(01Nos.)- 15 TPH (Coal Fired), 5. Boiler (01Nos.)- 15 TPH (Husk Fired)

		5. Boiler (01Nos.)- 15 TPH (Husk Fired)											
12.	Air Pollution Control Devices												
13.	Name of Plant	Nos. of Stack	Stack Height in Meters		Pollution Control Measures								
	Power Plant (CPP)	1	85		ESP, Bag Filter & Cyclone								
	Multi Purpose Plant (MPP)	1	30		Scrubbers								
	Refrigeration Plant	2	30		Central Absorption System								
	HFC 134a Plant (1112 Tetrafluoroethane) plant	1	30		Scrubber								
	Thermal Oxidation Plant	1	30		Scrubber								
	Chloromethane Plant (CMS)	2	30		Scrubber								
14.	Wastewater generation	Trade Effluent- 1395 KLD and Domestic effluent- 120 KLD											
15.	Water Pollution Control Devices	Trade Effluent: ETP (3) <ul style="list-style-type: none"> • 400KLD (Refrigeration & HF Plant), • 100KLD (For low TDS waste water obtained from Multi Purpose Plant, Labs & Pilot plants), • ETP of 50 KLD Followed By MEE Plant Of 20 KLD Capacity (For High TDS Waste) (400 KLD Reused, 100KLD Collected in Lagoon & Mixed With Cooling Tower Blow Down and Treated in STP and Then Used In Plantation), Domestic wastewater- 200KLD capacity STP using for treatment of domestic sewage. The treated effluent used in gardening purpose.											
16.	Effluent monitoring results:												
		pH	TS S	CO D	BO D	Cr ⁶	F	NO ₃ -N	Cu	Pb	Ni	Zn	Cr
	Consent Limit	5.5 - 9.0	100	250	30	2.0	2.0	10	3.0	0.1	2.0	5.0	1.0
	Analyzed sample value	7.96	06	40	13	BD L	1.1 8	0.86 4	0.00 2	0.05 3	0.03 3	0.05 6	0.00 8
	<ul style="list-style-type: none"> • All values are in mg/l except pH. All the measured values are within the limits given in the consent issued by RSPCB. 												
17.	OCEMS status	Industry had installed OCEMS for emission & effluent monitoring and connected to CPCB and RSPCB server. PTZ Camera installed Print outs of OCEMS readings is enclosed at Annexure-5 .											
18.	Aerial distance from industry to Gadpur village	2.14 km											
19.	CETP Membership	No											
20.	Remark	Refrigerant gas producing unit and sample taken from ETP outlet. No discharge of waste water was observed outside the premises.											

(Vivek Goel)
Regional Officer,
RSPCB, Bhiwadi

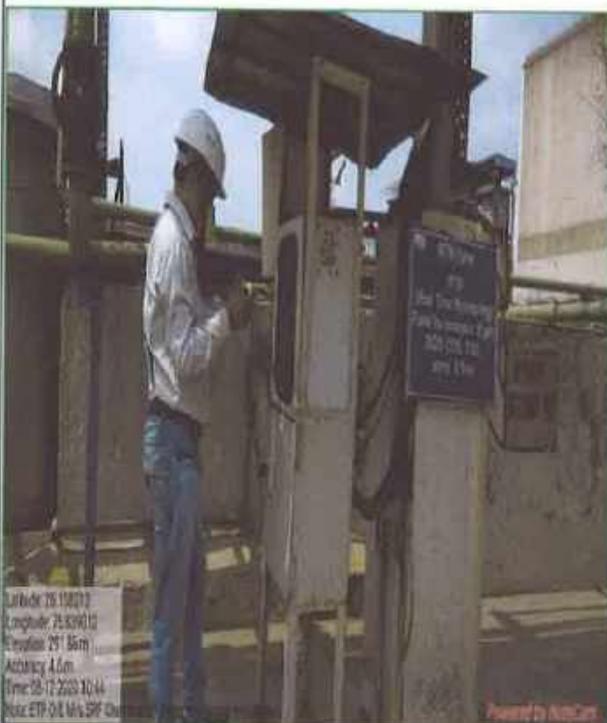
(Milind Kumar Nimje)
Scientist 'C'
CPCB, Regional Directorate

M/s. SRF Ltd. Village: Jhiwana Tehsil Tijara Distt: Alwar-301019 (Raj)



Latitude: 28.158242
 Longitude: 76.889946
 Elevation: 291.51m
 Accuracy: 9.9m
 Time: 08:12:2020 10:45
 Note: SRF-ETP OCEMS

Powered by Aishwarya



Latitude: 28.158242
 Longitude: 76.889946
 Elevation: 291.51m
 Accuracy: 9.9m
 Time: 08:12:2020 10:45
 Note: SRF-ETP OCEMS

Powered by Aishwarya

SLP-001
0.5 mg/L

SLP-001
0.8 mg/L

TREATED WATER DATA LOGS - WATER

TONS	S.No.	Parameter	Legal Limit	Actual Data
TONS	1.	pH	6.5-8.5	7.8
TONS	2.	Temperature	38-40°C	30.2
TONS	3.	BOD	30 mg/l	18.9
TONS	4.	COD	250 mg/l	196.1
TONS	5.	TSS	100 mg/l	48.0
TONS	6.	Flow	-	23.3

TONS	S.No.	Parameter	Legal Limit	Actual Data
TONS	1.	BOD	30 mg/l	48.0
TONS	2.	COD	250 mg/l	196.1
TONS	3.	TSS	100 mg/l	48.0
TONS	4.	Flow	-	23.3

Latitude: 28.1582
 Longitude: 76.889946
 Elevation: 279.86m
 Accuracy: 10.6m
 Time: 08:12:2020 10:50
 Note: Online details M/s. SRF Chemicals Division Ltd. Jiwana Tehsil Tijara

Powered by Aishwarya

HW information board & ETP OCEMS connectivity at M/s. SRF Ltd. Jiwana



Head Office (CD)
Rajasthan State Pollution Control Board
 4, Institutional Area, Jhalana Doongari, Jaipur-302 004
 Phone: 141-5159600 Fax: 0141-5159697



Revised Consent

File No : F(Tech)/Alwar(Tijara)/5397(1)/2018-2019/2440-2443

Order No: 2019-2020/CD/636B

Date: 31/10/2019

Unit Id : 3178

M/s S.R.F. Ltd.

Village & P.O. Jhiwana, Tehsil:Tijara

District:Alwar

Sub: Consent to Operate under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 27/12/2018 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981. (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder is hereby granted for your **Chloromethane Plant (CMS) plant** situated at P.O. Jhiwana Tehsil:Tijara District:Alwar, Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from 01/05/2019 to 30/04/2024 .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
CHLOROMETHANES (METHYLENE CHLORIDE, CHLOROFORM & CARBON TETRA CHLORIDE)	Product	151.51 TPD
HEAVY ORGANICS (HEXACHLOROETHANE)	By Product	0.93 TPD
HYDRO CHLORIC ACID 33%	By Product	178.00 TPD
SODIUM HYPO CHLORITE	By Product	23.00 TPD
SPENT SULPHURIC ACID	By Product	9.20 TPD

- 3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.



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Revised Consent

File No : F(Tech)/Alwar(Tijara)/5397(1)/2018-2019/2440-2443

Order No : 2019-2020/CD/6368

Date: 31/10/2019

Unit Id : 3178

- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	32.000	NIL	32.000 STP and Gardening/Plantation
Trade Effluent	379.000	NIL	379.000 ETP and plantation within the premises

- 5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emmissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Chlorine Stack at CMS Plant(1NO.)	Scrubber	Hydrochloric acid vapour and mist	35 mg/Nm ³
D.G Set each (2 Nos.)(750KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	CO Particulate Matter NOx+HC	3.5 g/kw/hr 0.2 g/kw/hr 4.0 g/kw/h

D.G. Set each (4 Nos.)(1250KVA)

ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT



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Revised Consent

File No : F(Tech)/Alwar(Tijara)/5397(1)/2018-2019/2440-2443

Order No: 2019-2020/CD/6368

Unit Id : 3178

Date: 31/10/2019

		CO	3.5 g/kw/hr
		Particulate Matter	0.2 g/kw/hr
		NOx+HC	4.0 g/kw/h
Emergency Chlorine Gas(1000KG/HR.)	ADEQUATE STACK HEIGHT, Caustic Scrubber	--	--
Emergency HCL Gas(11.2KG/HR.)	ADEQUATE STACK HEIGHT, Water Scrubber	--	--
HCL Stack at CMS Plant(1NO.)	Scrubber	Chlorine	15 mg/Nm ³
Main Plant (Through Condensor)(151.5TON PER DAY)	ADEQUATE STACK HEIGHT	--	--
Oil Fired Boiler2x8 T/hr (Stand by)(16TON PER HOUR STEAM)	ADEQUATE STACK HEIGHT	--	--

- 6 That the **Chloromethane Plant (CMS) plant** will comply with the standards as prescribed vide MOEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.
- 7 That the domestic sewage shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under.



Head Office (CD)
Rajasthan State Pollution Control Board
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Revised Consent

File No : F(Tech)/Alwar(Tijara)/5397(1)/2018-2019/2440-2443

Order No: 2019-2020/CD/6368

Date: 31/10/2019

Unit Id : 3178

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
pH Value	Between 5.5 to 9.0
Oil and Grease	Not to exceed 10 mg/l
Total Residual Chlorine	Not to exceed 1.0 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Sulphide (as S)	Not to exceed 2.0 mg/l
Nitrate Nitrogen	Not to exceed 10 mg/l
Bio-assay Test	Minimum 90% survival after 96 hours with fish at 100% effluent
Chemical Oxygen Demand	Not to exceed 250 mg/l

- 8 That the trade effluent shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water** . The main parameters for regular monitoring shall be as under



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Revised Consent

File No : F(Tech)/Alwar(Tijara)/5397(1)/2018-2019/2440-2443

Order No : 2019-2020/CD/6368

Date: 31/10/2019

Unit Id : 3178

Parameters	Standards
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Arsenic (as As)	Not to exceed 0.2 mg/l
Mercury (As Hg)	Not to exceed 0.01 mg/l
Lead (as Pb)	Not to exceed 0.1 mg/l
Copper (as Cu)	Not to exceed 3.0 mg/l
Zinc (as Zn)	Not to exceed 5.0 mg/l
Sulphide (as S)	Not to exceed 2.0 mg/l
Nitrate Nitrogen	Not to exceed 10 mg/l
Chromium (Hexavalent)	Not to exceed 0.1 mg/l
pH Value	Between 6.5 to 8.5
Total Chromium (as Cr)	Not to exceed 1.0 mg/l
Fluoride (as F)	Not to exceed 1.5 mg/l
Nickel (as Ni)	Not to exceed 2.0 mg/l
Cyanide (as CN)	Not to exceed 0.1 mg/l
Bio-assay Test	Minimum 90% survival after 96 hours with fish at 100% effluent
Phenolic Compounds (as C ₆ H ₃ OH)	Not to exceed 5.0 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l



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File No : F(Tech)/Alwar(Tijara)/5397(1)/2018-2019/2440-2443

Order No: 2019-2020/CD/6368

Date: 31/10/2019

Unit Id : 3178

- 9 That this consent to operate (renewal) is being issued for the production of (1) CHLOROMETHANES (METHYLENE CHLORIDE, CHLOROFORM & CARBON TETRACHLORIDE): 151.51 TPD, (2) HEAVY ORGANICS (HEXACHLOROETHANE) By Product: 0.93 TPD, (3) HYDRO CHLORIC ACID (33%) By Product: 178.00 TPD, (4) SODIUM HYPO CHLORITE By Product: 23.00 TPD (5) SPENT SULPHURIC ACID By Product: 9.20 TPD only.
- 10 That the consent fee has been charged on total cost of project i.e. Rs. 102.41/- crores. In case there is any increase in the project cost, the required consent fee shall be deposited accordingly.
- 11 That water consumption in the Chloromethane Plant(CMS) shall not exceed from the reported water consumption i.e. 714 KLD. The total water consumption in all the units established in the premises of the industry shall not exceed 2931 KLD.
- 12 That the trade effluent generated from the plant shall be treated in the Central Effluent Treatment Plant located in the same premises for all the plants of the industry.
- 13 That the industry shall strictly comply with the conditions of Environmental Clearance issued by the Ministry of Environment & Forests, Government of India vide letter no.J-11011/472/2007-IAII (I) dated 25/03/2008 and F. No. J-11011/77/2015-IA11(1) dated 09/06/2016.
- 14 That the height of the stack attached to the chlorine gas scrubbing system shall be 30 meters above ground level.
- 15 That there shall not be any generation or discharge of process effluent.
- 16 The trade effluent consisting of cooling tower bleed and the domestic effluent after treatment shall be reused for plantation/horticulture etc within the premises and no discharge shall be made outside the premises.
- 17 That this Consent to Operate (renewal) is valid for following sources of air pollution situated in the premises. The consent to operate for these sources have been granted with other plants
1. Oil Fired Boiler of 8 T/hr. capacity each-Two
 2. Oil Fired Boiler of 2.5 T/hr. capacity-One
 3. Oil Fired Hot Air Generator-One
 4. Emergency chlorine gas absorption system
 5. Emergency HCL gas/vents absorption system
 6. Main Plant Stack
 7. D.G. Sets of 1250 KVA capacity each-four
 8. D.G. Sets of 750 KVA capacity each- Two
- 18 That requirement of steam and power if any will be met from the central utility sections for which separate consent have been granted.



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Revised Consent

File No : F(Tech)/Alwar(Tijara)/5397(1)/2018-2019/2440-2443

Order No: 2019-2020/CD/6368

Date: 31/10/2019

Unit Id : 3178

- 19 That the domestic effluent generated at the plant shall be treated in the Sewage Treatment Plant (STP) capacity 200 KLD located in the same premises for all the plants of the industry.
- 20 That there shall not be any change in product/raw material without prior Consent to Establish and Environmental Clearance.
- 21 That the total trade effluent generated from process 379 KLD shall be treated through Effluent Treatment Plant (ETP) so as to comply with the standards as prescribed under condition number 7 above.
- 22 That the entire treated trade effluent shall be utilized for plantation/green belt development within the premises. For the purpose, the industry shall lay down network of permanent lines (G.I. Pipes) to distribute the treated effluent for plantation in an organized & scientific manner. The pipe carrying untreated & treated effluent shall be of different colours.
- 23 That the industry shall have to maintain complete zero discharge status outside the premises. No treated/untreated effluent (domestic & industrial) shall be discharged within/outside the premises.
- 24 That this revised consent letter shall supercede the earlier consent letter no F(Tech)/Alwar(Tijara)/5397(1)/2018-2019/2426-2429 dated 16/10/2019
- 25 That, notwithstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained under section 27(2) of the Water Act and under section 21(6) of the Air Act to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of Air Act & Water Act.
- 26 That the grant of this Consent to Operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 27 That the grant of this Consent to Operate shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This Consent to Operate shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the Water Act and Air Act and to such other conditions as may, from time to time, be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to



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Revised Consent

File No : F(Tech)/Alwar(Tijara)/5397(1)/2018-2019/2440-2443

Order No: 2019-2020/CD/6368

Date: 31/10/2019

Unit Id : 3178

revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears the approval of the competent authority.

Yours Sincerely

Group Incharge[CD]

(A): Copy To:-

- 1 Regional Director (Nodel Officer of CGWA), 6-A, Jhalana Doongari, Jaipur 302004 for necessary action at your level.
- 2 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Bhiwadi to ensure compliance of standards and monitor and verify time to time the compliance of norms and consent to operate condition.
- 3 Master File.

Group Incharge[CD]



Rajasthan State Pollution Control Board
 4, Institutional Area, Jhalana Doongari, Jaipur-302 004
 Phone: 141-5159600 Fax: 0141-5159697



Registered

File No : F(Tech)/Alwar(Tijara)/5038(1)/2017-2018/2049-2051

Order No: 2018-2019/CD/6196

Date: 05/07/2018

Unit Id : 3178

M/s S.R.F. Ltd.

Village & P.O. Jhiwana , Tehsil:Tijara

District:Alwar

Sub: Consent to Operate under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 20/02/2018 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder is hereby granted for your **Thermal Oxidation Plant plant** situated at **Village-Jhiwana Tehsil:Tijara District:Alwar**, Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from 01/07/2018 to 30/06/2023 .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
DILUTE HYDROGEN FLUORIDE	Product	2.66 TON PER DAY

- 3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:



Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : F(Tech)/Alwar(Tijara)/5038(1)/2017-2018/2049-2051

Order No : 2018-2019/CD/6196

Unit Id : 3178

Date: 05/07/2018

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	1.000	NIL	1.000 To be treated in STP and to be used in plantation and horticulture
Trade Effluent	12.000	NIL	12.000 Treated in Effluent Treatment Plant and used in plantation and horticulture

- 5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Main Plant(23NM ³ /HR.)	Scrubber	Fluoride as F Hydrochloric acid vapour and mist	25 mg/Nm ³ 35 mg/Nm ³

- 6 That the **Thermal Oxidation Plant** plant will comply with the standards as prescribed vide MOEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.
- 7 That the domestic sewage shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal into **Inland Surface Water**. The main parameters for regular monitoring shall be as under.



Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : F(Tech)/Alwar(Tijara)/5038(1)/2017-2018/2049-2051

Order No : 2018-2019/CD/6196

Date: 05/07/2018

Unit Id : 3178

Parameters	Standards
pH Value	Between 5.5 to 9.0
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Arsenic (as As)	Not to exceed 0.2 mg/l
Mercury (As Hg)	Not to exceed 0.01 mg/l
Lead (as Pb)	Not to exceed 0.1 mg/l
Zinc (as Zn)	Not to exceed 5.0 mg/l
Cyanide (as CN)	Not to exceed 0.2 mg/l
Sulphide (as S)	Not to exceed 2.0 mg/l
Nitrate Nitrogen	Not to exceed 10 mg/l
Chromium (Hexavalent)	Not to exceed 0.1 mg/l
Total Chromium (as Cr)	Not to exceed 1.0 mg/l
Copper (as Cu)	Not to exceed 2.0 mg/l
Fluoride (as F)	Not to exceed 1.5 mg/l
Phenolic Compounds (as C ₆ H ₅ OH)	Not to exceed 5.0 mg/l
Nickel (as Ni)	Not to exceed 2.0 mg/l
Bio-assay Test	Minimum 90% survival after 96 hours with fish at 100% effluent
Chemical Oxygen Demand	Not to exceed 250 mg/l

- 8 That online flurine gas bearing analyzer shall be installed at the stack attached HFC-23 reaction unit and forward data on State Board server.
- 9 That this Consent to Operate is valid for following source of air pollution.
(a) Thermal Oxidation Unit-One
- 10 That this Consent to Operate is being Issued for production of dilute hydrogen fluoride (50%) as a by product of thermal destruction of HFC-23, capacity of destruction limited to 570 tonnes/annum.



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Registered

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Order No: 2018-2019/CD/6196

Date: 05/07/2018

Unit Id : 3178

- 11 That the industry shall strictly comply with the conditions of the Environmental Clearance issued by the Ministry of Environment & Forests, Government of India vide letter No.- J-11011/472/2007-IVII (I) dated 25/03/2008.
- 12 That water consumption in this thermal destruction plant shall not exceed from the reported water consumption i.e 28 KLD. The total water consumption in all the units established in the premises of the industry shall not exceed 2921 KLD.
- 13 That the treated trade and domestic effluents shall be utilized for plantation/horticulture purposes within the premises and zero discharge status outside & inside of the premises will be maintained
- 14 That the trade effluent generated from the plant shall be treated in the Central Effluent Treatment Plant located in the same premises for all the plants of the industry.
- 15 That the domestic effluent generated at the plant shall be treated in the Sewage Treatment Plant (STP) of capacity 200 KLD located in the same premise for all the plants of the industry.
- 16 That water meters shall be provided at all suitable points in consultation with Regional Office, Alwar to measure the daily water consumption and record of same shall be maintained in separate log- book the monthly record shall be submitted to Regional Office, Alwar.
- 17 That requirement of steam and power if any will be met from the central utility section for which separate consent have been granted.
- 18 That the industry shall provide and maintain requisite safe and adequate infrastructural facility for stack emission monitoring on the stacks attached with Thermal Oxidation Plant.
- 19 That effluent discharged to the central treatment facility of premise shall be metered and records shall be maintained on daily basis in separate log- book.
- 20 That the industry shall comply with provisions of the Hazardous Waste (Management, Handling & Trans-boundary Movement) Rules, 2016 and disposal of hazardous waste shall be ensured in according with the Rules.
- 21 That the industry shall carryout effluent sampling and ambient air quality/ stack emission/ process emission monitoring and submit quarterly analysis report from State Board laboratory/ laboratory recognized by Ministry of Environment & Forests (MoEF), Government of India.
- 22 That industry shall undertake suitable measures for rain water harvesting for artificial recharge of ground water.
- 23 That the Industry shall comply with the provisions of the Storage, Manufacture & Import of Hazardous Chemical Rules, 1989.
- 24 That industry have to operate with valid policy under Public Liability Insurance (PLI) Act, 91.



Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

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File No : F(Tech)/Alwar(Tijara)/5038(1)/2017-2018/2049-2051

Order No : 2018-2019/CD/6196

Date: 05/07/2018

Unit Id : 3178

- 25 That effluent discharged to the central treatment facility in the premise shall be metered and records shall be maintained on daily basis.
- 26 That the abstraction of ground water shall not exceed the quantity for which permission has been granted by Central Ground Water Authority and water meter shall be placed at suitable places to measure the quantity abstracted, water consumed, effluent generated and effluent treated/reused on daily basis.
- 27 That the industry shall comply with recommendation spelt out in Corporate Responsibility for Environment Protection (CREP).
- 28 That industry shall furnish quarterly compliance report of consent conditions to the Regional Office, Bhiwadi.
- 29 That the industry shall submit application for renewal of consent to operate at least 4 months before expiry of this consent.
- 30 That any incorrect information submitted in the consent application form or declaration shall make the industry liable for legal action under section 42 of the water and section 38 of the Air Act.
- 31 That emission/effluents found to be discharged in excess of the standards prescribed shall be punishable under section 37 of the Air Act and under section 43 of the water Act.
- 32 That unit shall comply with all the conditions imposed by this Consent to Operate failing which stern action will be taken against the unit
- 33 That industry shall submit details of ozone depleting substances within one month of issuance of this letter.
- 34 That, notwithstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained under section 27(2) of the Water Act and under section 21(6) of the Air Act to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of Air Act & Water Act.
- 35 That the grant of this Consent to Operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 36 That the grant of this Consent to Operate shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This Consent to Operate shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply



Rajasthan State Pollution Control Board
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File No : F(Tech)/Alwar(TIjara)/5038(1)/2017-2018/2049-2051
 Order No: 2018-2019/CD/6196

Date: 05/07/2018

Unit Id : 3178

with the provisions of the Water Act and Air Act and to such other conditions as may, from time to time, be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears the approval of the competent authority.

Yours Sincerely

Group Incharge [CD]

Copy To:-

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Bhiwadi to ensure the compliance.
- 2 Master File.

Group Incharge [CD]



Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697



Registered

File No : F(Tech)/Alwar(Tijara)/5397(1)/2018-2019/2205-2207

Order No : 2018-2019/CD/6197

Date: 10/07/2018

Unit Id : 3178

M/s S.R.F. Ltd.

Village & P.O. Jhiwana , Tehsil:Tijara

District:Alwar

Sub: Consent to Operate under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 09/02/2018 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder is hereby granted for your **HFC 134a Plant (1112 Tetrafluoroethane) plant** situated at **Village-Jhiwana Jhiwana Tehsil:Tijara District:Alwar , Rajasthan**, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from 09/02/2018 to 31/01/2023 .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
DILUTE HYDROFLUORIC ACID	By Product	1,980.00 TPA
HEAVY ORGANICS	By Product	384.00 TPA
HFC134a and HFC 32	Product	12,000.00 TPA
HYDROCHLORIC ACID	By Product	51,000.00 TPA
SPENT SULPHURIC ACID	By Product	4,000.00 TPA

- 3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:



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File No : F(Tech)/Alwar(Tijara)/5397(1)/2018-2019/2205-2207

Order No : 2018-2019/CD/6197

Date: 10/07/2018

Unit Id : 3178

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	25.000	NIL	25.000 Plantation and Horticulture
Trade Effluent	198.000	NIL	198.000 Recycled in the process, Plantation or other uses within premises

- 5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Emergency HF gas vents absorption system(12000TPA)	Scrubber	Fluoride as F Hydrochloric acid vapour and mist Chlorine	25 mg/Nm ³ 35 mg/Nm ³ 15 mg/Nm ³
Hot Oil System(1NO.)	ADEQUATE STACK HEIGHT	--	--
Hot Oil System(2NO.)	ADEQUATE STACK HEIGHT	--	--

- 6 That the HFC 134a Plant (1112 Tetrafluoroethane) plant will comply with the standards as prescribed vide MOEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.

**Table 9: Inspection Report of
M/s Castex Technologies Ltd.SPA-502, RIICO Industrial Area Phase-IV,
Bhiwadi, Rajasthan**

(Formerly Known as M/s Amtek Technologies Ltd)

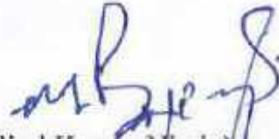
Date of Visit: 12. 08.2020

S. No.	Particulars	Details of Particulars
1.	Name of the industry	M/s Castex Technologies Ltd.
2.	GPS location	N- 28.257093 E- 76.839657
3.	Year of Commissioning	2008
4.	Type of industry	Iron casting unit
5.	Product & Capacity	Grey SG & Alloy Iron Casting@ 48,000 TPA
6.	Operational status during visit	Operational
7.	CTO status	Valid upto30-09-2023 copy enclosed at Annexure-1.
8.	HW status	NA
9.	Type of HW and Qty. & Disposal	NA
10.	CGWA Status	Obtained vide letter dated 22.11.2006 and applied to CGWA for renewal on 30.11.2016and copy of application is enclosed at Annexure-2.
11.	Sources of Air Emission	1. Induction Melting Furnaces (08Nos.)- 6 Ton each. 2. Electric Holding Furnace (01Nos.)- 7 Ton. 3. Pouring Furnaces (04Nos.)- 8 Ton
12.	Air Pollution Control Devices	Separate suction hood and de-dusting system provided which consist of suction hood, ducting followed by cyclone, Bag house and 30m height common stack for Induction Melting Furnaces, Electric Holding Furnace and Pouring Furnaces.
13.	Source emission monitoring results	Source emission monitored during visit for the common stack and the value of PM ₁₀ was found to be 122 mg/Nm ³ this value is within Consent limit of 150 mg/Nm ³ .
14.	Wastewater generation	Cooling water- 93 KLD Domestic Sewage- 10 KLD
15.	Water Pollution Control Devices	Cooling water - Reused, Domestic Sewage-10KLD. STP was in operation for Treatment of domestic wastewater. The treated domestic effluent re-used in

14.	Wastewater generation	Cooling water- 93 KLD Domestic Sewage- 10 KLD
15.	Water Pollution Control Devices	Cooling water - Reused, Domestic Sewage-10KLD. STP was in operation for Treatment of domestic wastewater. The treated domestic effluent re-used in plantation & horticulture purpose within the factory premises and do discharge observed during visit.
16.	OCEMS status	NA
17.	Aerial distance from industry to Gadpur village	10.13 km
18.	CETP Membership	Yes
19.	Remark	Respondent number mentioned at serial number 12 & 13 i.e. M/s Castex Technologies Ltd. and M/s M-Tech Company are the same units, Old name of M/s Castex Technologies Ltd. was M/s Amtek India Ltd. Source emission monitoring done on 13.08.2020.



(Vivek Goel)
Regional Officer,
RSPCB, Bhopal
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
बिवाडी (अलवर)

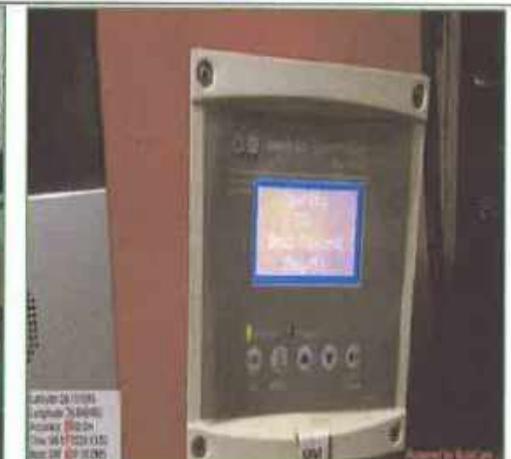


(Milind Kumar Nimje)
Scientist 'C'
CPCB, Regional Directorate,
Bhopal
Milind Nimje
Scientist-C
Regional Directorate
Central Pollution Control Board
Bhopal (M.P.)

**M/s. Cortex Technologies Ltd.2,Santel Road, Rajasthan Housing Colony, Bhiwadi
(formerly Known as M/s. M-Tech Company ,is correct name Am-tech)**



Process of Machine job /body furnace



M/s Cortex Technology has Furnace stack connected server opacity meter shows



Rajasthan State Pollution Control Board
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File No : F(CPM)/Alwar(Tijara)/3979(1)/2018-2019/2745-2748

Order No : 2019-2020/HSW/6434

Unit Id : 5758

Date: 08/11/2019

M/s Castex Technologies Limited

SP(A)-502, RIICO Industrial Area Phase IV Bhiwadi ,

Tehsil:Tizara

District:Alwar

Sub: **Consent to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.
 Ref: Your application for Consent to Operate dated 24/10/2018 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder is hereby granted for your **Grey S.G. and Alloy casting plant** situated at **SPA-502, RIICO Industrial Area Phase IV Bhiwadi RIICO Industrial Area Tehsil:Tijara District:Alwar**, Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **24/10/2018 to 30/09/2023**.
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Signature Not Verified

Particular	Digitally signed by Niraj Mathur Date: 2019.11.08 12:25:07 Reason: Self Attested
GREY S.G. & ALLOY IRON CASTINGS	Location: 48,000.00 TPA

- 3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:



125
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File No : F(CPM)/Alwar(Tijara)/3979(1)/2018-2019/2745-2748

Order No : 2019-2020/HSW/6434

Date: 08/11/2019

Unit Id : 5758

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	10.000	NIL	10.000 To be treated in STP and to be utilized in plantation and horticulture within the factory premises
Cooling	93.000	93.000	NIL Recycle in process

5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Core Making Machines (Shell and cold box process)(20NOS.)	ADEQUATE STACK HEIGHT		
Eight Induction melting furnaces(6TON)	ADEQUATE STACK HEIGHT, Bag House	Particulate Matter	150 mg/Nm ³
Four Pouring furnaces(8TON)	ADEQUATE STACK HEIGHT	Particulate Matter	150 mg/Nm ³

Signature Not Verified

Digitally signed by Niraj Mathur

Date: 2019.11.08 12:25:37 IST

Reason: Self Attested





Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No : F(CPM)/Alwar(Tijara)/3979(1)/2018-2019/2745-2748

Order No : 2019-2020/HSW/6434

Unit Id : 5758

Date: 08/11/2019

Four Shot Blasting Machines	ADEQUATE AIR POLLUTION CONTROL MEASURES, ADEQUATE STACK HEIGHT, Dust Collector	Particulate Matter	150 mg/Nm ³
Four Vertical boxless moulding lines	ADEQUATE STACK HEIGHT	--	--
One DG Set(1500KVA)	ACOUSTIC ENCLOSURE, SAFE STACK HEIGHT AS PER ER IV	CO Particulate Matter NOx NMHC	150 mg/NM ³ 75 mg/NM ³ 710 ppm 100 mg/NM ³
One Electric holding furnace(70TON)	ADEQUATE STACK HEIGHT	Signature Not Verified Digitally signed by Niraj Mathur Date: 2019.11.08 12:25:37 IST Reason: Self Attested Location:	
One Heat Treatment Furnace	ADEQUATE STACK HEIGHT	SO ₂ Particulate Matter NOx	600 mg/Nm ³ at 3 percent dry O ₂ 150 mg/Nm ³ 300 mg/Nm ³ at 3 percent dry O ₂
Raw Sand Plant (Sand dryer and cooler)(8TON/HR)	ADEQUATE STACK HEIGHT	--	--



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File No : F(CPM)/Alwar(Tijara)/3979(1)/2018-2019/2745-2748

Order No : 2019-2020/HSW/6434

Date: 08/11/2019

Unit Id : 5758

Sand Plant(200TON/HR)	ADEQUATE STACK HEIGHT	--	--
------------------------	-----------------------	----	----

- 6 That the Grey S.G.and Alloy casting plant will comply with the standards as prescribed vide MOEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.
- 7 That the domestic sewage shall be treated before disposal so as to conform to the standards prescribed under the Environvent (Protection) Act-1986for disposal into Inland Surface Water. The main parameters for regular monitoring shall be as under.

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
Oil and Grease	Not to exceed 10 mg/l
Ammonical Nitrogen (as N)	Not to exceed 50 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
pH Value	Between 6.5 to 9.0
Chemical Oxygen Demand	Not to exceed 250 mg/l
Fecal Coliform (FC) (MPN per 100ml)	Not to exceed 1000

Signature Not Verified

Digitally signed by Nra Mathur
Date: 2019.11.08 12:25:37 ISTReason: Self Attested
Location: proc_Its/by

- 8 That this consent to operate is valid for the products mentioned at condition no. 2. The industry has to seek fresh consent to establish & operate for any change in product/by product/process/ services/activity and any modification/alteration.
- 9 That metal surface treatment process such as pickling /plating /electroplating/ anodizing/ galvanizing /phosphating etc. shall not be carried out without prior consent to establish & operate from the State Board
- 10 That the industry shall not install any induction furnace/metal melting facility without prior permission of the State Board.
- 11 That the total fresh water requirement for the industry shall not exceed to 123 KLD (20 KLD for domestic use & 103 KLD for industrial use) and same shall be met from ground water (123 KLD).





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Order No: 2019-2020/HSW/6434

Unit Id : 5758

Date: 08/11/2019

- 12 That industry shall not abstract ground water more than 123 KLD and submit NOC/Permission for abstraction of ground water from CGWA within six months, failing which the consent shall deemed to be revoked.
- 13 That water meters shall be maintained at all suitable points to measure quantity of daily ground water withdrawal and water consumption for different purposes. Record of the same shall be maintained on daily basis.
- 14 That industry shall maintain sewage treatment plant (STP) of adequate capacity (15 KLD-3 nos. of 5 KLD each) so as to treat the entire domestic waste water (10 KLD) up to the norms mentioned at condition no 7.
- 15 That the entire treated domestic waste water (10KLD) shall be used for horticulture/plantation within the premises and no waste water shall be discharged outside the premises.
- 16 That the cooling blow down (93 KLD) shall be completely recycled and reused in the process and no discharge shall be made within or outside the premises.
- 17 That no waste water (domestic & trade effluent) shall be discharged outside the factory premises in any case and complete zero discharge status shall be maintained.
- 18 That proper logbook of STP shall be maintained and record of daily consumption of chemicals and running hours of STP along with daily quantity of product shall be maintained.
- 19 That flow meters shall be maintained at inlet & outlet of STP and on the pipeline used for carrying the treated domestic waste water for plantation use and daily record of the same shall be maintained.
- 20 That the industry shall maintain separate energy meter at sewage treatment plant and daily record of energy consumption shall be maintained.
- 21 That trained/skilled operators/supervisors shall be employed to operate the STP.
- 22 That good quality of chemicals shall be used to achieve the desired results and to minimize the quantity of hazardous waste.
- 23 That treated & untreated effluent/waste water carrying pipeline should be in different colors.
- 24 That the industry shall maintain acoustic enclosure and adequate stack height with one D.G. Set of 1500 KVA.
- 25 That industry shall maintain adequate stack height and/or air pollution control measures at core making machine, eight induction melting furnaces, four shot blasting machines, four pouring furnaces, four vertical boxless moulding lines, one electric holding furnace, one heat treatment furnace, raw sand plant & sand plant to achieve the prescribed standards/norms.

Signature Not Verified

Digitally signed by Niraj Mander
 Date: 2019.11.08 12:25:37 IST

Reason: Self Attested
 Location: []



Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
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Registered

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Order No: 2019-2020/HSW/6434

Date: 08/11/2019

Unit Id : 5758

- 26 That industry shall maintain adequate infrastructure facility as per ER -IV at all the sources of air emissions & one DG Set of 1500 KVA for carryout stack emission monitoring.
- 27 That no additional source of Air/Water pollution shall be installed without prior consent to establish from the State Board.
- 28 That the industry shall carryout effluent sampling/stack monitoring/ambient air quality monitoring and submit half yearly analysis report from the State Board laboratory/laboratory recognized by Ministry of Environment & Forests (MoE&F), Government of India.
- 29 That the industry shall obtain Environmental Clearance from competent authority under EIA Notification dated 14.09.2006 for taking up any such activity which attracts Environmental clearance under EIA Notification dated 14.09.2006 in future.
- 30 That industry shall comply with the provisions of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 and record of daily hazardous waste generated and its disposal shall be maintained.
- 31 That the industry shall install adequately designed rain water harvesting structure for recharge of ground water in and around the area.
- 32 That the plantation of local species in the 33% of total area of the project shall be carried out.
- 33 That the industry shall not use pet coke/furnace oil in any process/service/utility in compliance to the order dated 24/10/2017 of Hon'ble Supreme Court, wherein ban has been imposed on the use of **Signature Not Verified** in the State of Rajasthan.
Digitally signed by Niraj Mathur
Date: 2019.11.08 12:26:57
Reason: Self Attested
Location: []
- 34 That this consent to operate shall be subjected to compliance of any direction or order passed by NGT/ Honorable Court of law in the matter.
- 35 That consent fee with the consent application under reference has been deposited for total capital investment as on 31.12.2018 as per the C.A. certificate submitted by the unit as Rs. 197.4591 Cr. which includes the cost of Land, Building, Plant & Machinery and miscellaneous assets. The industry is liable to deposit any additional fee if the investment exceeds.
- 36 That the industry shall submit quarterly compliance report of all the above conditions to the State Board.
- 37 That, notwithstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained under section 27(2) of the Water Act and under section 21(6) of the Air Act to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of Air Act & Water Act.





130
Head Office (HSW)

Rajasthan State Pollution Control Board
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Order No: 2019-2020/HSW/6434

Unit Id : 5758

Date: 08/11/2019

38 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

39 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears the approval of the competent authority.

Yours Sincerely

Group Incharge[HSW]

(A): Copy To:-

- 1 P.S. to Chairperson, RSPCB, Jaipur..
- 2 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Bhiwadi to ensure the compliance.
- 3 Master File.

Group Incharge[HSW]



CASTEX TECHNOLOGIES LIMITED*(formerly known as Amtek India Limited)*

Corporate Office: 8, L.S.C., Pamposh Enclave, Greater Kailash-I, New Delhi - 110 048

Tel.: +91 11 42344444, Fax: +91 11 42344400

E-mail: Info@castextechnologies.com, Website: castextechnologies.com

CIN: L65921HR1983PLC033729

Date: 30-11-2016

To,

The Regional Director
Central Ground Water Board,
Wester Region, Jaipur

Sub: **Submission of renewal application for groundwater withdrawal in Hard Copy**

Ref: Our Previous NOC no is: - 21-4(56)/WR/CGWA/06

Dear Sir,

With reference to above cited subject, we have applied for renewal of NOC from CGWA for groundwater withdrawal as per our pervious Permission / NOC no: - 21-4(56)/WR/CGWA/06 (copy enclosed). As per the CGWA guidelines hard copy of the same along with application form and requisite fee to be submitted to concerning regional office of CGWB.

Further, hereby we are submitting the following documents along with demand draft of Rs. 500/- in favour PAO, CGWB, for your kind perusal and needful doings.

1. Hard Copy of Application Form
2. Compliance report
3. Copy of previous Permission /NOC.
4. Demand Draft of Rs. 500/- in favour of PAO, CGWB, payable at Faridabad, Haryana No...079475Dated....30-11-2016...

You are requested to forward the same to CGWA, New Delhi for their consideration and issuance of NOC.

Thanking You,
Yours truly

For Castex Technologies Limited.*(Formerly known as Amtek India Ltd.)*


Authorized Signatory



SPA-502, RIICO Industrial Area,
Phase-1, Distt. Alwar
(Rajasthan) 301019 INDIA
Tel.: +91 9772212603 ,9772204553

Regd. Office:
Village Narsinghpur,
Mohammadpur Old Mansar Road
Gurgaon, Haryana - 122001 India
Tel.: +91-124-4749400 / 4033854 / 4085861

CENTRAL GROUND WATER AUTHORITY
(Constituted under section 3 (3) of the Environment (Protection) Act, 1986)

**APPLICATION FOR RENEWAL OF NOC ISSUED TO EXISTING
INDUSTRIAL/ INFRASTRUCTURE PROJECTS ABSTRACTING GROUND WATER
FOR**

EXISTING USAGE / WITH ADDITIONAL REQUIREMENT DUE TO EXPANSION

(Refer ...Annexure for filling up form - explanation of terms / details etc.)

1. General Information

(i) Name of the Industry / Infrastructure: **M/s Castex Technologies Limited**
(Unit Name :- **M/s Amtek Auto Ltd. (Foundry Division)**
/ Group Name, if any.....*****

(ii) Details of Project :

Main Type of Industry / Infrastructure:

Auto Mobile Components Industry

Details of Industry Product / Process (For Industry only- Refer annexure for details)

(iii) Location details of the project: (Attach site plan and location map)

1. Village / Town Name : **Bhiwadi** Pincode : **301019**

2. Block / Taluka Name:.....

3. Tehsil / Taluka Name :.....**Tijara**

4. District Name : **Alwar**

5. State / UT Name : **Rajasthan**

(Attach Site Plan / Map - Drawing / Map showing Location with reference to major landmark / Village / Town of the area) (A4 / A3 size paper only).

(Tick Mark if attached)



(iv) Name : Urban Development Authority / Statutory Notified Industrial Area / SEZ / Municipal Corporation / Gram-Nagar Panchayat

.....**RIICO**

(v) Communication Details

(a) Complete Postal Address with Pin code :

M/s castex Technologies Limited

SP-502 RIICO Industrial Area

Bhiwadi

(b) Phone No (landline).....

(c) Fax No.....

(d) Mobile No...**8696930204**

(e) Email vijay.tyagi@gmail.com

(vi) Details of Existing NOC issued by CGWA (enclose copy):

(a) NOC Letter No **(21-4(56)/WR/CGWA/06)**

(b) Date of Issuance **22/11/2006**

(c) Validity till (Date / period, if any mentioned)

(d) Reason for not applying for renewal before expiry of NOC Validity (Attach Affidavit)



* Infrastructure Project		
Total		
Other use / Flushing Req. *		
Greenbelt development/ Environment maintenance	Same as above	
Domestic/ Residential Use *		
Industrial Activity/ Commercial Use *		
Reuse / Recycle Usage Activity	Existing Use (m ³ /day)	Proposed availability (m ³ /day)
		Total Use + Availability (m ³ /day)

Available treated effluent usage: Total quantity same as 2 i (d) and 2 iii (b) above

a) Effluent / Sewerage generated and treated in ETP / STP	Existing	Proposed	Total
m ³ /day	16.23	m ³ /day	16.23
m ³ /year		m ³ /year	
b) Available treated Effluent / Sewerage for usage	Existing	Proposed	Total
m ³ /day		m ³ /day	
m ³ /year		m ³ /year	
c) Effluent / Sewerage discharge after treatment:	Existing	Proposed	Total
m ³ /day	0.23	m ³ /day	0.23
m ³ /year		m ³ /year	

(iii) Details of water availability from ETP / STP for Recycle / Reuse usage:

* Infrastructure Project					
Grand Total	110				
Flushing Req. *					
Other use / maintenance					
Environment Greenbelt development/	0.23				
Residential Use *	16				
Domestic / Commercial Use *	87.65				
Industrial Activity/					
Activity	Existing Use (m ³ /day)	Proposed requirement (m ³ /day)	Total Use + Requirement (m ³ /day)	No. of operational days in a year	Annual requirement (m ³ /year)

Infrastructure usage listed in table below

(Please enclose flow chart of water showing requirement at each stage of industry /

(iii) Breakup of Total Water Requirement (a+b+c+d, above) and Usage:

Existing NOC Permission	123 m ³ /Day	Nil	123 m ³ /Day
Additional Requirement, if any			
Total Requirement			123 m ³ /Day

Break up of Ground Water Requirement (a) requested in renewal applications:

- a) Ground Water requirement: m³/day
 - b) Surface Water requirement: m³/day
 - c) Proposed/Existing water supply from any agency SAME AS ABOVE
 - d) Recycled Water Available for use: 0.23 m³/day
- (i) Total water requirement as on date – Summarized (a+b+c+d): 110 m³/day

2. Breakup of Water Requirement / Recycled Water Usage : (Including Existing, Additional, if any)

b) Renewal NOC application for Renewal of existing use and permission for additional requirement due to expansion of industry project / increased demand of water requirement in infrastructure project: Yes / Not Applicable,

a) Whether renewal NOC application for existing groundwater use only: Yes / NO
If NO

(vii)

Purpose of Renewal Application:

3. Details of groundwater abstraction structures:

Particulars	Existing Structure	Proposed structure (only in case of Expansion)
Number of structure		
Type of structure (dug well, tube well, bore well, dug cum bore well)	Bore well	
Year of construction	2007	
Depth (meter below ground level)	250 Feet	
Diameter (mm)	4"	
Depth to water level (meters below ground level)	160 Feet	
Discharge (m ³ /hour)		
Operational hours/day	Round of clock	
Operational days/year	300	
Mode of lift and Horse Power of pump	Submersible	
Whether fitted with meter or not		Same as exiting

4. Compliance to the conditions prescribed in the NOC

S. No.	Conditions given in NOC	Status of compliance #	Remarks
1	Water meter data - Check for groundwater abstraction		
2	Implementation of Rainwater Harvesting Proposal: Report and Photographs	Yes	
3	Water Level / Plezometer monitoring Data	Yes	
4	Water Quality Monitoring Data		
5	Recycle - Reuse details		
6	*	Yes	
7	*		
8	*		

* (any other specific conditions mentioned in NOC Letter)

(Please attach consolidated report along with colored photographs of conditions of NOC in 2 set)

5. Groundwater availability report (Please enclose a comprehensive report/note on groundwater condition/groundwater quality in and around 5 km of the areas) (Applicable only in the expansion programme of the project.)

Details of rainwater harvesting and artificial recharge measures for groundwater recharge in the area.

6. Copy of valid referral letter / Consent to operate as on date for Existing project / Expansion Project from Central Pollution Control Board / State Pollution Control Board / Bureau of Indian Standards / Ministry of Environment and Forests / State Level Environment Impact Assessment Authority / Urbana Development Authority / Municipal Corp etc., or any State / Central Government Statutory Body may be provided.

135
Compliance Report

Ref: - Our Consent Letter No 21-4(56)/WR/CGWA/06 on Dated. 17/02/2009

Respected Sir,

Enclosed please find herewith the compliance Report.

S.No	Condition	Description	Compliance Status.
1.	Condition 1.	That industry may abstract 123 m ³ /day of ground water through two proposed tube wells. No additional ground water abstraction structures to be constructed for this purpose without prior approval of the CGWA.	Noted
2.	Condition 2.	All the ground water abstraction structures to be fitted with water meter by the industry at its own cost and monitoring of ground water abstraction to be undertaken accordingly on regular basis at least once in month. The ground water quality to be monitored twice in a year during pre monsoon and post monsoon periods.	Noted
3.	Condition 3.	The industry shall in consultation with the Regional Director, Central Ground water Board, Western Region, Jaipur implement ground water recharge measures to the tune of 51,092 m ³ /year in and around the industrial area as proposed by the firm for augmenting the ground water resources of the Area. The completion of the artificial recharge structures may be done within six months from date of issuance of this letter and intimated accordingly to this office for verification.	Noted
4.	Condition 4.	The photographs of the recharge structures are to be furnished immediately after completion of the same.	Noted
5.	Condition 5.	The industry at its own cost shall install pyrometers at suitable locations and execute ground water regime monitoring program in and around the project area on regular basis in consultation with the Regional Director, Central Ground Water Board, Western Region, Jaipur	Noted
6	Condition 6.	The ground water monitoring data in respect of S. No. 2 & 5 to be submitted to Central Ground Water Board, Western Region, Jaipur on basis at least once in a year.	Noted
7	Condition 7.	The industry shall ensure proper recycling and reuse of waste water after adequate treatment.	Noted
8	Condition 8.	Action taken report in respect of S. No. 1 to 7 may be submitted to CGWA within one year period.	Noted
9	Condition 9.	The permission is liable to be cancelled in case of non-compliance of any of the conditions as maintained in S.No. 1 to 8.	Noted
10	Condition 10.	This approval is valid for two years from date of issuance of this letter. Upon review of status of compliance of the above conditions after two years decision for revalidation of approval will be conveyed accordingly.	Noted

11	Condition 11.	Central Ground Water Authority reserves its right to withdraw or cancel the permission so granted at any time without assigning any reasons if the contingency so demands in the opinion of the Authority.	Noted
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Yours sincerely

For Castex Technologies Ltd
(Formerly known as Amtek India Limited)
For Castex Technologies Ltd

Authorized signatory



Table 10: Inspection Report of
M/s Anshul Strips Pvt. Ltd., SP-812/G1-62-63, RIICO Industrial Area, Phase-I,
Bhiwadi-301019 (Raj)

Date of Visit: 12.08.2020

S. No.	Particulars	Details of Particulars
1.	Name of industry	M/s. Anshul Strips Pvt. Ltd.,
2.	GPS location	N- 28.204387 E- 76.847962
3.	Year of Commissioning	2001
4.	Type of industry	stainless steel rolling mill
5.	Product & Capacity	SS Sheets@ 3120 MTPA
6.	Operational status of the industry during visit	Operational
7.	CTO status	Valid upto 29-02-2024. Copy enclosed at Annexure-1 .
8.	HW status	Valid, upto 31-03-2024. Copy enclosed at Annexure-2 .
9.	Type of HW and Qty. & Disposal	<ul style="list-style-type: none"> • Chemical Sludge- 50 MTPA- CTDF Udaipur • Used Or Spent Oil- 0.10 KLA- Sales To Registered Recycler. Copy of TSDF membership and last one year waste disposal details enclosed at Annexure-3 .
10.	CGWA Status	Applied to CGWA and copy of the application is enclosed at Annexure-4 .
11.	Source of Air pollution	Annealing Furnace (02Nos.)- 17 TPM each (LDO/LSHS Fired)
12.	Air Pollution Control Devices installed	Wet scrubber followed by 11m height stack.
13.	wastewater generation	Trade Effluent- 11.5 KLD Domestic effluent - 2 KLD
14.	Water Pollution Control Devices	<ul style="list-style-type: none"> • Trade Effluent- Rinsing Water Treated in 25 KLD capacity ETP and the treated effluent of 5 KLD reused & 6.5 KLD dispose into RIICO drain which connected to CETP for further treatment. • Spent Acid- Spent acid is being sent to Spent Acid

		Neutralization Facility (SANF) of 100 KLD at CETP for treatment purpose. • Domestic effluent- For disposal of the domestic wastewater Septic Tank & Soak pit have been provided									
15.	Effluent monitoring results										
		pH	TSS	COD	BOD	Cr ⁶⁺	F	Zn	Pb	Fe	Ni
	Consent Limit	5.5 - 9.0	100	250	30	2.0	15	15	1.0	3.0	3.0
	Analyzed sample value	7.54	81	86	25	BDL	6.11	0.038	0.133	1.111	0.093
	• All values are in mg/l except pH.										
16.	OCEMS status	NA									
17.	Aerial distance from industry to Gadpur village	4.66 km									
18.	CETP Membership	Yes									
19.	Remark	A stainless steel rolling mill type unit and taken sample from outlet of ETP.									



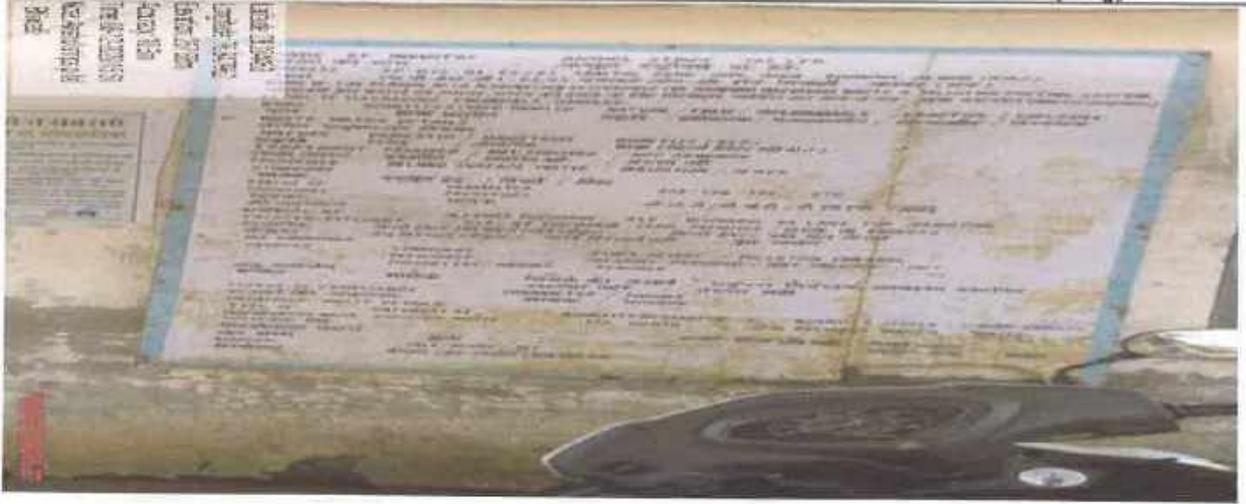
(Vivek Goel)
Regional Officer,
RSPCB, Bhiwadi

राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
भिराडी (अजमेर)



(Milind Kumar Nimje)
Scientist 'C'
CPCB, Regional Directorate,
Bhopal
Milind Nimje
Scientist-C
Regional Directorate
Central Pollution Control Board
Bhopal (M.P.)

M/s. Anshul Strips Sector-3 RIICO Industrial Area, Bhiwadi-301019 (Raj)



HW information board of M/s. Anshul Strips



ETP of M/s Anshul Strips, shows ACF treatment



Regional Office Bhiwadi
Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435



Registered

File No : F(Tech)/Alwar(Tijara)/5737(1)/2018-2019/1717-1718

Order No : 2018-2019/Bhiwadi/6227

Date: 07/03/2019

Unit Id : 1289

M/s Anshul Strips Pvt. Ltd.

SP-812/G1-62-63, RIICO Industrial Area, Phase-I, Bhiwadi ,

Tehsil:TIZARA

District:ALWAR

Sub: **Consent to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 13/10/2018 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder is hereby granted for your **Anshul Strips Pvt. Ltd. plant** situated at **SP-812/G1-62-63, RIICO Industrial Area, Phase-I, Bhiwadi Bhiwadi Tehsil:Tijara District:Alwar** , Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from 07/03/2019 to 29/02/2024 .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
S S SHEETS (PATTI PATTA)	Product	3,120.00 MT/ANNUM

- 3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Regional Office Bhiwadi
Rajasthan State Pollution Control Board
 G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
 Phone: 01493-221435



Registered

File No : F(Tech)/Alwar(Tijara)/5737(1)/2018-2019/1717-1718
 Order No: 2018-2019/Bhiwadi/6227

Date: 07/03/2019

Unit Id : 1289

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	2.000	NIL	2.000 Septic Tank and Soakpit
Trade Effluent	11.500	5.000	6.500 In to RIICO Drain Leading to CETP

- 5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
DG Set(320KVA)	ACOUSTIC ENCLOSURE , WITH ADEQUATE STACK HEIGHT	--	--
Pickling Section	ADEQUATE STACK HEIGHT , ALKALI SCRUBBER	Acid Mist	50 mg/Nm ³
Two Liquid Fuel Fired Furnace (LDO/LSHS - 17 TPM Each)(17TPM)	ADEQUATE STACK HEIGHT	--	--

- 6 That the trade effluent shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **At the inlet of Common Effluent Treatment Plants** . The main parameters for regular monitoring shall



Regional Office Bhiwadi
Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Registered

File No : F(Tech)/Alwar(TIjara)/5737(1)/2018-2019/1717-1718

Order No: 2018-2019/Bhiwadi/6227

Unit Id : 1289

Date: 07/03/2019

Parameters	Standards
Oil & Grease	Not to exceed 20 mg/l
pH Value	Between 5.5 to 9.0
Lead (as Pb)	Not to exceed 1.00 mg/l
Nickel (as Ni)	Not to exceed 3.00 mg/l
Zinc as Zn	Not to exceed 15.00 mg/l
Hexavalent Chromium (as Cr+6)	Not to exceed 2.0 mg/l
BOD 3 days, 27° C	Not to exceed 30 mg/l
Total Suspended Solids	Not to exceed 100 mg/l
COD	Not to exceed 250 mg/l
Fluoride as F	Not to exceed 15 mg/l
Iron as Fe	Not to exceed 3 mg/l

- 7 That the industry shall apply for renewal of this consent or for consent to operate at least 120 days in advance prior to expiry date of this consent letter else additional fee shall have to be deposited in accordance with the Rajasthan Water & Air (Prevention & Control of Pollution) (Amendment) Rules 2016.
- 8 That the industry shall not establish any plant / process or does not carry out any activity which attracts environmental clearance under provisions of the EIA Notification dated 14.09.2006.
- 9 That the power supply to all parts relating to operation of Water and Air pollution control systems, as applicable, shall be measured by separate electricity meters and respective log books be maintained.
- 10 That the power supply of the production shall be so interlocked with the Air & Water pollution control equipments, that incase of non functioning of the pollution control equipment the production process stops automatically.
- 11 That this consent to operate is being issued to your project having investment in Land, building, plant & machinery as Rs 200.81 Lakh. In case of any increase in capacity or addition/ modification/ alteration/ or change in product mix or process or raw material or fuel, the project proponent is required to obtain fresh consent to establish/operate from the Board.



Regional Office Bhiwadi
Rajasthan State Pollution Control Board
 G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
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Registered

File No : F(Tech)/Alwar(Tijara)/5737(1)/2018-2019/1717-1718

Order No : 2018-2019/Bhiwadi/6227

Date: 07/03/2019

Unit Id : 1289

- 12 That the domestic effluent generated from the industry shall be treated as IS : 2470 (Part-I & II) and the treated effluent shall be disposed through septic tank and soak pits
- 13 That the unit shall comply with of the conditions as imposed vide last consent letter no. F(Tech)/Alwar(Tijara)/2260(1)/2015-2016/214-216 dated 27/04/2015.
- 14 That this consent is issued under red category (sr no-36, pickling) as per Board's letter dt 08.05.2018.
- 15 That total water consumption shall not exceed to 18 KLD (13 KLD fresh water & 5 KLD ETP treated waste water used in process).
- 16 That total fresh water requirement shall not exceed to 13 KLD (2.5 KLD for domestic use, 3 KLD for pickling / acid bath use, 6.3 KLD for rinsing use, 0.2 KLD for plantation use & 1 KLD for scrubber use) and same shall be met from ground water.
- 17 That the industry shall obtain NOC/ permission from CGWA for ground water abstraction.
- 18 That water meters shall be maintain at all suitable points to measure quantity of daily ground water abstracted from bore well and water consumption for different purposes. Record of the same shall be maintained on daily basis
- 19 That industry shall maintain effluent treatment plant (ETP) of adequate capacity so as to treat the entire trade effluent generated from process (11.5 KLD) up to the norms prescribed at condition no 6.
- 20 That treated trade effluent shall be reused / recycled in process with in premises up to maximum possible extent and excess/surplus effluent (if any) may be discharged after proper treatment as per prescribed norms in to RIICO drain leading to CETP, Bhiwadi.
- 21 That industry shall maintain suitable flow measuring device at appropriate locations to measure the quantity of treated effluent reused in process and discharge into RIICO drain leading to CETP and record of same shall be maintained and submitted to RO, Bhiwadi.
- 22 That spent acid (3.6 KLD maximum) shall be transported to CETP (SANF) through leak proof dedicated tankers having GPRS for further treatment and no spent acid shall be discharged into RIICO drain in any case.
- 23 That no untreated/acidic effluent shall be discharged into RIICO drain leading to CETP
- 24 That the industry shall maintain complete record of spent acid transported to the CETP (SANF) on daily basis and submit monthly report to this office.
- 25 That industry shall renew the membership of CETP Trust, Bhiwadi from time to time and deposit charges towards operation and maintenance of CETP regularly



Regional Office Bhiwadi
Rajasthan State Pollution Control Board
 G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
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Registered

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Order No : 2018-2019/Bhiwadi/6227

Date: 07/03/2019

Unit Id : 1289

- 26 That CETP treated effluent equivalent to the quantity of effluent generated shall be utilized for plantation/secondary gainful purposes within the premises. Record in respect of quantity of effluent generated and quantity of CETP treated effluent received for plantation/secondary gainful purposes shall be maintained on daily basis and shall be submitted to Regional Office, Bhiwadi as and when asked for
- 27 That industry shall maintain septic tank & soak pit of adequate capacity to treat the entire domestic waste water (2 KLD) and no waste water shall be discharged outside the premises
- 28 That proper logbook of ETP shall be maintained and record of daily consumption of chemicals shall be maintained in logbook.
- 29 That flow meters shall be maintained at inlet & outlet of ETP and daily record of the same shall be maintained.
- 30 That trained/skilled operators/supervisors shall be employed to operate the ETP.
- 31 That good quality of chemicals shall be used to achieve the desired results and to minimize the quantity of hazardous waste (ETP sludge).
- 32 That treated & untreated effluent carrying pipeline should be in different colors.
- 33 That the industry shall maintain acoustic enclosure and stack of adequate height with D.G. Set of 320 KVA.
- 34 That industry shall maintain stack of adequate height at the pickling section & at LDO/LSHS fired furnace and air pollution control measures provided at pickling section shall be operated efficiently whenever plant is operated.
- 35 That Industry shall maintain safe & adequate infrastructure facility at pickling section to conduct air emission monitoring.
- 36 That no additional source of Air/Water pollution shall be installed without prior consent to establish & operate from the State Board.
- 37 That the industry shall carryout effluent sampling/stack monitoring/ambient air quality monitoring and submit half yearly analysis report from the State Board laboratory/laboratory recognized by Ministry of Environment & Forests (MoE&F), Government of India.
- 38 That industry shall comply with the provisions of Hazardous & others Waste (Management & Transboundary Movement) Rules, 2016 and record of daily hazardous waste generation and its disposal shall be maintained.



Regional Office Bhiwadi
Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Registered

File No : F(Tech)/Alwar(Tijara)/5737(1)/2018-2019/1717-1718

Order No: 2018-2019/Bhiwadi/6227

Date: 07/03/2019

Unit Id : 1289

- 39 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained **under section 27(2) of the Water Act and under section 21(6) of the Air Act** to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of **Air Act & Water Act**.
- 40 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 41 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours Sincerely

Regional Officer[Bhiwadi]

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Regional Officer[Bhiwadi]



146
RAJASTHAN STATE POLLUTION CONTROL BOARD
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Annexure-2



Registered

File No: F(HSW)/Alwar(Tijara)/4839(1)/2020-2021/25-26

Date:- 13/05/2020

Unit Id : 1289

M/s Anshul Strips Pvt. Ltd.

SP-812/G1-62-63, RIICO Industrial Area, Phase-I, Bhiwadi , Tehsil:TIZARA

District:ALWAR

Sub:- Authorization for operating a facility for Collection, Disposal, Generation, Reception, Storage, Transport, Treatment of Hazardous Wastes Under Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.

Ref:- Your application dated : 01/05/2019 received on 01/05/2019 and subsequent corresponde

Sir

- 1 Number of authorization RPCB/HWM/2020-2021/Bhiwadi/HSW/10.
- 2 Application Number : 242051 dated : 01/05/2019.
- 3 Director of M/s Anshul Strips Pvt. Ltd. is hereby granted an authorization based on the enclosed signed inspection report for Collection, Disposal, Generation, Reception, Storage, Transport, Treatment of Hazardous waste on the premises situated at SP-812/G1-62-63, RIICO Industrial Area, Phase-I, Bhiwadi Tehsil: Tijara District: Alwar.

Details of Authorization

SNo	Type of Hazardous waste	Category		Quantity/ Unit	Hazardous Waste Disposal Practice
		Sch	Code		
1	Chemical sludge from waste water treatment (Pharma Industries)	I	35.3	50.00 MT PER YEAR	CTDF Udaipur
2	Used or spent oil	I	5.1	0.10 KLA	Sales to Registered Recycler

- 4 The authorization shall be in force for period from 01/04/2019 to 31/03/2024 .



147
RAJASTHAN STATE POLLUTION CONTROL BOARD

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Registered

File No: F(HSW)/Alwar(Tijara)/4839(1)/2020-2021/25-26

Date:- 13/05/2020

Unit Id : 1289

The authorization is subject to the following general and specific conditions :

A. General conditions of Authorization

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed



148
RAJASTHAN STATE POLLUTION CONTROL BOARD

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Registered

File No: F(HSW)/Alwar(Tijara)/4839(1)/2020-2021/25-26

Date:- 13/05/2020

Unit Id : 1289

of as per specific conditions of authorisation.

11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorisation shall be made as laid down under these Rules.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

B. Specific Conditions

- 5 That this authorization shall ceased to be valid & shall be liable to be revoked without any further notice in case of refusal/expiry of consent to operate under the provisions of Water(Prevention and Control of Pollution) Act,1974 and Air(Prevention and Control of Pollution)Act,1981 by the State Board.
- 6 That no recycling/re-processing of the hazardous waste covered under schedule IV shall be carried out without prior authorisation from Rajasthan State Pollution Control Board as recycler/ re-processor of hazardous waste under the rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 7 hat no hazardous waste shall be utilized for co-processing as a supplementary resource or for energy recovery, or after processing without prior & valid approval of Central Pollution Control Board under the rule 9 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 8 hat in case of any expansion or change in process or product or change in mode / practice of disposal of hazardous waste or its quantity, industry shall obtain fresh authorization
- 9 That the arrangements for transportation of the hazardous waste for disposal shall be done by the authorized/dedicated vehicles only and any environmental damages during Transportation shall be borne by sender/receiver whoever arrange the transportation.
- 10 That unit will submit revised membership of UCCI Udaipur, in case hazardous waste generated is more than the quantity mentioned in the membership and also get fresh authorization accordingly.



149
RAJASTHAN STATE POLLUTION CONTROL BOARD

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Registered

File No: F(HSW)/Alwar(Tijara)/4839(1)/2020-2021/25-26

Date:- 13/05/2020

Unit Id : 1289

- 11 That unit will comply Rule 8 of H&OW (M&TM), Rule 2016 and not store hazardous waste for more than 90 days
- 12 That if any deficiency found during inspection of industry, Authorization shall be revoked and appropriate action under the relevant act shall be initiated accordingly.
- 13 That this Authorization is issued on the basis of post facto inspection. if on verification, any violation is observed under EP Act-1986, this Authorization shall be revoked and appropriate action shall be initiated under section 5 of EP Act.
- 14 The authorization is subject to the conditions stated at Annexure "A" enclosed with the authorization letter and the such conditions as may be specified in the Rules for the time being forced under the Environmental (Protection) Act, 1986.
- 15 The unit has to display and maintain the data online outside the factory main gate in Hindi & English both on a 6'X 4' display board in the manner & format prescribed at Annexure "B" and the report of the Compliance along with photograph shall be submitted to this office & Regional Office, time to time.
- 16 That the annual reports/returns in the form prescribed under the Rules shall be submitted to the Board by 30th June of every year and records of hazardous waste Generation, handling & management shall be maintained according to the provisions of the Hazardous Waste (Management and Transboundary Movement) Rules, 2016 and shown & submitted to the Board as and when asked for.
- 17 The hazardous waste should not be stored for a period beyond 90 days, failing which the authorization shall deemed to be revoked.
- 18 It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016. Non compliance of the Rules or any of the conditions contained in the authorization shall be tantamount to automatic cancellation/revocation of the authorization.
- 19 The operator of the facility shall liable to comply any other conditions as per the guidelines issued by the MoEF or CPCB or State Board related to collection, disposal, reception, storage & treatment of hazardous waste.



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Date:- 13/05/2020

Unit Id : 1289

- 20 **That Authorization is issued under the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with conditions laid down in all other for the time-being in force, rests with the industry/unit/project proponent.**
- 21 **That this Authorization shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.**

Yours Sincerely

Regional Officer

Copy To:-

1 Master File

Regional Officer



An ISO-9001 Chamber

UDAIPUR CHAMBER OF COMMERCE & INDUSTRY उदयपुर चैम्बर ऑफ कॉमर्स एण्ड इण्डस्ट्री

(APEX BODY OF TRADE, INDUSTRY & TOURISM OF SOUTHERN RAJASTHAN)

UCCI/GD-4/2005-06/179
26th August, 2005.

The Member Secretary,
Rajasthan Pollution Control Board,
4, Institutional Area,
Jhalana Doongri,
JAIPUR.

Sub: Intended members of Hazardous Waste Treatment Facility at Udaipur.

Dear Sir,

In continuation to our letter No.UCCI/GD-4/2005-06/181 dated 22nd August, 2005, we are to inform you that M/s Anshul Strips Pvt. Ltd., 812-G1-62/63, RIICO Industrial Area, (Samtel Zone), Bhiwadi - 301 019, Dist. Alwar, have completed the necessary formalities to become a member of common Hazardous Waste Treatment Facility to be setup at Udaipur.

We request you to kindly consider M/s. Anshul Strips Pvt. Ltd., Bhiwadi, Alwar for granting necessary authorization.

Thanking you,

Yours faithfully,
For Udaipur Chamber of Commerce & Industry

K.S. Mogra
Chairman
Sub-Committee - HWM Facility

Cc to : a) The Regional Officers, RSPCB, Bhiwadi.

b) M/s. Anshul Strips Pvt. Ltd., 812-G1-62/63, RIICO Industrial Area, (Samtel Zone), Bhiwadi - 301 019, Dist. Alwar.

-Your registration No. is 227 and you may please quote this number while communicating with us in future. You are also required to submit us a monthly waste generation report by 7th of every month in the enclosed format.

FORM 4

(See rules 6(5), 13(8), 16(6) and 20 (2))

FORM FOR FILING ANNUAL RETURNS

(To be submitted to State Pollution Control Board by 30th day of June of every year for the preceding period April to March) 01/04/2019 to 31/03/2020

1. Name and address of facility: Anshul Strips Pvt. Ltd.
SP-812/G1-62-63, RIICO Ind. Area
Bhiwadi Dist. Alwar (Raj.)
2. Authorisation No. and Date of Issue
3. Name of the authorised person and full address with telephone, fax number and e-mail.
Suresh Aggarwal (Director)
M. 9785880688
4. Production during the year (product wise), wherever applicable

Part A. To be filled by hazardous waste generators

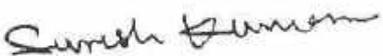
- 1 Total quantity of waste generated category wise-34.3 Chemical Sludge- 24968 KG
- 2 Quantity dispatched 27030 KG
 - (i) to disposal facility CTDF Udaipur
 - (ii) to recycler or co-processors or pre-processor
 - (iii) others
3. Quantity utilised in-house, if any -
4. Quantity in storage at the end of the year 31-03-2019 - 10055 KG

Part B. To be filled by Treatment, storage and disposal facility operators

1. Total quantity received - 24968 KG
2. Quantity in stock at the beginning of the year - 10055 KG
3. Quantity treated - Nil
4. Quantity disposed in landfills as such and after treatment - Nil
5. Quantity incinerated (if applicable) - Nil
6. Quantity processed other than specified above - Nil
7. Quantity in storage at the end of the year 31-03-2020 - 7993 KG

Part C. To be filled by recyclers or co-processors or other users

1. Quantity of waste received during the year -
 - (i) domestic sources
 - (ii) imported (if applicable)
2. Quantity in stock at the beginning of the year - N/A
3. Quantity recycled or co-processed or used - N/A
4. Quantity of products dispatched (wherever applicable) - N/A
5. Quantity of waste generated - N/A
6. Quantity of waste disposed - N/A
7. Quantity re-exported (wherever applicable)-N/A
8. Quantity in storage at the end of the year - N/A


Signature of the Occupier or
Operator of the disposal facility